C O N T E N T S

Sixteenth Series, Vol. XXXVI, Seventeenth Session, 2019/1940 (Saka)
No. 9, Tuesday, February12, 2019/Magha 23, 1940 (Saka)

S U B J E C T	P A G E S
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos.121 to 123	1-46
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.124 to 140	47-106
αUnstarred Question Nos.1381 to 1429 and 1431 to 1610	107-680

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

α Unstarred Question No.1430 was deleted due to passing away of Shri Ladu Kishore Swain, a sitting Member of Lok Sabha.

PAPERS LAID ON THE TABLE	682-689
ANNOUNCEMENT BY THE SPEAKER	690
COMMITTEE ON ESTIMATES	
Statements	691
COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES	
30th Report	692
COMMITTEE ON GOVERNMENT ASSURANCES	
91st to 101st Reports	692-693
RAILWAY CONVENTION COMMITTEE	
31st Report	693
COMMITTEE ON PAPERS LAID ON THE TABLE	
42nd to 51st Reports	694
STANDING COMMITTEE ON DEFENCE	
50th Report	694
STANDING COMMITTEE ON LABOUR	
53rd to 56th Reports	694-695
STANDING COMMITTEE ON URBAN DEVELOPMENT	
25th Report	695

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Agriculture on Demands for Grants (2017-18) pertaining to the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare

Shri Radha Mohan Singh 696

(ii) Status of implementation of the recommendations/ observations contained in the 13th Report of the Standing Committee on Labour on 'Deployment of Contract/Casual/ Sanitation workers for perennial nature of jobs in NDMC', pertaining to the Ministry of Home Affairs

Shri Hansraj G. Ahir 696

(iii) Status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Labour on 'Overseas Employment of Women Workers including Nurses and Maids, Issues and Regulatory Framework' pertaining to the Ministry of External Affairs and the Ministry of Labour and Employment

Gen. Vijay Kumar Singh (Retd.) 697

(iv) Status of implementation of the recommendations/ observations contained in the 208th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in 198th Report of the Committee on Disaster in Chennai caused by Torrential Rainfall and consequent flooding, pertaining to the Ministry of Home Affairs

Shri Kiren Rijiju 697

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

324th Report 705

SUBMISSION BY MEMBER

Re: Rafale deal 708-710

MATTERS UNDER RULE 377 759-790

(i) Regarding setting up of new medical institutes in the country.

Shri Ajay Mishra Teni 760

(ii) Regarding penalty imposed on Rudhauli Sugar Mill by NGT

Shri Sharad Tripathi 761

(iii) Need to start flight from Chakarbhata Airport in Bilaspur district, Chhattisgarh

Shri Lakhan Lal Sahu 762

(iv) Regarding compensation to farmers relating to setting up of Air Force Ground Range in Churu Parliamentary Constituency, Rajasthan.

Shri Rahul Kaswan 763

(v) Regarding appointment of dependants of deceased employees of Damodar Valley Corporation on compassionate ground and rehabilitation of land oustees

Shri Ravindra Kumar Pandey 764

(vi) Regarding establishment of Kendriya Vidyalaya in Kodarma Parliamentary Constituency, Jharkhand.

Shri Ravindra Kumar Ray 765

(vii) Need to improve railway services and passenger facilities in Korba Parliamentary Constituency, Chhattisgarh

Dr. Banshilal Mahato 766

(viii) Regarding setting up of seven petrol pumps in Mumbai North East Parliamentary Constituency of Maharashtra

Dr. Kirit Somaiya 767

(ix) Need to provide passage to people on Kosamba - Umarpada and Limbada- Asrama railway lines in Gujarat.

Shri Parbhubhai Nagarbhai Vasava 768

(x) Regarding POCSO Act

Shri Prahlad Singh Patel 769

(xi) Need to set up a new Kendriya Vidyalaya in Mehsana district, Gujarat

Shrimati Jayshreeben Patel 770

(xii) Need to establish a Kendriya Vidyalaya in Sambhal district, Uttar Pradesh

Shri Satya Pal Singh 771

(xiii) Regarding setting up of branches of Public Bank and Insurance company in Sheohar Parliamentary Constituency, Bihar.

Shrimati Rama Devi 772

(xiv) Need to provide the benefit of Credit Linked Subsidy Scheme to allottees of Housing Scheme in Surat Municipal Corporation, Gujarat

Shrimati Darshana Vikram Jardosh 773

(xv) Need to provide funds for treatment of leprosy

Dr.Kirit P. Solanki 774

(xvi) Regarding granting of Scheduled Tribe status to six communities of Assam

Shri Rameshwar Teli 775

(xvii) Regarding railway projects in Bihar

Shrimati Ranjeet Ranjan 776

(xviii) Need to adopt special programme to provide nutritional food in Chamarajanagar Parliamentary Constituency of Karnataka.

Shri R. Dhruvanarayana 777

(xix) Need to promote Courtallam in Tamil Nadu as a tourist spot.

Shrimati M. Vasanthi 778-779

(xx) Need to allow clay brick manufacturers to opt for compounding way of taxation

Shri R. Gopalakrishnan 780

(xxi) Regarding reopening of Mining and Allied Corporation at Durgapur, West Bengal

Dr. Mamtaz Sanghamita 781

(xxii) Need for reconsideration of privatization of six airports

Prof. Saugata Roy 782

(xxiii) Regarding railway services in Mayurbhanj district, Odisha.

Shri Ramchandra Hansdah 783

(xxiv) Regarding compensation to fishermen displaced due to land acquisition

Shri Vinayak Bhaurao Raut 784

(xxv) Need to provide Scheduled Caste status to Dalit Christians.

Shri Jayadev Galla 785-786

(xxvi) Regarding development of Son Bheel in Karimganj district, Assam as a tourist spot

Shri Radheshyam Biswas 787

(xxvii) Regarding difficulties faced by farmers of Haryana in getting insurance claims for damaged crops

Shri Dushyant Chautala 788

(xxviii) Regarding alleged duty evasion in import of black pepper

Adv. Joice George 789

(xxix) Regarding special package for Bodoland Territorial Area Districts

Shri Naba Kumar Sarnia 790

FINANCE BILL, 2019

Motion to Consider 791

Shri Piyush Goyal 791-799, 821-822, 897-906

Shri K. C. Venugopal 800-809

Shri Nishikant Dubey 810-820

Shri P.R. Sundaram 823-826

Prof. Saugata Roy 827-833

Shri Alphons Kannanthanam 834-842

Shri Kalikesh N. Singh Deo 843-852

Shri Arvind Sawant 853-858

Dr. Boora Narsaiah Goud 859-864

Shri M. B. Rajesh 865-869

Shri Om Birla	870-873
Shri Ramchandra Hansdah	874-875
Shri Kaushalendra Kumar	876-877
Shri Rajesh Ranjan	878-880
Shri N.K. Premachandran	882-886
Prof. K.V. Thomas	887-889
Shri Ravindra Kumar Ray	890-893
Shri Bhagwant Mann	894-896
Motion to Consider	907
Clauses 2 to 22 and 1	907-908
Motion to Pass	909

BANNING OF UNREGULATED DEPOSIT SCHEMES BILL, 2019

Motion to Consider	910
Shri Piyush Goyal	911

ANNEXURE – I

Member-wise Index to Starred Questions	917
Member-wise Index to Unstarred Questions	918-922

ANNEXURE – II

Ministry-wise Index to Starred Questions	923
Ministry-wise Index to Unstarred Questions	924

OFFICERS OF LOK SABHA

THE SPEAKER
Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER
Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Dr. Kalraj Mishra

SECRETARY GENERAL
Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Tuesday, February12, 2019/Magha 23, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

…(*Interruptions*)

HON. SPEAKER: I will allow you after Question Hour.

…(*Interruptions*)

11 01hrs

ORAL ANSWERS TO QUESETIONS

HON. SPEAKER: Now, Question No. 121. Shri K.N. Ramachandran – not present.

…(*Interruptions*)

HON. SPEAKER: Mr. Minister.

(Q.121)

HON. SPEAKER: Shri Adhir Ranjan Chowdhury, do you have any supplementary question?

SHRI ADHIR RANJAN CHOWDHURY : No, Madam.…(*Interruptions*)

11 02 hrs

At this stage, Shri Abhijit Mukherjee, Prof. K.V. Thomas and some other hon. Members came and stood on the floor near the Table.

…(*Interruptions*)

HON. SPEAKER: Now, Shri Jagdambika Pal.

श्री जगदम्बिका पाल: महोदया, वर्ष 2013-14 में एक प्रायोगिक स्कीम शुरू की गई, जिसमें प्रचुर आयरन-युक्त बाजरा हो, प्रचुर प्रोटीन-युक्त मक्का हो और प्रचुर जिंक-युक्त गेहूं हो। सूक्ष्म पोषक तत्वों के लिए, जिससे जैविक तत्वों से भरपूर खाद्य फसलों की पैदावार हो, इस दिशा में वर्ष 2014-15 में राष्ट्रीय कृषि विकास योजना के अंतर्गत खाद्य सुरक्षा मिशन के तहत काम किया गया। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि उसके क्या परिणाम आए और भविष्य में इस तरह की पैदावार को बढ़ाने के लिए जो जैविक तत्वों से भरपूर हो, उसके संबंध में क्या कोई कार्य योजना बनाई गई है और उसे कब तक लागू किया जाएगा?

श्री राधा मोहन सिंह : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि मोदी सरकार ने वर्ष 2017-18 को मिलेट्स ईयर घोषित किया है और अलग से एक सौ करोड़ रुपये का बजटीय आबंटन भी किया है। इसके पहले वर्ष 2013-14 तक जो राष्ट्रीय खाद्य सुरक्षा मिशन के तहत योजना चल रही थी, उसमें कम जिले शामिल थे। वर्ष 2014-15 में मोदी सरकार ने आते ही जिलों की संख्या बढ़ाई और सभी राज्यों को इस योजना के अंतर्गत लाए तथा अलग से एनएफएसएम के बजट के अलावा भी मिलेट्स ईयर घोषित करके एक सौ करोड़ रुपये की राशि अलग से राज्यों को आबंटित की । सभा पटल पर रखे गए उत्तर में राज्यवार इसका विवरण अंकित है ।

SHRI ANIL SHIROLE: Madam, through you, I want to know from the hon. Minister, the State-wise results thereof. …(*Interruptions*)

HON. SPEAKER: Is it about Q. 121?

SHRI ANIL SHIROLE : Yes.

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री गजेन्द्र सिंह शेखावत): माननीय अध्यक्ष महोदया, अभी माननीय मंत्री जी ने जो जानकारी दी है, उसके अनुरूप राज्यों को खाद्य सुरक्षा मिशन में मोटे अनाज से जोड़ा गया था । ऐसे 27 राज्यों के 269 जिले हैं, जिनको एनएफएसएम (नेशनल फूड सिक्योरिटी मिशन) के तहत मोटे अनाज से जोड़ा गया था । इस योजना के माध्यम से माननीय मोदी जी की सरकार ने मोटे अनाज और पोषक अनाज की दो कैटेगरीज बनाई है और पोषक अनाज की कैटगरी में 14 राज्यों के 202 जिलों को जोड़ा गया है। बीजीआरईआइ (Bringing Green Revolution to Eastern India) योजना के तहत भी इन जिलों को प्राथमिकता के साथ पोषक अनाज को एनएफएसएम के साथ जोड़ने के लिए सम्मिलित किया गया है।

(Q.122)

श्री कृपाल बालाजी तुमाने : माननीय अध्यक्ष महोदया, हम देख रहे हैं कि जब से हमारी सरकार इस देश में काम कर रही है, तब से स्लम्स के डेवलपमेंट के लिए बहुत अच्छे कार्य हो रहे हैं, अच्छी-अच्छी योजनाएँ लाई गई हैं। 'अमृत' योजना के माध्यम से नगर परिषद् और नगरपालिकाओं के विकास के लिए काफी जोर दिया गया है।

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि जिस तरह से महाराष्ट्र में महाराष्ट्र सरकार की जमीनों पर स्लम रिहैबिलिटेशन से संबंधित सारी योजनाएँ लाई गई हैं, लेकिन केन्द्र सरकार की जो योजनाएँ हैं, जो केन्द्र सरकार की जमीनें हैं, जहाँ पर हमारी झुग्गी-झोपड़ियों में रहने वाली जनता है, उस जनता के लिए क्या केन्द्र सरकार भी महाराष्ट्र सरकार के समान कोई ऐसी स्कीम का प्रावधान करने जा रही है, जिससे केन्द्र सरकार की जमीनों पर रहने वाली झुग्गी-झोपड़ीदारियों को भी मकान मिल सके?

SHRI HARDEEP SINGH PURI: Madam Speaker, I would like to inform the hon. Member, through you, that since land is a State subject, the responsibility for slums lies with the State Government. …(*Interruptions*) I do not like to call them slums. I would rather use the word 'informal settlements', and that is the term which is now widely used internationally. The primary responsibility for these informal settlements lies with the State Government. …(*Interruptions*) However, as the hon. Member said, through the Central Government's programmatic interventions under the AMRUT Scheme which involves providing water tap connections, sewage and septage …(*Interruptions*) I will repeat myself. I said that the primary responsibility for informal settlements or slums lies essentially with the State Government. However, through the programmatic interventions of the Central Government, primarily, through the flagship programmes like AMRUT which involves providing water tap connections, sewage and septage treatment,

storm water drainage, Swachh Bharat Mission, the Pradhan Mantri Awas Yojana, a lot of work has been done by the Central Government, as the hon. Member has acknowledged. …(*Interruptions*) In particular, the Pradhan Mantri Awas Yojana includes one vertical which is the 'In-Situ Slum Rehabilitation' and under this vertical, a lot of work has been done, including in the State of Maharashtra. …(*Interruptions*)

Now, the hon. Member wishes to know whether in the land, which belongs to the Central Government, more work can be done in Maharashtra or in other places on slum rehabilitation. …(*Interruptions*) My answer to that categorically is, 'yes'. In fact, we are always on the lookout to encourage States to formulate proposals which involve using land either which is theirs or ours; and if any form of programmatic intervention we can do, we are quite happy to do that.

Now in terms of the State of Maharashtra or elsewhere we have the precise figures of dwelling units which have been developed under the In-Situ Slum Rehabilitation. We are encouraging the State Governments all the time to use the Central Government land whether it is with Railways or any other Central Government agency. We have it on record that the Central Government will provide Rs.1 lakh per dwelling unit through that vector. All we need is for the State Government to come up with further proposals. We are looking to augment the work done under this vertical of the Pradhan Mantri Awas Yojna.

श्री कृपाल बालाजी तुमाने: माननीय अध्यक्ष महोदया, केन्द्र सरकार की बहुत-सी जमीनें हैं। माननीय मंत्री महोदय ने अच्छा जवाब दिया है, जिसके लिए सरकार को आगे आना पड़ेगा। आपके माध्यम से माननीय मंत्री जी से मेरा एक सीधा सवाल यह है कि सरकार ने दूरस्थ स्लम क्षेत्रों एवं ग्रामीण स्लम क्षेत्रों में इन सुविधाओं और योजनाओं को पूर्ण रूप से लागू करने के लिए कदम उठाए हैं। जिस प्रकार

से, हम लोग शहरी योजनाओं की तरफ जाते हैं, लेकिन ग्रामीण क्षेत्रों में भी स्लम एरिया बड़े पैमाने पर होते हैं, तो क्या उन क्षेत्रों के लिए अर्बन डेवलपमेंट मिनिस्ट्री की तरफ से कोई योजना बनाई गई है?

SHRI HARDEEP SINGH PURI: Madam Speaker, my Ministry's turf only covers urban areas. Now, the slums or informal settlements invariably come up because there are demographic shifts taking place from rural areas to urban areas. These demographic shifts take place when people come looking for employment from rural areas to urban areas.

But the hon. Member is absolutely right that informal settlements can take place also in areas which are not at present classified as urban areas. For example, the census town. In fact, I am of the view that our urban population definition would be enhanced if we were to take into account the census towns or semi-urban areas.

Madam, as far as my Ministry is concerned, without wishing to encroach on the turf of my senior colleague, Shri Narender Singh Tomar, we are quite willing and happy to extend assistance to those informal settlements which have come up in urban and semi-urban areas or census towns. We would be very happy to look at those proposals.

SHRI P.R. SUNDARAM : Madam, it is a fact that about one in six Indian city residents live in urban slums. The Government has approved Rs.60,000 crore for National Urban Housing Fund to finance the Government's Housing for All programme, which aims at building 12 million affordable housing units in urban areas by 2022.

My question to the hon. Minister is whether under affordable housing scheme the Government is considering to give preference to the people living in urban slums as the objective of the said fund is also to remove urban slums.

SHRI HARDEEP SINGH PURI: Madam Speaker, in June 2015, when the Pradhan Mantri Awas Yojna was commenced, we had made an assessment based on the validation done by the States and the Union Territories that a total of one crore or 10 million units would have to be built so that by 2022 every Indian citizen could have a home which he or she regards as their own.

Now, this programme of giving every Indian citizen a home of their own has been carried through four verticals. One of these verticals is In-Situ Slum Rehabilitation. The other three verticals are – Credit Linked Subsidy Scheme, Affordable Housing Projects in Partnership and Beneficiary-led Development.

As against the target of 10 million homes to be built, we have already sanctioned nearly 73 lakh units. So, it is my expectation that the target of 10 million homes by 2022 will be completed within one year from now in terms of sanctioning and it will be completed both in terms of grounding and completion well before 2022.

As far as the Central Government is concerned, this is based on demand which comes from the States and the Union Territories. We give equal emphasis to it. But the number of inhabitants in these informal settlements may be at variance.

So, in order to provide it to them, we need extra funds for which we were able to procure an amount of Rs. 60,000 crore with the Cabinet’s approval through extra-budgetary resources. As the demand goes up, we will be utilising

this amount of Rs. 60,000 crore, but we will be giving equal emphasis to people living in slums. …(*Interruptions*)

If indeed the citizens living in slums require extra attention, the Central Government is ready to do that, but the State Governments and the Union Territories will have to make those proposals and send them to the Centre for clearance. …(*Interruptions*)

डॉ.किरीट सोमैया :माननीय अध्यक्ष महोदया, मैं मंत्री महोदय से यह कहना चाहूंगा, पूछना चाहूंगा कि आप स्लम्स को राज्यों की रिस्पॉन्सिबिलेटी कहते हो ।…(व्यवधान) आप अमृत जैसी योजना के द्वारा स्लम्स में बेसिक एमिनिटीज़ के लिए राज्य सरकारों को मदद करते हो । …(व्यवधान) केन्द्र सरकार की ज़मीन के ऊपर जो झोपड़-पट्टी हैं – आप से लेकर मेरे शहर में सब जगह हैं – रेलवे है, सिविल एविऐशन है, पोर्ट्स हैं, डिफेंस है, सॉल्ट कमिश्नर है, वहां का मंत्रालय बेसिक एमिनिटीज़ के लिए एन.ओ.सी. नहीं देता है, बहुत परेशान करता है, सालों तक रगड़ाता है । …(व्यवधान) जो झोपड़ी 30-40 सालों से है, वहां शौचालय के लिए, पीने के पानी के लिए, बिजली के लिए केन्द्र सरकार के अन्य मंत्रालय एन.ओ.सी. नहीं देते । …(व्यवधान) उस संबंधमें मंत्रालय क्या करेगा? …(*Interruptions*)

SHRI HARDEEP SINGH PURI : Madam Speaker, I would like to inform the hon. Member, through you, that very often these proposals for facilities in unauthorised colonies have to take the shape of regularisation. We are providing a programmatic intervention through AMRUT. अमृत स्कीम के तहत जो शहर ऐसे हैं, जहां की जनसंख्या 1 लाख से ऊपर है, वहां हम वॉटर-टैप कनेक्शंस, सीवेज ट्रीटमेंट आदि दे रहे हैं, पर यह ज़मीन, जो सरकार के अलग-अलग डिपार्टमेंट्स की है, जैसे रेलवे है, we are always in touch with them so that these basic facilities and AMRUT can be made available there. हम ऐसी और भी योजनाएं देख रहे हैं, जहां केन्द्रीय सरकार के डिपार्टमेंट्स के पास ज़मीन है, वहां उनकी रेग्युलराइज़ेशन हो, प्रधान मंत्री आवास योजना हो ।…(*Interruptions*)

Madam Speaker, I want to tell you that it is a constant struggle because every Government Department wants to hold on to its own land, but we are trying to bring more and more. अभी रीसेन्टली केन्द्रीय मंत्रिमंडल के समक्ष प्रस्ताव रखा गया है कि जो भी पब्लिक सेक्टर यूनिट्स वाइंड-अप हो गई हैं, उनके पास जो ज़मीन थी, उसको प्रधान मंत्री आवास योजना में हमारे नागरिकों के लिए आवास बनाने के लिए इस्तेमाल किया जाए। …(व्यवधान)

So, I want to assure the hon. Member that we are at this all the time in order to get more and more houses built. …(*Interruptions*)

SHRIMATI APARUPA PODDAR: Madam Speaker, I thank you for allowing me to ask a question.

I would like to know from the hon. Minister whether the Government proposes to abolish slums from the metros of the country to enrich the cities as model metro cities and whether the Central Government has any proposal to replace the entire slum into a successful plan, in an inclusive and integrated community apartment. …(*Interruptions*)

मैडम, स्लम्स सब से ज़्यादा रेलवे लैण्ड्स में हैं।…(व्यवधान) मैं आपके माध्यम से मंत्री जी से पूछना चाहूंगी कि क्या इस तरह के जो रेलवे लैण्ड्स हैं, इन पर आप लोग इंटीग्रेटेड कम्युनिटी सेंटर के हिसाब से इन लोगों को हाउसिंग देंगे? …(व्यवधान) कोलकाता एयरपोर्ट से उतरकर कोई दक्षिणेश्वर मंदिर जाता है, तो हम लोगों ने स्टेट गवर्नमेंट के माध्यम से, हम लोगों ने स्लम्स को अच्छी तरह डिज़ाइन कर के उनको घर दिए हैं। …(व्यवधान) अगर आप ओल्ड दिल्ली रेलवे स्टेशन से राजस्थान की तरफ जा रहे हैं, तो वे स्लम्स जो रेलवे लैण्ड्स पर बने हुए हैं, उनकी स्थिति बहुत खराब है। …(व्यवधान) अभी सेंट्रल गवर्नमेंट आपकी है, रेलवे के पास ज़मीन है, क्या उन स्लम्स पर आप अच्छे तरीके से काम कर के उनको अच्छे घर देंगे? धन्यवाद।

SHRI HARDEEP SINGH PURI: Madam, the hon. Member used the term 'abolishing slums'. मैडम, स्लम्स में रहने वाले जो हैं, वे हमारे ही नागरिक हैं।…(व्यवधान)अब यह

कहना कि गरीब लोग वहां रहते हैं, वे गरीब इसलिए हैं, क्योंकि पिछले 70 वर्षों में हमारी जो नीतियां थीं, उनमें काफी कमियां रही हैं। …(व्यवधान) Slums are not created because of Executive action; slums arise because of bad policies followed by Governments.

I want to convey, through you, to the hon. Member that in 1975 there was an attempt made to resettle the people living in slums. There was a curtailment of civil liberties and move the people elsewhere. But one lesson that we have learnt in this robust and vibrant democracy is that, when you want to do slum rehabilitation, you must rehabilitate people on an 'as-is-where-is' basis. That is the model we are following in Delhi in the case of Katputli Colony. We cannot lift people forcibly from the areas where they live, take them and resettle them 100 kms. Away.

The Central Government Ministries have been encouraged by us to come forward to participate in the *Pradhan Mantri Awas Yojna*. My Ministry, the Housing and Urban Affairs Ministry, would be very happy to follow up on the kind of proposals that the hon. Member has mentioned. They should make their land available. As I mentioned, even the land which has become surplus on account of PSUs winding up, we are proposing to utilise. But in the case of Railways that she has mentioned, especially from Old Delhi Railway Station going towards Rajasthan, in fact, our first attempt is to utilise that land to stop people from open defecation and utilise that to build toilets, etc. There. But it has been a long process and it is my expectation that with more persuasion, we will be able to utilise more of the land available with different Central Government Departments for all our Schemes, especially for Swachh Bharat Abhiyan and also for *Pradhan Mantri Awas Yojna* where bigger parcels of land are available.

माननीय अध्यक्ष : प्लीज, ये जो भी आप कर रहे हैं, उचित नहीं है।

…(व्यवधान)

श्री मोहम्मद सलीम: मैडम, मंत्री जी ने बहुत ही संवेदनशीलता के साथ जवाब दिए । उन्होंने सही कहा कि ये जो इन्फॉर्मल सेटलमेंट है, आपके उत्तर में भी स्लम लिखा है, लेकिन इन-सीटू डेवलपमेंट, स्व-स्थाने और हम शुरू से यह बात कह रहे हैं कि आजाद हिन्दुस्तान में कभी स्लम क्लीयरेंस, कभी स्लम डिमोलिशन, ये तमाम हरकतें अपनाई गयीं । …(व्यवधान) लेकिन जब तक गरीबी है, गांव से शहर में पलायन है, आप इस तरह से जो कच्ची मलिन बस्ती है, उसको उजाड़ नहीं सकते हैं। इसलिए जमीन एक बड़ी समस्या है । सवाल यह है कि राज्य सरकार जिम्मेदार है। हमने वर्ष 1980-81 में बंगाल में हिस्टोरिक ठीका टेनेंसी एबोलिशन एक्ट लाकर, जैसे गांव में वैसे शहर में जो जमींदारी सिस्टम था, उसको हटाकर, जिनका सेटलमेंट था, उनको मिल्कियत दी गई। …(व्यवधान) लेकिन आज जो रेल की जमीन है, केन्द्र सरकार की जमीन है, वहां पर जो मलिन बस्ती है, क्या आप वहां रेल मंत्रालय से बात करके कम से कम नॉमिनल लीज़ रेट से उनकी टेनेंसी टेन्योर को लीज़ में कन्वर्ट करेंगे या नहीं और इन्फॉर्मल को फॉर्मल करेंगे या नहीं? वरना आपका अमृत से लेकर कोई भी विकास का काम, हैल्थ मिशन भी काम नहीं करेगा, अगर आप उसको उसकी जमीन में घर बनाने का हक नहीं देंगे । …(व्यवधान)

माननीय अध्यक्ष : ये जो भी आप कर रहे हो, एक जिम्मेदार विपक्ष के नाते ये बहुत गलत कर रहे हो । जिस तरीके से आप यहां पर हाथ में लेकर ये सब दिखा रहे हो, बार-बार हाउस को डिस्टर्ब कर रहे हो, चर्चा हो चुकी है, सब कुछ हुआ है। कभी आप लोग भी सत्ता में रह चुके हो, माफ करना, आज मुझे ये बोलना पड़ रहा है, लेकिन जो भी आप कर रहे हो, यह कदापि उचित नहीं है, अच्छा नहीं है । आपको हाउस में उठाने के लिए मौका दिया जा सकता है । यह सदन चर्चा के लिए है और आप उसका

अनुचित उपयोग कर रहे हो। आप चर्चा कीजिए, मैं रोज आपको उठाने के लिए दे रही हूं। आप रोज बोलिए, जो आपको बोलना है, लेकिन इस तरीके से पूरे सदन में, इस तरीके से हाथ में कागज लेकर उसको दिखाना, उठाना या नारेबाजी करना, आप यह अत्यंत स्तरहीन काम कर रहे हो।

11 25hrs

At this stage, Shri Kesineni Srinivas and some other hon. Members came and stood on the floor near the Table.

HON. SPEAKER: The House stands adjourned to meet again at 1145 hours.

11 25 ½ hrs

The Lok Sabha then adjourned till Forty-Five Minutes past Eleven of the Clock.

<u>11 45 hrs</u>

The Lok Sabha re-assembled at Forty-Five Minutes past Eleven of the Clock.

(Hon. Speaker *in the Chair*)

<u>11 45 ½ hrs</u>

At this stage, Shri D.K. Suresh and some other hon. Members came and stood on the floor near the Table.

ORAL ANSWERS TO QUESTIONS-<u>Contd..</u>

HON. SPEAKER: Yes, Minister.

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): Thank you, Madam, Speaker. The hon. Member, Shri Mohammad Salim asked a very relevant question and that related to the reality of the people living in the informal settlements and I must say that I am in total agreement with him.

We have to deal with the causes as to why they find themselves in those informal settlements. They migrated from rural areas in search of jobs. Jobs typically are available in the metropolitan cities, right in the centre of the cities and these informal settlements or slums came up there. Therefore, the experiment tried in 1975, when civil liberties were curtailed to lift people from there, take and settle them 100 kilometres or 200 kilometres away failed and that model is no longer tenable in today's democratic India. Therefore, we took a conscious decision, when the Prime Minister started his five programmatic interventions or the flagship programmes that *in situ* slum rehabilitation will take place, as far as

possible on an 'as-is-where-is' basis. That is the model we have followed in the case of the Katputli Colony.

All our programmatic interventions, AMRUT Scheme, Swachh Bharat Mission, Pradhan Mantri Awas Yojana etc., seek to provide modern facilities where hitherto informal settlements existed or where they presently exist. Therefore, I want to assure the House that our efforts to convey to the other Government departments that they should make more land available for Pradhan Mantri Awas Yojana and for those slum-like conditions or informal settlements to be removed will be continued but we will need their cooperation. There may be other factors. We will go on working to try and get No Objection Certificates, but we are already getting a lot of land released on account of the public sector units and others which are being wound up. We are also hoping in the next few weeks to make further announcements on where we can have further projects of Pradhan Mantri Awas Yojana coming up and what we can do to the people living in these informal settlements. Thank you, Madam Speaker.

(Q.123)

श्री कौशलेन्द्र कुमार :अध्यक्ष महोदया, मैं माननीय मंत्री जी को बधाई देना चाहता हूं कि खाद्यान्न की बर्बादी का जो ब्यौरा आया है, वह पहले से बहुत कम है। मैं इसके लिए मंत्री जी को बधाई देता हूं कि आपने खाद्यान्न की बर्बादी को रोका है।

महोदया, मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि जितनी संख्या में गोदाम उपलब्ध होने चाहिए, उतनी संख्या में वे उपलब्ध नहीं हैं। मैं भी बिहार से हूं और मंत्री जी भी बिहार से हैं। हमारे यहां जो डिस्टरबेंस होता है, उसका कारण यह है कि बिहार में भंडारण की क्षमता सही स्थिति में नहीं है। सरकार के द्वारा स्टील साइलो का निर्माण पीपीपी मॉडल पर करवाया जा रहा है। क्या माननीय मंत्री जी ने बिहार में भी उसके लिए कोई व्यवस्था की है?

श्री रामविलास पासवान : अध्यक्ष महोदया, यह जो क्षति है, यह क्षति वर्ष 2012-13 और वर्ष 2013-14 की है, जो महाराष्ट्र के बोकाला और अमरावती डिपो में हुई है।…(व्यवधान) हम लोगों ने उसकी जांच करवाई है। उस संबंध में जो भी अधिकारी दोषी हैं, उनके खिलाफ कार्रवाई भी की गई है।…(व्यवधान) हम लोगों और विभाग ने मामले को सीबीआई को भी दे दिया है। जहां तक इन्होंने बिहार के मामले के बारे में कहा है, बिहार में सिर्फ पूर्णिया जिले में 1,526 टन अनाज वर्ष 2017-18 में बर्बाद हुआ था, वह बाढ़ के कारण हुआ था। वहां भयंकर बाढ़ आ गई। वैसे यदि आप देखेंगे तो एफसीआई में हमारी जो क्षति है, वह 0.01 प्रतिशत है, नहीं के बराबर है।…(व्यवधान) जहां तक इन्होंने साइलो के बारे में कहा है, साइलो का सवा लाख टन ऑलरेडी हमारे रोडमैप पर है और वह बन भी रहा है।…(व्यवधान) लेकिन उसमें ऐसी शर्तें रखी गई थीं, कहीं रेलवे लाइन का मामला है और कहीं पर कुछ है। नए सीएमडी आए हैं, हमने उनसे कहा है कि आप इसको सरल कीजिए। हमारा जो सवा लाख टन का है, उसको जल्द से जल्द पूरा कर लिया जाए।…(व्यवधान) मैं आपको विश्वास दिलाना चाहता हूं कि हमारी बंपर फसल हो रही है। उस बंपर फसल के कारण हम एक बार ही अनाज रख सकते हैं, लेकिन उसके बाद जब निकल जाता है, तो गोडाउन का कोई यूज नहीं हो पाता है।…(व्यवधान) इसलिए हम जो कैप खत्म करना चाहते थे, वह कैप सिस्टम भी चल रहा है। लेकिन

उस पर हमारी नजर है, जहां हम लॉस को कम कर रहे हैं, वहीं हमारी गोडाउन बढ़ाने की प्रक्रिया भी जारी है।…(व्यवधान)

श्री कौशलेन्द्र कुमार :अध्यक्ष महोदया, मेरा सप्लीमेन्ट्री है कि क्या माननीय मंत्री जी निजी गोदामों को किराये पर लेते हैं? सरकार को किराया भी देना पड़ता है और बर्बादी भी होती है। क्या माननीय मंत्री जी इस बर्बादी को रोकने के लिए, देश भर में भंडारण की जो पूरी क्षमता होनी चाहिए, उसे आप कब तक पूरा करेंगे, उसका समय भी बताइए?…(व्यवधान)

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री तथा वाणिज्य और उद्योग मंत्रालय में राज्य मंत्री (श्री सी. आर. चौधरी) :आदरणीय अध्यक्ष महोदया, माननीय सदस्य जी ने जो समस्या उठाई है, उनका यह कहना है कि देश के अंदर जो भंडारण क्षमता है, उसकी तुलना में गोदामों की संख्या या गोदामों की आवश्यकता का लूप कम है।…(व्यवधान) मैं आपके माध्यम से माननीय सदस्य से अर्ज करना चाहूंगा कि हमारे पास the maximum requirement is on 1st of June. …(*Interruptions*) 1 जून को मैक्सिमम रिक्वायरमेंट होती है और उस रिक्वायरमेंट के अंदर हमारी अधिकतम क्षमता 680 लाख टन है।…(व्यवधान) While we have the capacity of 851.54 lakh metric tonnes. …(*Interruptions*) तो कैपेसिटी के हिसाब से हमारी आवश्यकता अभी भी कम है, लेकिन कुछ राज्यों कें अंदर प्रोक्योरमेंट ज्यादा होता है। जैसे हरियाणा है, पंजाब है। उत्तर प्रदेश में जब हमारी सरकार आई, तो उस समय केवल नौ लाख टन आ रहा था ।…(व्यवधान) आज वहां पर 55 लाख टन से भी अधिक व्हीट का इस साल प्रोक्योरमेंट हुआ है।…(व्यवधान) निश्चित रूप से प्रोक्योरेमेंट के आधार पर कुछ समय के लिए कैपेसिटी कम पड़ रही है।…(व्यवधान) हमारे पास में कैप है, यह जो कवर्ड एंड प्लिन्थ वाला है, वह उन गोदामों के जरिए करते हैं।…(व्यवधान) इसलिए मैं आपको बताना चाहूंगा कि इस कैपेसिटी को देखते हुए माननीय प्रधान मंत्री जी ने पहला आदेश दिया था कि फूड कार्पोरेशन के अंदर कितने गोदाम हैं और क्या कैपेसिटी है और माननीय शांता कुमार जी की अध्यक्षता में एक हाई लेवल कमेटी बिठाई थी । This High-Level Committee has given the Report to the Government.…(*Interruptions*) और उस रिपोर्ट के आधार पर उन्होंने साइलोज का रेकमेंड किया था कि भविष्य में साइलोज बढ़ाए जाएं और

100 लाख मैट्रिक टन के साइलोज का प्रपोजल आया, which was to be covered in four years. …(*Interruptions*) हमारे पास अभी तक 11.75 लाख मैट्रिक टन के साइलोज बनकर तैयार हो गए हैं।…(व्यवधान) इसके अलावा लगभग 17 लाख टन का ऑलरेडी आर्डर दिया जा चुका है। बाकी जो 37 लाख टन के साइलोज हैं, वे पाइपलाइन में हैं और वह अभी बिड्स वगैरह में चल रहा है।…(व्यवधान) इसलिए मैं बताना चाहता हूं कि माननीय मंत्री जी ने सही बताया है कि अधिकारियों को और सारे विभागों को पाबंद किया गया है कि that it should be completed within the stipulated time, and I hope that we will complete it within the given time. …(*Interruptions*)

इसी प्रकार से आपने निजी वाला बताया था कि निजी लोगों से किराये पर न लेकर गवर्नमैंट बनाये, क्योंकि गवर्नमैंट ने एक प्राइवेट आंत्रप्रिन्योर गारंटी स्कीम अनाउंस की थी। उसमें दस साल के लिए कोई भी आदमी अपना गोदाम बनाये, उसे दस साल की गारंटी के आधार पर उसका किराया दिया जायेगा, that godown will be treated as Government godown.वह एफ.सी.आई. का गोदाम टाइप रहेगा और उसका पूरा किराया दिया जायेगा। इसके तहत 150 लाख टन का आदेश दिया गया, 142 लाख टन कैपेसिटी के आलरेडी बन चुके हैं और इस कारण से उन्हें किराया दिया जा रहा है। यदि एफ.सी.आई. अपने गोदाम बनाकर मेनटेन करती तो उसमें भी काफी व्यय होता है। इसलिए यह जो 'पेग' स्कीम है, उसके तहत गवर्नमैंट में जो गारंटी के आधार पर बनाए हैं, उनको किराया देना आवश्यक है और साल के करीब दो हजार करोड़ रुपये हम खर्च करते हैं। यह वेस्टेज नहीं है । यदि हम बनाकर अपना आदमी रखेंगे तो भी खर्चा होगा। इस कारण से गवर्नमैंट के एफ.सी.आई. के द्वारा यह स्कीम लागू की गई थी।

श्री रामदास सी. तडस : अध्यक्ष महोदया, मैं अपने प्रश्न से संदर्भ में माननीय मंत्री जी से आग्रह करते हुए कहना चाहता हूं कि एफ.सी.आई. के गोदाम में रख-रखाव के लिए निजी क्षेत्र को लिया गया है। यह बहुत ही सराहनीय कार्य है। किंतु हमारे महाराष्ट्र प्रदेश के वर्धा या अमरावती के कई गोदामों के रख-रखाव हेतु ध्यान देने की जरूरत है, क्योंकि अधिकारियों के उदासीन रवैये के कारण विभाग के साथ-

साथ अनाज का काफी नुकसान हो रहा है। अतः आप यह बताने की कृपा करें कि एफ.सी.आई. गोदामों के रख-रखाव को दुरुस्त करने हेतु क्या कदम उठा रहे हैं?

श्री रामविलास पासवान: महोदया, मैंने पहले ही बतलाया कि हमारा सब जगहों पर ठीक है, सिर्फ महाराष्ट्र के अकोला और अमरावती डिपो इन दो जगहों पर 8 हजार में से 7949 लाख टन अनाज क्षतिग्रस्त हुआ है। चावल, गेहूं को मिलाकर यह जो अनाज क्षतिग्रस्त हुआ है, वह 2013-2014 का है और 7949 में से 5310 टन अनाज गोदाम में रखने और ढुलाई करने के समय खाद और सीमेंट आदि से दूषित हो जाने के कारण घोषित किया गया था। 2548 टन अनाज सी.डब्ल्यू.सी. के द्वारा रख-रखाव में कमजोरी के कारण हुआ है। उसमें करीब 27 करोड़ रुपये का नुकसान आंका गया है। वह 27 करोड़ रुपये वसूलने की कार्रवाई हो गई है। उसमें जो खराब अनाज था, उसे भी हमने बेचने का काम किया है। जैसा कि हमने कहा कि भविष्य में इस तरह की घटना न हो, उसके लिए हम सचेत हैं और जो घटना घटी है, उस घटना की जांच के लिए हम लोगों ने केस सी.बी.आई. को रेफर किया है।

SHRI K. ASHOK KUMAR : It is a fact that country suffers from huge loss of grains every year as the same is kept in open due to lack of sufficient storage facilities at FCI. Has the FCI encouraged private participation in constructing godowns for it? If yes, what is the total capacity of godowns added from private participation till the end of 2018?

SHRI C.R. CHAUDHARY: Hon. Member has rightly raised a question about the total capacity of godowns. I have already stated that it is around 851.49 lakh MT. Out of this, 127 lakh MT is under the CAP, that is, covered and plinth area. We are not keeping them in the open but they are kept in a very scientific manner. That is why we have brought this system of Silos and other schemes. Previously for a long time, food grains were kept in CAP. Now, we are keeping them only for four-five months, that also in the procured area.

12 00hrs

Where we have heavy procurement like Punjab, Haryana, Uttar Pradesh, we keep it, but in the distributing areas, we have proper covered go-downs. But even then, he is right that 127 lakh tonnes foodgrains have been kept under the CAP for the time being. Slowly, we are going through this PEG Scheme, Silos scheme and I hope that in the coming future, there will no such problems…(*Interruptions*)

डॉ.संजय जायसवाल: माननीय अध्यक्ष महोदया, मेरा प्रश्न यह है कि साइलोज़ स्कीम बहुत सफल इसलिए नहीं हो सकी, क्योंकि पीईजी स्कीम में सन् 2009 में जो रेट तय किए गए थे, सन् 2018 में भी वही मिल रहे हैं।…(व्यवधान)जब कि पहले बात यह थी कि कंज्यूमर प्राइस इंडैक्स के हिसाब से वह प्राइस मिलेगा ।…(व्यवधान)क्या सरकार, जो आज के करंट रेट हैं, वह पीईजी के पुराने गोदामों को देने की या कंज्यूमर प्राइस इंडैक्स के हिसाब से देनेकी सोच रही है? …(व्यवधान)

श्री रामविलास पासवान: अध्यक्ष महोदया, माननीय सदस्य हमारे अच्छेमित्र हैं। दो-तीन बार हमसे मिल भी चुके हैं। हमने तमाम अधिकारियों को बुला कर इनकेसामने ही बातचीत करवाई है। बाकी हम इस मामले को देख रहे हैं।…(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। यद्यपि ये मामले महत्वपूर्ण हैं, तथापि इनके लिए आज की कार्यवाही में व्यवधान डालना आवश्यक नहीं है। इन मामलों को अन्य अवसरों पर उठाया जा सकता है। इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

…(व्यवधान)

12 01 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid.

… (*Interruptions*)

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) रानी लक्ष्मीबाई केन्द्रीय कृषि विश्वविद्यालय, झांसी के वर्ष 2017-2018 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(दो) रानी लक्ष्मीबाई केन्द्रीय कृषि विश्वविद्यालय, झांसी के वर्ष 2017-2018 के लेखापरीक्षित लेखाओं की समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10912/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(3) A copy each of the following papers (Hindi and English versions):-

(i) Union Government-Finance Accounts for the year 2017-2018.

[Placed in Library, See No. LT 10913/16/19]

(ii) Union Government-Appropriation Accounts (Civil) for the year 2017-2018.

[Placed in Library, See No. LT 10914/16/19]

(iii) Union Government-Appropriation Accounts of the Defence Services for the year 2017-2018.

[Placed in Library, See No. LT 10915/16/19]

(iv) Union Government-Appropriation Accounts of the Postal Services for the year 2017-2018.

[Placed in Library, See No. LT 10916/16/19]

(v) Appropriation Accounts of Railways in India for the year 2017-2018 (Part I-Review)

[Placed in Library, See No. LT 10917/16/19]

(vi) Appropriation Accounts of Railways in India for the year 2017-2018 (Part II-Detailed Appropriation Accounts)

[Placed in Library, See No. LT 10918/16/19]

(vii) Appropriation Accounts of Railways in India for the year 2017-2018 (Part II-Detailed Appropriation Accounts- Annexure-G)

[Placed in Library, See No. LT 10919/16/19]

(4) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

(i) Report of the Comptroller and Auditor General of India-Union Government (No. 23 of 2018) (Department of Revenue-Direct Taxes)-Assessment of Assessees in Real Estate Sector, for the year ended March, 2018.

[Placed in Library, See No. LT 10920/16/19]

(ii) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 2019) (Financial Audit)-Accounts of the Union Government, for the year ended March, 2018.

[Placed in Library, See No. LT 10921/16/19]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री तथा पंचायती राज मंत्रालय में राज्य मंत्री (श्री परषोत्तम रूपाला): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धरा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) नेशनल सीड्स कारपोरेशन लिमिटेड, नई दिल्ली के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेशनल सीड्स कारपोरेशन लिमिटेड, नई दिल्ली के वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10922/16/19]

(2) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ. 350 (अ) जो 19 जनवरी, 2019 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उसमें उल्लिखित कस्टमाइज्ड उर्वरकों के विनिर्देशनों को अधिसूचना के प्रकाशन की तारीख से तीन वर्ष की अवधि के लिए अधिसूचित किया गया है

(दो) का.आ. 351 (अ) जो 19 जनवरी, 2019 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 3 अक्तूबर, 2017 की अधिसूचना संख्या का.आ. 3225(अ) में कतिपय संशोधन किए गए हैं।

(तीन) का.आ. 352 (अ) जो 19 जनवरी, 2019 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा 3 अक्तूबर, 2017 की अधिसूचना संख्या का.आ. 3226(अ) में कतिपय संशोधन किए गए हैं।

(चार) का.आ. 353(अ) जो 19 जनवरी, 2019 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा उसमें उल्लिखित कस्टमाइज्ड उर्वरकों के विनिर्देशनों को अधिसूचना के प्रकाशन की तारीख से चार वर्ष की अवधि के लिए अधिसूचित किया गया है।

(पांच) का.आ. 4199(अ) जो 29 अगस्त, 2018 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वरा उसमें उल्लिखित सदस्यों से मिल कर बनी केन्द्रीय उर्वरक समिति का गठन किया गया है।

[Placed in Library, See No. LT 10923/16/19]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): अध्यक्ष महोदय, मैं मेरे साथी श्री कृष्ण पाल जी की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) (एक) अली यावर जंग नेशनल इंस्टीट्यूट ऑफ स्पीच एण्ड हीयरिंग डिसेबिलिटीज, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) अली यावर जंग नेशनल इंस्टीट्यूट ऑफ स्पीच एण्ड हीयरिंगडिसेबिलिटीज, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10924/16/19]

(3) (एक) नेशनल इंस्टीट्यूट फॉर लोकोमोटर डिसेबिलिटीज (दिव्यांगजन), कोलकाता के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीट्यूट फॉर लोकोमोटर डिसेबिलिटीज (दिव्यांगजन), कोलकाता के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण(हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10925/16/19]

(5) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):

(क) (एक)नेशनल हैण्डीकैप्ड फाइनेंस एण्ड डेवलपमेन्ट कारपोरेशन, फरीदाबाद के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा ।।

(दो)नेशनल हैण्डीकैप्ड फाइनेंस एण्ड डेवलपमेन्ट कारपोरेशन, फरीदाबाद का वर्ष 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 10926/16/19]

(ख) (एक) नेशनल हैण्डीकैप्ड फाइनेंस एण्ड डेवलपमेन्ट कारपोरेशन, फरीदाबाद के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेशनल हैण्डीकैप्ड फाइनेंस एण्ड डेवलपमेन्ट कारपोरेशन, फरीदाबाद का वर्ष 2017-2018 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(6) उपर्युक्त (5) की मद सं. (क) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10927/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

(i) The Central Industrial Security Force, Security Force, Security Wing, Assistant Sub-Inspector (Executive) Recruitment Rules, 2018 published in Notification No. G.S.R.1126(E) in Gazette of India dated 20th December, 2018.

(ii) The Ministry of Home Affairs, Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Motor Transport), Group 'C' Posts Recruitment Rules, 2018 published in Notification No. G.S.R.1127(E) in Gazette of India dated 20th December, 2018.

(iii) The Ministry of Home Affairs, Central Industrial Security Force, Para Medical Staff (Combatised), Group 'C' Posts Recruitment Rules, 2018 published in Notification No. G.S.R.1128(E) in Gazette of India dated 20th December, 2018.

[Placed in Library, See No. LT 10928/16/19]

(2) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-

(i) The Ministry of Home Affairs, National Fire Service College, Nagpur, Fire and Rescue

Operator (Group 'C' post) Recruitment Rules, 2018 published in Notification No.

G.S.R.376 in weekly Gazette of India dated 8th December, 2018.

(ii) The National Fire Service College, Nagpur, Stenographer Grade-II (Group 'C' post) Recruitment Rules, 2018 published in Notification No. G.S.R.377 in weekly Gazette of India dated 8th December, 2018.

(iii) The National Fire Service College, Nagpur, Leading Fireman (Group 'C' post) Recruitment

Rules, 2018 published in Notification No. G.S.R.378 in weekly Gazette of India dated 8th December, 2018.

(iv) The Ministry of Home Affairs, Directorate General of Fire Services, Civil Defence and

Home Guards, Deputy Fire Advisor Recruitment Rules, 2018 published in Notification No.G.S.R.379 in weekly Gazette of India dated 8th December, 2018.

[Placed in Library, See No. LT 10929/16/19]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री विजय सांपला): अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) सीनियर सिटीजन्स वेलफेयर फंड, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदनक की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10930/16/19]

(3) (एक) नेशनल इंस्टीट्यूट ऑफ सोशल डिफेंस, नई दिल्ली के वर्ष 2016- 2017 तथा 2017-2018 के वार्षिक प्रतिवदेन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल इंस्टीट्यूट ऑफ सोशल डिफेंस, नई दिल्ली के वर्ष 2016-

2017 तथा 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 10931/16/19]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to lay on the Table a copy each of the following statements(Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Fifteenth and Sixteenth Lok Sabhas:-

FIFTEENTH LOK SABHA

1. Statement No. 26 Seventh Session, 2011
[Placed in Library, See No. LT 10932/16/19]

2. Statement No. 29 Eighth Session, 2011
[Placed in Library, See No. LT 10933/16/19]

3. Statement No. 22 Thirteenth Session, 2013
[Placed in Library, See No. LT 10934/16/19]

4. Statement No. 19 Fifteenth Session, 2013-14
[Placed in Library, See No. LT 10935/16/19]

SIXTEENTH LOK SABHA

5. Statement No. 17 Second Session, 2014
[Placed in Library, See No. LT 10936/16/19]

6. Statement No. 17 Third Session, 2014
[Placed in Library, See No. LT 10937/16/19]

7. Statement No. 16 Fourth Session, 2015
[Placed in Library, See No. LT 10938/16/19]

8. Statement No. 14 Fifth Session, 2015
[Placed in Library, See No. LT 10939/16/19]

9. Statement No. 13 Sixth Session, 2015
[Placed in Library, See No. LT 10940/16/19]

10. Statement No. 11 Seventh Session, 2016
[Placed in Library, See No. LT 10941/16/19]

11. Statement No. 11 Eighth Session, 2016
[Placed in Library, See No. LT 10942/16/19]

12. Statement No. 10 Ninth Session, 2016
[Placed in Library, See No. LT 10943/16/19]

13. Statement No. 8 Tenth Session, 2016
[Placed in Library, See No. LT 10944/16/19]

14. Statement No.8 Eleventh Session, 2017
[Placed in Library, See No. LT 10945/16/19]

15. Statement No. 6 Twelfth Session, 2017
[Placed in Library, See No. LT 10946/16/19]

16. Statement No. 5 Thirteenth Session, 2017-18
[Placed in Library, See No. LT 10947/16/19]

17. Statement No. 4 Fourteenth Session, 2018
[Placed in Library, See No. LT 10948/16/19]

18. Statement No. 3 Fifteenth Session, 2018
[Placed in Library, See No. LT 10949/16/19]

19. Statement No. 1 Sixteenth Session, 2018-19

[Placed in Library, See No. LT 10950/16/19]

<u>12 02 hrs</u>

ANNOUCEMENT BY THE SPEAKER

HON. SPEAKER: Hon. Members, I have to inform the House that I have received the following message dated the 10th February, 2019 from the hon. President.

> "I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 31st January, 2019."

---

12 02 ½ hrs

COMMITTEE ON ESTIMATES
Statements

डॉ. मुरली मनोहर जोशी (कानपुर): महोदया, मैं निम्नलिखित प्रतिवेदनों में अंतर्विष्ट टिप्पणियों/ सिफारिशों पर सरकार द्वारा आगे-की-गई-कार्यवाही दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभापटल पर रखता हूँ:-

(1) मानव संसाधन विकास मंत्रालय (उच्चतर शिक्षा विभाग) से संबंधित 'भारत में उच्चतर शिक्षा' विषय पर पच्चीसवें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 10वां प्रतिवेदन (16वीं लोक सभा)

(2) कृषि और किसान कल्याण मंत्रालय (कृषि, सहकारिता और किसान कल्याण विभाग) से संबंधित 'जैविक कृषि संबंधी राष्ट्रीय परियोजना' विषय पर 9वें प्रतिवेदन (16वीं लोक सभा में अंतर्विष्ट) टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 22वां प्रतिवेदन (16वीं लोक सभा)।

(3) रक्षा मंत्रालय (पूर्व-सैनिक कल्याण विभाग) से संबंधित 'पूर्व-सैनिक अंशदायी स्वास्थ्य योजना' विषय पर 20वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 27वां प्रतिवेदन (16वीं लोक सभा)।

---

12 03hrs

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

30th Report

DR. KIRIT P. SOLANKI (AHMEDABAD): I beg to present theThirtiethReport (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (2018-19) : Examination of Annual Reports of National Commission for Scheduled Castes(NCSC) presented under Article 338(5)(d) of the Constitution of India and to report as to the measures that should be taken by the Union Government in respect of matters within the purview of the Government.

---

12 03 ½ hrs

COMMITTEE ON GOVERNMENT ASSURANCES

91st to 101stReports

डॉ. रमेश पोखरियाल निशंक (हरिद्वार):महोदया, मैं निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

(1) आयुष मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 91वां प्रतिवेदन (16वीं लोक सभा)।

(2) पर्यटन मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 92वां प्रतिवेदन (16वीं लोक सभा)।

(3) इस्पात मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 93वां प्रतिवेदन (16वीं लोक सभा)।

(4) मानव संसाधन विकास मंत्रालय (उच्चतर शिक्षा विभाग) से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 94वां प्रतिवेदन (16वीं लोक सभा)।

(5) विदेश मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 95वां प्रतिवेदन (16वीं लोक सभा)।

(6) वस्त्र मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 96वां प्रतिवेदन (16वीं लोक सभा)।

(7) भारी उद्योग और लोक उद्यम मंत्रालय (भारी उद्योग विभाग) से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 97वां प्रतिवेदन (16वीं लोक सभा)।

(8) स्वास्थ्य और परिवार कल्याण मंत्रालय (स्वास्थ्य और परिवार कल्याण विभाग) से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 98वां प्रतिवेदन (16वीं लोक सभा)।

(9) आश्वासनों को छोड़ दिए जाने के अनुरोधों (माने गए) के बारे में 99वां प्रतिवेदन (16वीं लोक सभा)।

(10) आश्वासनों को छोड़ दिए जाने के अनुरोधों (न माने गए) के बारे में 100वां प्रतिवेदन (16वीं लोक सभा)।

(11) सड़क परिवहन और राजमार्ग मंत्रालय से संबंधित लम्बित आश्वासनों की समीक्षा के बारे में 101वां प्रतिवेदन (16वीं लोक सभा)।

---

12 04hrs

RAILWAY CONVENTION COMMITTEE
31st Report

श्री भर्तृहरि महताब (कटक): अध्यक्ष महोदया, मैं 'रेलवे वित्त का सामान्य वित्त के साथ विलय-मुद्दे और चुनौतियां' विषय पर रेल अभिसमय समिति का 31वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

...(व्यवधान)

12 04 ½ hrs

COMMITTEE ON PAPERS LAID ON THE TABLE
42nd to 51st Reports

SHRI CHANDRAKANT KHAIRE (AURANGABAD): I beg to present the Forty-second to Forty-six Reports (Original) and Forty-seven to Fifty First (Action Taken) Reports (Hindi and English versions) of the Committee on Papers Laid on the Table (2018-2019).

---

12 05hrs

STANDING COMMITTEE ON DEFENCE
50th Report

श्री कलराज मिश्र (देवरिया): अध्यक्ष महोदया, 'सीमा सड़क संगठन (बीआरओ) तथा अन्य एजेंसियों के अंतर्गत अंतर्राष्ट्रीय सीमाओं और सामरिक क्षेत्रों तक संपर्क सड़कों सहित बारहमासी सड़क संयोजकता का प्रावधान-एक मूल्यांकन' विषय संबंधी पचासवां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

…(व्यवधान)

12 05 ½ hrs

STANDING COMMITTEE ON LABOUR
53rd to 56th Reports

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

1. कौशल विकास और उद्यमशीलता मंत्रालय से संबंधित 'जन शिक्षण संस्थान स्कीम (जेएसएसएस)' के बारे में समिति के 41वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 53वां प्रतिवेदन।
2. वस्त्र मंत्रालय से संबंधित 'राष्ट्रीय वस्त्र निगम (एनटीसी) में भूमि परिसंपत्ति प्रबंधन' के बारे में समिति के 30वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 54वां प्रतिवेदन।
3. 'विभिन्न पीएफ अधिनियमों के कार्यान्वयन की तुलना में हटाई गई श्रेणी पर ईपीएफओ का विनियामक ढांचा' के बारे में समिति के 42वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/ सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 55वां प्रतिवेदन।
4. श्रम और रोजगार मंत्रालय से संबंधित 'कर्मचारी राज्य बीमा निगम- स्थापनाओं की कवरेज, बकाया राशि की वसूली तथा योजना के अंतर्गत अस्पतालों और औषधालयों का कार्यकरण' के बारे में समिति के 39वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट समिति की टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 56वां प्रतिवेदन।

---

12 06hrs

STANDING COMMITTEE ON URBAN DEVELOPMENT
25TH Report

SHRI PINAKI MISRA (PURI): I beg to present the 25th Report (Hindi and English versions) of the Standing Committee on Urban Development (2018-19) on the subject, 'Solid Waste Management including Hazardous waste, Medical waste and E-waste'.

माननीय अध्यक्ष : कुमारी सुष्मिता देव। - अनुपस्थित।

श्री कीर्ति वर्धन सिंह। - अनुपस्थित।

…(व्यवधान)

12 06 ½ hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 35th Report of the Standing Committee on Agriculture on Demands for Grants (2017-18) pertaining to the Department of Agriculture, Cooperation and Farmers Welfare, Ministry of Agriculture and Farmers Welfare*

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह): अध्यक्ष महोदया, मैं कृषि, सहकारिता और किसान कल्याण विभाग, कृषि और किसान कल्याण मंत्रालय से संबंधित अनुदानों की मांगों (2017-18) के बारे में कृषि संबंधी स्थायी समिति के 35वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूँ।

---

12 07hrs

(ii) Status of implementation of the recommendations/ observations contained in the 13th Report of the Standing Committee on Labour on 'Deployment of Contract/Casual/ Sanitation workers for perennial nature of jobs in NDMC', pertaining to the Ministry of Home Affairs*

गृह मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): अध्यक्ष महोदया, मैं गृह मंत्रालय से संबंधित 'एनडीएमसी में बारहमासी प्रकृति की नौकरियों के लिए संविदा/नैमेत्तिक सफाई कर्मकारों की तैनाती' के बारे में श्रम संबंधी स्थायी समिति के 13वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूँ।

…(व्यवधान)

---

* Laid on the Table and also placed in Library, See No. LT 10951/16/19 and 10952/16/19 respectively.

12 07 ½ hrs

(iii) Status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Labour on 'Overseas Employment of Women Workers including Nurses and Maids, Issues and Regulatory Framework' pertaining to the Ministry of External Affairs and the Ministry of Labour and Employment*

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GEN. VIJAY KUMAR SINGH (RETD.)): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 40th Report of the Standing Committee on Labour on 'Overseas Employment of Women Workers including Nurses and Maids, Issues and Regulatory Framework' pertaining to the Ministry of External Affairs and the Ministry of Labour and Employment.

---

12 08hrs

(iv) Status of implementation of the recommendations/ observations contained in the 208th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in 198th Report of the Committee on Disaster in Chennai caused by Torrential Rainfall and consequent flooding, pertaining to the Ministry of Home Affairs*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): I beg to lay a statement regarding the status of implementation of the recommendations/observations contained in the 208th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations contained in 198th Report of the Committee on Disaster in Chennai caused by Torrential Rainfall and consequent flooding, pertaining to the Ministry of Home Affairs.

---

* Laid on the Table and also placed in Library, See No. LT 10953/16/19 and 10954/16/19 respectively.

12 09hrs

At this stage Shri Jaidev Galla and some other hon. Members went back to their seats

माननीय अध्यक्ष : शून्य काल। श्री रवीन्द्र कुमार पाण्डेय।

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): अध्यक्ष महोदया, मैं आपके माध्यम से अपने गिरिडीह लोक सभा क्षेत्र के अंतर्गत दामोदर वैली कारपोरेशन (डीवीसी) में कार्यरत लगभग 32 वर्षों से ठेकाकर्मी, जिनकी संख्या लगभग 1200 सप्लाई मजदूर की हैं। समय-समय पर डीवीसी प्रबंधन द्वारा संबंधित श्रमिक संघों के साथ त्रिपक्षीय समझौते के अनुसार वेतनमान, अतिरिक्त सुविधा प्रदान की जाती है। डीवीसी प्रबंधन द्वारा 60 वर्ष की आयु सीमा तक सप्लाई मजदूरों का नियोजन सुनिश्चित किया गया था, लेकिन वर्तमान में 5 वर्ष तक सेवा करने वाले मजदूर नियमानुसार ग्रेज्युटी के हकदार हैं, लेकिन उनको इसका लाभ नहीं मिल रहा है। मुख्य श्रम आयुक्त, नई दिल्ली द्वारा पारित निर्देश का भी अनुपालन डीवीसी द्वारा नहीं किया जा रहा है।

अत: हमारी भारत सरकार से माँग है कि मजदूरों की ग्रेच्युटी का भुगतान अविलम्ब कराया जाए ताकि वर्तमान में उनकी स्थिति ठीक हो सके।…(व्यवधान)

महोदया, आपने मुझे बोलने का समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।…(व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और श्री निशिकान्त दुबे को श्री रवीन्द्र कुमार पाण्डेय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

माननीय अध्यक्ष : श्री गोपाल शेट्टी।

क्या आज आपने जीरो ऑवर में बोलने का नोटिस दिया है? आज आपका नाम नहीं है।

श्री गोपाल शेट्टी (मुम्बई उत्तर): महोदया, आज मेरा जीरो ऑवर का नोटिस नहीं है।…(व्यवधान)

माननीय अध्यक्ष : श्री रवीन्द्र कुमार राय।

श्री रवीन्द्र कुमार राय (कोडरमा) : महोदया, मैं आपके माध्यम से निवेदन करना चाहता हूँ कि हमारे क्षेत्र में रेलवे संबंधी जो समस्याएं हैं, खासकर 5 साल में एक भी ठहराव हमारे यहाँ नहीं मिला है।…(व्यवधान)

माननीय अध्यक्ष : समय आने पर आपको मौका दे दूँगी। मैं मना नहीं कर रही हूँ। I am not saying 'No' to anybody.

…(व्यवधान)

श्री रवीन्द्र कुमार राय : महोदया, मैं हजारीबाग रेलवे स्टेशन पर राँची से नई दिल्ली राजधानी ट्रेन के ठहराव और परसाबाद रेलवे स्टेशन पर बॉम्बे मेल और पुरूषोत्तम एक्सप्रेस ट्रेन के ठहराव की माँग करता हूँ।…(व्यवधान) इसके साथ-साथ मैंने बराबर एक विषय उठाया है, जब झारखंड प्रदेश की राजधानी राँची बनी तो वहाँ से सीधे मेरे क्षेत्र तक आम आदमी के आने के लिए ईएमयू ट्रेन चलाने की माँग मैं बार-बार करता रहा हूँ।…(व्यवधान) मैंने गिरिडीह से कोडरमा, गोमोह होते हुए प्रतिदिन ईएमयू ट्रेन चलाने के लिए अनुरोध किया है।…(व्यवधान) मैं रेलवे विभाग से फिर अनुरोध करता हूँ कि इससे 6 जिलों के लोग लाभान्वित होंगे। इसलिए जनहित में यह नई ट्रेन चलाने की कृपा करें। जनहित में इसे पूरा करने का मैं आपके माध्यम से सरकार से आग्रह करता हूँ। आपने मुझे समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।…(व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र और श्री रवीन्द्र कुमार पाण्डेय को श्री रवीन्द्र कुमार राय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

श्री सुभाष चन्द्र बहेड़िया (भीलवाड़ा): महोदया, आपने मुझे बोलने का समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।…(व्यवधान)

राजस्थान के भीलवाड़ा जिले में मेरे लोक सभा क्षेत्र में जिन्दल शॉ लिमिटेड को लौह अयस्क खनन के लिए भारत सरकार द्वारा भूमि आवंटित की गई, जिस पर लम्बे समय से खनन कार्य किया जा रहा है।…(व्यवधान) भीलवाड़ा जिला मुख्यालय के उपनगर पुर में खनन हेतु किए जा रहे अवैध

विस्फोटों से लगभग एक हजार मकानों में दरारें आ गई हैं एवं अनेक परिवार घर खाली कर चुके हैं।...(व्यवधान) इस कारण धार्मिक स्थान भी क्षतिग्रस्त हो गये हैं।...(व्यवधान) इससे उपनगर पुर के वासियों में भारी आक्रोश है।...(व्यवधान) मैं सदन का ध्यान इस तरफ आकर्षित करना चाहता हूँ कि यही हालात रहे तो निकट भविष्य में वहाँ बड़ी जनहानि हो सकती है।...(व्यवधान)

महोदया, मेरा आपके माध्यम से सरकार से निवेदन है कि अवैध ब्लास्टिंग को रोका जाये एवं इसके कारण से अब तक हुए नुकसान का मुआवजा जिन्दल शॉ लिमिटेड से दिलाया जाए तथा इसका खनन पट्टा निरस्त किया जाए ।...(व्यवधान) धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री सुभाष चन्द्र बहेड़िया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

माननीय अध्यक्ष : श्री नन्दी एल्लैया।

...(व्यवधान)

माननीय अध्यक्ष : क्या बात है? अभी आपका नाम नहीं आया है। आपका नाम आयेगा। आपका नाम आयेगा, तो मैं आपको बोलने का मौका दूँगी। I am not saying 'No'.

...(व्यवधान)

माननीय अध्यक्ष : खड़गे जी, मैं आपको भी बोलने का मौका दे दूँगी। आप बैठ जाइए। आप अपना गला ठीक कीजिए। बहुत चिल्लाना हो गया है।

नन्दी एल्लैया जी, आपको नहीं बोलना है।

एंटो एन्टोनी जी, आप बोलिए। एंटो एन्टोनी भी नहीं बोल रहे हैं।

श्री प्रेम सिंह चन्दूमाजरा जी, आप बोलिए।

...(व्यवधान)

माननीय अध्यक्ष : जिसके बारे में चिल्ला रहे थे, आपका वही विषय है। मैं आपको बोलने का मौका दे दूँगी।

...(व्यवधान)

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब): महोदया, मैं एक बहुत ही महत्वपूर्ण मुद्दे पर बात करना चाहता हूँ। पंजाब में कल अध्यापकों पर लाठीचार्ज हुआ है। उनकी टांगें, बाजू आदि तोड़ दी गईं। उनके ऊपर पानी बौछारें की गईं। माननीय मुख्य मंत्री जी को टीचर माँग-पत्र देने जा रहे थे। उन पर बहुत ज्यादा अत्याचार हुआ। मैं केन्द्रीय सरकार से निवेदन करना चाहता हूँ कि पंजाब की स्थिति बहुत खराब हो गई है और पंजाब की सरकार ने लोगों के साथ विश्वासघात किया है।…(व्यवधान) लोग तंग आ गए हैं, परेशान हो गए हैं। माननीय गृह मंत्री जी इस तरफ ध्यान दें।…(व्यवधान) वहाँ की स्थिति बहुत विस्फोटक हो रही है। इस पर ध्यान देने की जरूरत है।…(व्यवधान)

महोदया, पंजाब में आवारा पशुओं और जंगली जानवरों का मामला बहुत गंभीर हो रहा है।…(व्यवधान) मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि जंगली जानवरों का कुछ बंदोबस्त किया जाए।…(व्यवधान) धन्यवाद ।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री प्रेम सिंह चन्दूमाजराद्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

12 14 hrs

At this stage, Shri Kodikunnil Suresh *and some other hon. Members came and stood on the floor near the Table.*

HON. SPEAKER: Shri P.K. Biju.

… (*Interruptions*)

DR. P.K. BIJU (ALATHUR): Madam Speaker, Kerala is famous for religious and cultural festivals. As you very well know Onam is our national festival. Our festivals Thrissur Pooram and Uthralikkavu Pooram are famous not only in our country but in the entire world.

Madam, Nenmara Vallangi Vela is a festival celebrated annually in Nenmara in Palakkad district in my constituency.

The Vela festival is celebrated after the paddy harvest during the month of April. It is one of the most beautiful and colourful festivals. Lakhs of people across the world attend this festival every year. I urge upon the Government to include the Nenmara Vallangi Vela festival in the list of National Festivals.

HON. SPEAKER: Shri M. B. Rajesh, Shrimati Supriya Sule and Shrimati P.K. Shreemathi Teacher are permitted to associate with the issue raised by Shri P.K. Biju.

* **SHRI DEVJIBHAI G. FATEPARA (SURENDRANAGAR):** Hon'ble Speaker Madam, I thank you very much for giving me this opportunity to speak. In my constituency Surendranagar, Gujarat, there are salt farmers (agaariya) in Patdi region and they earn their livelihood by making salt. Hindustan Salt Company is working in this region since a very long time in about 23000 acre land. CMD and General Manager of this company behave in a very bad manner with salt farmers. They exploit the employees and labourers very much. About 250 labourers are working in this company. Employees working at lower level do not get promotion. The salt farmers who have been working here for forty years just get Rs.220/- as daily wage. Labourers are made to work as wireman, fitter, clerk and plant operator whereas salary is paid as per Class-IV employees. General Manager and CMD of this company have awarded tenders to their relatives at high rates and thus caused loss to public exchequer. The labourers are getting salary as per 5th Pay Commission whereas 7th Pay Commission is applicable at present. These salt farmers are being exploited. The company purchases bromine from the salt farmers at very low rates and then sell it to others at very high rates. The salt farmers also pay heavy rent for the land.

---

*English translation of the speech originally delivered in Gujarati.

Speaker Madam, please allow me to speak as it is very important issue pertaining to poor salt farmers. Lease of this company has expired in 2012. In spite of this, without renewing the lease and ignoring rules and regulations of the Government, the company is exploiting salt farmers and labourers. It was decided to allot quarters free of cost to the labourers of this company but high rent is being charged from the labourers for their quarters. These quarters are very old and dilapidated. Despite this, the company is not constructing new quarters. Men and women start working in this company at very young age and continue working for a long period as long as they can work. These labourers are not provided with required equipments like hand gloves, helmet, jacket, shoes, etc for their safety during work. The labourers have observed hunger strike, given memorandum and representations to get justice. But CMD and General Manager of this company are not listening to them. Our local party president and I also requested the company to provide better facilities to the laboureres but CMD and General Manager of this company have not taken any action in this regard. Speaker Madam, through you I request the Hon'ble Minister to form a committee and this committee should visit the salt farmers and ensure that the salt farmer get justice. Jai Jai Garvi Gujarat. Jai Jai Garvi Gujarat.

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र को श्री देवजीभाई गोविंदभाई फतेपारा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

आइटम नम्बर - 17 रह गया था।
विक्रम उसेंडी जी, कहां चले जाते हैं? सभा पटल पर प्रतिवेदन रखिए।

12 19hrs

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

324th Report

श्री विक्रम उसेंडी (कांकेर): अध्यक्ष महोदया, मैं 'भारत में वनों की स्थिति' के बारे में विज्ञान और प्रौद्योगिकी, पर्यावरण और वन संबंधी स्थायी समिति का 324वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं।

DR. P. VENUGOPAL (TIRUVALLUR): Madam, Speaker, there is an urgent crying need to increase the social equality measures in our country. From time immemorial, be they from the former princely states or from the British India, the marginalised sons of the soil and lower-classmasses have always suffered humiliating inequalities and demeaning social subjugation. …(*Interruptions*) So, an affirmative action was required to uplift all the socially and educationally backward sections of our Indian society. This emphatic socialjustice measure, introduced much earlier by our Dravidian Self-Respect Movement, was advocated by Dr. Ambedkar. Hence, reservation for the Scheduled Caste and Scheduled Tribe people was provided in our Indian Constitution. Still the process of identification and inclusion of some more castes in the List of Scheduled Castes is going on. So, the deadline for ending reservation is rightly extended every time.…(*Interruptions*)

In India, Caste is decided by birth. That is why castesystem is deep-rooted, thereby warranting socially uplifting measures. It is also true that Caste is not decided by religion. But the Scheduled Castes, who follow Christian religion, are denied reservation benefits under the social equality measures as if they are not Scheduled Castes. This needs to be reviewed and remedied.…(*Interruptions*)

Recently, the Union Government has earmarked 10 per cent quota in the name of reservation to forward-castes based on an economic criterion.

12 22 hrs

At this stage, Shri Rajeev Satav and some other hon. Members went back to their seats.

So, I urge upon the Centre to immediately provide at least three per cent to five per cent reservation from that new reservation to the deprived Scheduled Caste Christians. This is necessary because they continue to remain a socially marginalised section of the society as ever. Even otherwise, I urge upon the Union Government to include Christian Scheduled Castes also in the List of all other Scheduled Castes and extend unconditionally the reservation meant for the Scheduled Castes and Scheduled Tribes.

Madam Speaker, in this regard, the then Chief Minister of Tamil Nadu, Dr. Jayalalitha also wrote a letter to the then Prime Minister, Dr. Manmohan Singh strongly backing the demand for inclusion of Dalit Christians in the List of Scheduled Castes and demanded that necessary legislation be brought. She had also written a letter in 1995 to the then Prime Minister Shri P.V. Narasimha Rao. This is my submission, Madam.

HON. SPEAKER: Shrimati V. Sathyabama, Shrimati K. Maragatham and Dr. J. Jayavardhanare permitted to associate with the issue raised by Dr. P. Venugopal.

SHRI M. B. RAJESH (PALAKKAD): Madam, Speaker.

माननीय अध्यक्ष: आपका नाम है। I will call you. Your name is there.

SHRI M. B. RAJESH: Why are you not allowing me to speak?

माननीय अध्यक्ष: आप इनको समझाओ । मैं क्या करूं? Otherwise, your name is next in the list.

… (*Interruptions*)

HON. SPEAKER: Your name is there in the list. I will call you.

श्री निशिकान्त दुबे (गोड्डा): स्पीकर मैडम, इन्होंने इस पद का बहुत दुरुपयोग किया ।…(व्यवधान) इन्होंने रोज बोला।…(व्यवधान)

12 23hrs

SUBMISSION BY MEMBER

Re : Rafale deal

श्री मल्लिकार्जुन खड़गे (गुलबर्गा):मैडम, मुझे इस बात की दुख है कि हम लोग एडजर्नमेन्ट मोशन सतत् इसलिए डाल रहे हैं कि आपका अटेन्शन इस पर ध्यान देने के लिए और इस विषय को जनता के सामने रखने के लिए है। खासकर जो राफेल डील है…(व्यवधान)

माननीय अध्यक्ष: रोज तो रखा ही जाता है और जनता के सामने भी रख रखे हैं।

…(व्यवधान)

माननीय अध्यक्ष: इस पर चर्चा भी हो गई है ना। रोज चर्चा नहीं होती है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे: यह जो हुआ है, 35 हजार करोड़ रुपये का घोटाला हुआ है।…(व्यवधान)

माननीय अध्यक्ष: एक घंटा चर्चा हुई है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे: इसका ज्वाइंट पार्लियामेन्ट्री कमेटी से इन्क्वायरी होना है।…(व्यवधान) प्राइम मिनिस्टर क्यों डर रहे हैं? मुझे मालूम नहीं ।…(व्यवधान)

माननीय अध्यक्ष : डरना क्या होता है? उन्होंने भी जवाब दे दिया है। सब हो गया है।

…(व्यवधान)

SHRI MALLIKARJUN KHARGE: The Prime Minister is not taking cognizance of it. We want JPC…(*Interruptions*)

मैडम स्पीकर, मैं एक और बात आपके नोटिस में लाना चाहता हूं।…(व्यवधान) जो सी एंड एजी की रिपोर्ट है, उसे राज्य सभा में पेश किया गया है।…(व्यवधान)

माननीय अध्यक्ष:… *

…(व्यवधान)

* Not recorded.

श्री मल्लिकार्जुन खड़गे: हमारे पास एजेन्डे में नहीं ।...(व्यवधान)

माननीय अध्यक्ष: अरे है, आप ऐजेन्डा देखते नहीं हो। ...*पहले आप देख लो।

श्री मल्लिकार्जुन खड़गे: सुनिए, जो सी एंड एजी की रिपोर्ट है, वह पहले ही लीक हुआ है।...(व्यवधान) It has already been leaked at 1040 hours....(*Interruptions*)

माननीय अध्यक्ष:...*पूछो न उनसे। पहले तो समझो।

...(<u>व्यवधान</u>)

SHRI MALLIKARJUN KHARGE: The Report was laid in Rajya Sabha at 11 o'clock but it was leaked at 1040 hours to Media. इससे जाहिर होता है कि राफेल डील को छुपाने के लिए हर कोशिश चल रही है।...(व्यवधान)

माननीय अध्यक्ष:कोई छुपाया नहीं है।

...(<u>व्यवधान</u>)

श्री मल्लिकार्जुन खड़गे:...(व्यवधान)इसके लिए हम जेपीसी चाहते हैं। प्राइम मिनिस्टर आकर हमको कहें कि वह चर्चा के लिए तैयार हैं और जेपीसी के लिए तैयार हैं।...(व्यवधान) तो हम मानेंगे और उसकी चर्चा करेंगे।...(व्यवधान)

माननीय अध्यक्ष:चर्चा हो गई है। मैं दोबारा चर्चा के लिए अनुमति नहीं दूंगी।

...(<u>व्यवधान</u>)

* Not recorded.

गृह मंत्री (श्री राजनाथ सिंह): माननीय अध्यक्ष जी, मैं कहना चाहता हूं कि रफैल के मुद्दे पर इस संसद में चर्चा हो चुकी है। साथ ही साथ सुप्रीम कोर्ट ने इस संबंध में अपना फैसला दे दिया है। …(व्यवधान)

यह कैसी विडंबना है कि बराबर नेता प्रतिपक्ष अपनी तरफ से यह कोशिश कर रहे हैं, बार-बार असत्य को बोलकर सत्य साबित करने की कोशिश कर रहे हैं।…(व्यवधान) जनता को उनके द्वारा गुमराह करने की कोशिश की जा रही है। हैल्दी डेमोक्रेसी में, मैं समझता हूं कि यदि कोई पोलिटिक्स करना चाहता है तो जनता की आंख में धूल झोंककर उसे पोलिटिक्स नहीं करनी चाहिए, जनता की नजरों में नजर डालकर उसे पोलिटिक्स करनी चाहिए।…(व्यवधान)

माननीय अध्यक्ष:* भी रख चुके हैं।

…(व्यवधान)

माननीय अध्यक्ष: अब क्या है?

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): इस पर चर्चा होनी चाहिए।…(व्यवधान) यह सच है। …(व्यवधान) हम साबित करके दिखाएंगे। यह सच है।…(व्यवधान) आप जेपीसी बिठाइए।…(व्यवधान) अगर हम साबित नहीं कर पाए तो आप कुछ भी कह सकते हैं।…(व्यवधान)

माननीय अध्यक्ष : श्री एम.बी. राजेश।

…(व्यवधान)

श्री एम.बी. राजेश (पालक्काड): मैडम स्पीकर, मैं केरल से चुनकर आया हूं। मेरा जन्म जलंधर पंजाब में हुआ है इसलिए मैं भावनात्मक तौर पर पंजाब से भी जुड़ा हुआ हूं।…(व्यवधान)

Madam Speaker, this is the centenary year of Jallianwala Bagh Massacre. I recently visited Jallianwala Bagh and I was shocked to see that. … (*Interruptions*)

HON. SPEAKER: Rajesh Ji, just a minute. He wants to complete his statement.

… (*Interruptions*)

---

* Not recorded.

माननीय अध्यक्ष: खड़गे जी, क्या आप अपनी बात कम्पलीट कर रहे हैं?

…(व्यवधान)

माननीय अध्यक्ष: आप एक वाक्य में अपनी बात कम्पलीट करें।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे: माननीय अध्यक्ष जी, राजनाथ जी ने अपनी बात रखी है। मैं मानता हूं सीनियर आदमी हैं, मिनिस्टर हैं। मैं उनकी इज्ज़त करता हूं, लेकिन आपके प्राइम मिनिस्टर में हिम्मत नहीं है जेपीसी के लिए। …(व्यवधान)

HON. SPEAKER: He has also replied. I am sorry.

… (*Interruptions*)

HON. SPEAKER: He has also replied in the House.

… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे: आप जेपीसी बिठाओ, हम प्रूव करके दिखाएंगे। हर चीज बाहर आएगी …(व्यवधान) गवर्नमेंट तैयार नहीं है, हम प्रोटेस्ट करके वॉक आउट करते हैं।…(व्यवधान)

12 27 hrs

At this stage, Shri Mallikarjun Kharge and some other hon. Members left the House

SHRI M. B. RAJESH (PALAKKAD): Madam Speaker, I recently visited Jallianwala Bagh and was shocked to see that the light and sound show at the Jallianwala Bagh is stopped due to lack of funds.

Madam Speaker, this is something which is unacceptable and shocking. We are spending Rs. 3000 crore to build a statue, but we do not have a few thousand rupees for this light and sound show at the Jallianwala Bagh. Madam

Speaker, this is looked after by the Ministry of Culture and the Chairman of the Jallianwala Bagh National Memorial Trust is the hon. Prime Minister himself.

Madam, citing lack of funds as a reason to stop light and sound show at Jallianwala Bagh is an insult to the great martyrs. I hope that, at least in the centenary year, the Government will resume the light and sound show at Jallianwala Bagh. I also hope that the entire House will join me in demanding Government to release sufficient funds to resume light and sound show at the Jallianwala Bagh. Thank you very much.

HON. SPEAKER: Adv. Joice George, Shri C. N. Jayadevan, Shri Jitendra Chaudhury, Shri Md. Badaruddoza Khan, Shri Sankar Prasad Datta, Dr. P.K. Biju, Shrimati P.K. Shreemathi Teacher, Shri Mohammad Salim, Shri Tariq Anwar, Shrimati Pratima Mondal, Dr. Mamtaz Sanghamita, Dr. A. Sampath, Shri Arvind Sawant, Shrimati V. Sathyabama and Shri Dushyant Chautala are permitted to associate with the issue raised by Shri M. B. Rajesh.

श्री सुशील कुमार सिंह (औरंगाबाद): माननीय अध्यक्ष जी, मैं अपने संसदीय क्षेत्र औरंगाबाद के बारे में कुछ बताना चाहता हूं। औरंगाबाद और गया दोनों जिले नक्सल प्रभावित इलाके हैं और पिछड़े हुए हैं। मैं आपसे संरक्षण चाहता हूं, आपका आशीर्वाद चाहता हूं। मैं युवा बेरोजगारों और किसानों की समस्याओं को आपके माध्यम से सरकार तक पहुंचाना चाहता हूं। मैं अपनी बात होने तक आपका आशीर्वाद चाहूंगा। यह पूरा इलाका नक्सल प्रभावित, पिछड़ा है और कृषि का क्षेत्र है। यहां किसानों की बहुतायत है। यहां के युवा रोजगार, काम और नौकरी के अभाव में दिगभ्रमित हो जाते हैं और मुख्यधारा से भटक कर बंदूक थाम लेते हैं।

मैं आपके माध्यम से कहना चाहता हूं कि भारत सरकार का खाद्य प्रसंस्करण मंत्रालय यहां कृषि उत्पाद पर आधारित खाद्य प्रसंस्करण उद्योग स्थापित करे ताकि युवाओं को रोजगार मिले, काम मिले। इससे किसानों का उत्पादन अच्छे मूल्य पर कारखानों में इन उद्योगों के माध्यम से बिक सकेगा

और इस क्षेत्र की आर्थिक उन्नति होगी, आर्थिक तरक्की होगी। इससे बेरोजगारी और किसानों को फसल का उचित मूल्य न मिलने जैसी दोनों समस्याओं का समाधान होगा और नक्सल की समस्या भी नियंत्रित होगी।

आपके माध्यम से मैं यह कहना चाहूंगा कि भारत सरकार इस इलाके के विकास के लिए अतिरिक्त केंद्रीय सहायता, ए.सी.ए. नाम की एक योजना चलाती है, इसमें मेरा आपसे यह निवेदन है कि जो जनप्रतिनिधि हैं, सांसद हैं, जिनको भारत सरकार फंड देती है, तो सांसदों की अनुशंसा के आधार पर भी योजनाएं ली जाएं। हम हमेशा चाहेंगे कि योजनाएं ऐसी हो, जो जनहित में हो, अधिक-से-अधिक जनता को उसका फायदा मिले, हमारे इलाके का विकास हो ताकि उग्रवाद की समस्या भी नियंत्रित हो।

अभी रेल मंत्री जी यहां बैठे हैं। भारत सरकार ने बिहटा-औरंगाबाद रेल लाइन को 25 करोड़ रुपये दिये हैं। मैं इनका धन्यवाद करता हूं। मैं उम्मीद करता हूं कि यह परियोजना बंद नहीं होगी बल्कि आगे बढ़ेगी । मैं इनसे एक निवेदन करना चाहूंगा कि जब आपने सहृदयता दिखायी है, दरियादिली दिखाई है, तो इस राशि को 25 करोड़ रुपये से बढ़ाकर कम-से-कम 125 करोड़ रुपये कर दीजिए ताकि कम-से-कम समय में इस रेल लाइन का निर्माण हो जाए, बड़ी संख्या में युवाओं को रोजगार मिले, काम मिले और किसानों का भी भला हो । आपने मुझे अपनी बात रखने का अवसर दिया । इसके लिए मैं आपका बहुत-बहुत आभारी हूं। धन्यवाद।

माननीय अध्यक्ष: श्री भैरों प्रसाद मिश्र एवं श्री शरद त्रिपाठी को श्री सुशील कुमार सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री जुगल किशोर (जम्मू): धन्यवाद अध्यक्ष महोदया, मैं आपके माध्यम से सरकार के ध्यान में एक बात लाना चाहता हूं। …(व्यवधान) आज जम्मू एक बहुत बड़ा शहर बन गया है और यहां पर मेट्रो की बहुत बड़ी जरूरत है। मेट्रो रेल लाइन का सर्वे भी कम्प्लीट हो चुका है। मैं आपके माध्यम से चाहता हूं कि जम्मू मेट्रो रेल लाइन का जो सर्वे कम्प्लीट हुआ, उसको हरी झंडी देकर वहां पर मेट्रो लाइन बिछाने का काम जल्द-से-जल्द शुरू किया जाए ताकि सांबा-जम्मू और जम्मू से अखनूर तक जितने भी लोग हैं, उनको इन परेशानियों से निजात मिले। जम्मू में मेट्रो रेल लाइन बिछाने की हमारी मांग को

सरकार ने मान लिया था, उसका सर्वे भी कम्प्लीट करवा लिया है। अब मैं चाहता हूं कि इस सर्वे के बाद इसका काम जल्द-से-जल्द से शुरू हो ताकि जम्मू में भी मेट्रो रेल लाइन अगले वर्ष तक दौड़ना शुरू करे।

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल एवं श्री शरद त्रिपाठी को श्री जुगल किशोर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

DR. THOKCHOM MEINYA (INNER MANIPUR): Madam Speaker, I rise to raise an urgent matter of public importance.

My State of Manipur and North-East India are now on the boil. They are demanding immediate withdrawal of the Citizenship (Amendment) Bill 2016. The whole State was on no work strike yesterday. Every day there are some forms of strikes like dharna in public places, rallies on the national highways, etc. Manipur students' bodies, CSOs and elderly women of Ima Market of Manipur protested at Jantar Mantar on 30th of January 2019 demanding the withdrawal of the Citizenship (Amendment) Bill, 2016 (CAB) which was hurriedly passed by the Lok Sabha on the last day of the Winter Session 2018 after JPC had submitted its non-unanimous report on the previous day amidst boycott by the principal Opposition, the Indian National Congress Party. Even on the day of passing the Bill, there was complete upsurge in the entire North-East. If this Bill is not withdrawn immediately, the fall-out will be very dangerous and situation will be out of control.

I strongly condemn the action of Delhi Police who arrested and manhandled our elderly women protesters without the presence of a single woman police person. My Party, Indian National Congress, and almost all political parties in Manipur have rushed to the Capital of Delhi for lobbying for the

withdrawal of the Bill. If the Bill is passed in its present form, there will arise a huge demographic challenge in the North-East in general and Manipur in particular.

My State, Manipur got merged into the Union of India in 1949 under an infamous Manipur Merger Agreement, 1949 (MMA). This MMA was reportedly rejected by the then Manipur Assembly. Interestingly, this Merger Agreement was never ratified by the Parliament of India. Now I urge upon the Union Government to immediately take action for the ratification of this MMA by the Parliament of India. With the introduction of Citizens (Amendment) Bill, 2016 and its passing by the Lok Sabha; the people of Manipur have now started demanding the pre-merger status of Manipur, an erstwhile Nation State.

Hence, I strongly urge upon the Union Government to immediately withdraw the Citizenship (Amendment) Bill, 2016 in the best interest of all concerned.

HON. SPEAKER: Shri Thangso Baite, Shri Jintendra Chaudhury, Shri Md. Badaruddoza Khan, Shri Sankar Prasad Datta, Dr. P.K. Biju and Shri N.K. Premachandran are permitted to associate with the issue raised by Dr. Thokchom Meinya.

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, thank you very much for giving me this opportunity to raise a matter of public importance relating to my parliamentary constituency. National Highway Kollam Bypasswas commissioned last month. This bypass was originally designed as a four-lane road. The land for the construction of the four-lane road was already acquired.

The two-lane road for Kollam bypass was constructed and dedicated to the nation. Two-lane road is not sufficient to meet the requirements of the traffic.

In the State of Kerala, development of road is delayed to the lack of availability of land. But the land for the construction of four-lane bypass road is already available. This bypass is also crossing two other National Highways, development of main junctions such as Kallumthazham and Ayathil are also required. Construction of over-bridge, underpass, service roads and other developments are essential for the smooth vehicular traffic through the Kollam bypass.

Hence, I urge upon the Union Government to initiate immediate steps for the construction of four-lane road and other related developments of Kollam bypass. Since the land is available with the Government, I request the Government of India to give full share from the Central Government. The present two-lane Kollam bypass has been constructed with the equal share from the State and the Central Government. So, I urge upon the Government of India to complete the four-lane bypass road with full cost from the Government of India.

*__SHRIMATI P.K.SREEMATHI TEACHER (KANNUR) :__ Thank you Madam Speaker, during the past five years, I had an opportunity to present many a social issues in this House. The most important issues, were concerning women, children, and the differently abled persons. I am happy that I could bring such issues to the notice of the House. Today, I am presenting once again the plight of five crores of our youngsters, children, adults, and the aged, who are differently abled. Our respected Prime Minister, had said that this section of the society should not be called *vikalang* (Physically handicapped) but they should be called

*English translation of the speech originally delivered in Malayalam

divang (differently abled). But I speak with great anguish, that during the last five years, no enhancement of financial aid, nor other facilities have been extended to the differently abled sections in this country. I want to tell you Madam, this section, is the most marginalized, and neglected in our society. They include physically and mentally challenged, and those who have these challenges from birth onwards and those who are affected by cerebral palsy and autism. It is my desire and request to you, that the Government should take steps to redress their suffering. Therefore, on this eve, when the tenure of the Sixteenth Lok Sabha is getting over, this section of our society who suffer the most physically and mentally, and who constitutes about five crores of our population, deserves special care and protection. I urge upon the Government that for their day to day needs these brothers and sisters be provided an allowance of three thousand rupees per month. I request the Government to immediately take steps in this regard. I am thankful to you Madam Speaker, for allowing me to raise this issue on the floor of the House.Thank you Madam Speaker.

HON. SPEAKER: Kunwar Pushpendra Singh Chandel, Shri Shankar Prasad Datta, Shri Md. Badaruddoza Khan, Dr. Mamtaz Sanghamita, Shrimati Pratima Mondal, Shrimati V. Sathyabama, Shri P.K. Biju, Dr. A. Sampath, Adv. Joice George are permitted to associate with the issue raised by Shrimati P.K. Shreemathi Teacher.

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Madam Speaker, thank you very much for giving me this opportunity to raise a matter of urgent public importance.

12 39 hrs (Hon. Deputy-Speaker *in the Chair*)

The issue is with regard to the problems being faced by farmers all over the country. A lot of the land of the farmers are encroached for drawing high voltage power transmission lines and as a result the farmers are losing their lands. Once the high voltage transmission line is drawn, the land virtually becomes useless. The farmers are the owners of their lands and they get a paltry compensation under Section 16 of the Indian Telegraph Act. But the land becomes virtually useless after the high voltage transmission line is drawn. So, till the land is acquired and the farmers file for compensation they are put to a lot of hardship. Under Section 16 of the Indian Telegraph Act, a paltry sum is given as compensation to the farmers.

So, my demand from the Union Government is this. The Government must bring in an amendment to the Indian Telegraph Act, which is a very old Act, to enable the farmers to get sufficient amount of compensation for the corridors where the high voltage transmissions lines pass through. They must get the value for the lands through which the high voltage transmission corridor passes through.

श्री मधुकरराव यशवंतराव कुकडे (भंडारा-गोंदिया): माननीय उपाध्यक्ष महोदय, महाराष्ट्र में वी.जे.एन.टी. स्कूल्स हैं। पिछले चार माह से केन्द्र सरकार द्वारा आदेश न देने से उन्हें गवर्नमेंट दुकान से चावल देना बंद हुआ । वी.जे.एन.टी. की स्कूल्स में लड़के और लडकियां रहती हैं और वे पढ़ाई भी करते हैं। ढीमर समाज, धनगर समाज, एससी समाज, चमार समाज, माग, वहां बहुत ही गरीब समाज के बच्चे रहते हैं। केन्द्र सरकार द्वारा उन स्कूलों को अनाज की पूर्ति करने के आदेश न देने के कारण गोंदिया जिले में पिछले चार माह से, उन्हें गवर्नमेंट हेड से चावल और गेहूं नहीं मिल रहा है। यह न मिलने से उन स्कूलों के बच्चों को अनाज का भुगतान नहीं मिलेगा । मैं सरकार से अनुरोध करता हूं

कि गोंदिया जिला में जितने भी वी.जे.एन.टी. के स्कूल्स हैं और महाराष्ट्र में जितने भी वी.जे.एन.टी. के स्कूल्स हैं, उन सभी स्कूलों को चावल और गेहूं मुहैया कराने का आदेश प्रदान करें।

केन्द्र सरकार की इस नीति के कारण जो दलित समाज है, उनके बच्चे नहीं पढ़ सकेंगे। अगर वी.जे.एन.टी. के स्कूलों को सरकार ने अनाज नहीं पहुंचाया तो ये स्कूल्स बंद करने के लिए शासन का निर्णय है, ऐसा मानना पड़ेगा। ग्रामीण क्षेत्र के बच्चे शिक्षा से वंचित न हों, इसके लिए मैं आपके माध्यम से सरकार से मांग करता हूं कि आप सरकार को आदेश दें कि वी.जे.एन.टी. स्कूल्स को चावल और गेहूं पहुंचाया जाए।

HON. DEPUTY SPEAKER: Shrimati Supriya Sule is permitted to associate with the issue raised by Shri Madhukarrao Yashwantrao Kukade.

डॉ. उदित राज (उत्तर-पश्चिम दिल्ली): उपाध्यक्ष महोदय, मैं आपका ध्यान बहुत ही महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूं। …(व्यवधान) पूरे दिल्ली में माननीय सुप्रीम कोर्ट के द्वारा गठित मॉनटरिंग कमेटी का प्रकोप छाया हुआ है। गलत और सही का कोई भेद नहीं है। हजारों-लाखों इन्डस्ट्रीयल यूनिट्स, इवेन जो हाउसेज हैं, उनको सील किया जा रहा है। मेरे लोक सभा क्षेत्र में सबसे ज्यादा इन्डस्ट्रीज हैं, नरेला, बवाना, उद्योग नगर, मुंडका, बादली और मंगोलपुरी इंडस्ट्रीयल एरिया, जहां लाखों यूनिट्स हैं। अधिकारी मॉनिटरिंग कमेटी का धमक जमाते हैं और उन यूनिट्स को भी सील करते हैं, जो सील करने लायक नहीं हैं, ताकि बाद में डी-सील करने के लिए, वे एक्सटॉर्शन कर सकें, पैसा ले सकें। यह बहुत ही गंभीर समस्या है। माननीय सुप्रीम कोर्ट का काम प्रशासन चलाने का नहीं है, संसद किस लिए है या राज्य सरकार किस लिए है? माननीय सुप्रीम कोर्ट का हस्तक्षेप गलत है। मॉनिटरिंग कमेटी भंग किया जाना चाहिए। कल शाम को बवाना इन्डस्ट्रीयल एरिया के सैकड़ों…(व्यवधान) जो राज्य सरकार द्वारा…(व्यवधान)

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel, Shrimati Meenakshi Lekhi, Shri Bhairon Prasad Mishra and Shri Ramesh Bidhuri are permitted to associate with the issue raised by Dr. Udit Raj.

DR. PRABHAS KUMAR SINGH (BARGARH): Sir, I thank you for allowing me to speak on a very important matter of urgent public importance.

The matter is regarding Sambalpuri and Koshali languages which are ancient languages spoken in about 12 districts and by 1.5 crore people living in the western part of Odisha. They are rich in heritage and culture. They are very popular languages spoken by the people living in the western part of Odisha.

Sir, through you, we are demanding inclusion of these languages in the Eighth Schedule of Indian Constitution. The hon. Chief Minister of Odisha has written several letters to the Indian Government to include Sambalpuri and Koshali languages in the Eighth Schedule of the Indian Constitution.

I urge upon the Union Home Minister through you to include Sambalpuri and Koshali languages in the Eighth Schedule of the Indian Constitution.

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Dr. Prabhas Kumar Singh.

श्री रमेश बिधूड़ी (दक्षिण दिल्ली): उपाध्यक्ष महोदय, आप मुझे दिल्ली की समस्यों को उजागर करने के लिए परमिट करते हैं, इसके लिए मैं आपको धन्यवाद देता हूं।

सर, यह बहुत सेन्सिटिव मामला है। दिल्ली में लगभग 2100 अनऑथराइज्ड कॉलोनियां हैं और अभी तक दिल्ली की सरकार ने उन्हें पास नहीं किया है। उनके साथ बार-बार धोखा किया जाता रहा है। ये कांग्रेस के लोग, सोनिया जी ने एक बार चुनाव में वोट लेने के लिए प्रोविजनल सर्टिफिकेट बांटे थे । वर्ष 2008 से लेकर अभी तक कुछ नहीं किया गया है। उसके बाद उन कॉलोनियों के बारे में वर्ष 2008 में ऑर्डर किया था कि सरकार इन कॉलोनियों में बेसिक एमेनिटीज डेवलप करेगी। हमें कोई ऑब्जैक्शन नहीं है। वर्ष 2008-2009 में सड़कें बननी शुरू हो गई थीं, लेकिन चार वर्षों से जो सरकार बैठी हुई है, उन अनऑथराइज्ड कॉलोनी में एमसीडी काम नहीं कर सकती है, उन्होंने नोटिफिकेशन

जारी कर दिया । केवल डीएसआईडीसी और फ्लड डिपार्टमेंट काम करते हैं। वे विधायक उनसे पैसा मांगते हैं, लेकिन काम नहीं होता है।

सर, लगभग साढ़े तीन सौ करोड़ रुपये के काम, हमने चीफ सेक्रेट्री के साथ 04.09.2013 में काम किया था, फिर 09.09.2014 को मीटिंग किया, वहां पर सीवर लाइन डाले जाएं, डेवलपमेंट के काम हो जाएं। वहां पर जितनी कॉलोनियां हैं, विजयनगर, महावीर एनक्लेव, रंगपुरी, संगम विहार, देवली, बदरपुर, तुगलकाबाद, प्रह्लादपुर, लालकुआं या छत्तरपुर हो, इन कॉलोनियों में सीवर लाइन का काम होना है।

उपाध्यक्ष महोदय, … * दिल्ली विश्वविद्यालय के तहत वहां कालेज खोलना चाहते हैं। वहां ग्राम सभा की बहुत जमीन है। वहां एमसीडी लोगों के लिए डिस्पेंसरी भी बनाना चाहती है लेकिन … * ग्राम सभा की जमीन अलॉट नहीं करते हैं।

मेरा आपके माध्यम से शहरी विकास मंत्री और सरकार से निवेदन है कि वहां ऐसी व्यवस्था की जाए, जिससे डिस्पेंसरी बन सके। दिल्ली देश की राजधानी है और यह मामला तीस लाख लोगों से जुड़ा मामला है कि वहां कालेज खुल सके, डिस्पेंसरी बन सके। दिल्ली सरकार को बने चार वर्ष का समय हो गया है, लेकिन इस दिशा में कुछ नहीं किया गया है।

HON. DEPUTY SPEAKER: The name will not go on record.

… (*Interruptions*)

HON. DEPUTY SPEAKER: Shrimati Meenakshi Lekhi, Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Ramesh Bidhuri.

SHRI BHEEMRAO B. PATIL (ZAHEERABAD): Mr. Deputy Speaker, Sir, I thank you for giving me this opportunity to raise a matter of urgent public importance in the House.

* Not recorded.

I would like to speak about a noted religious figure and humanitarian Sri Sri Shivakumara Swamiji, who headed the Siddaganga Mutt in Tumakuru, Karnataka.

He was an Indian supercentenarian, humanitarian, spiritual leader and educator. He was a Lingayat religious figure. He joined the Siddaganga Mutt in 1930 and became the Head Seer in 1941. He also founded the Sri Siddaganga Education Society. Described as the most esteemed adherent of Lingayatism, he was referred to as a walking God in the State of Karnataka. In 2015, he was awarded the Padma Bhushan, India's third highest civilian award by the Government of India.

Swamiji founded a total of 132 institutions for education and training that range from nursery to colleges for engineering, science, arts and management as well as for vocational training. He established educational institutions which offer courses in traditional learning of Sanskrit as well as modern science and technology. He was widely respected by all communities for his philanthropic work.

The Swami's *gurukula* houses more than 10,000 children from age 5 to 16 at any point in time and is open to children from all religions, castes and creeds and they are provided free food, education and shelter. The pilgrims and visitors to the Mutt also receive free meals. Under the pontiff's guidance, an annual agricultural fair is held for the benefit of the local population. Dr. A.P.J. Abdul Kalam, the former President of India, visited him at Tumakuru and praised the initiatives of Swamiji in the field of education and for his humanitarian work.

Keeping in view of all the great things that Swamiji did for the welfare of the people, I demand that Bharat Ratna may be conferred to Sri Sri Shivakumara Swamiji.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग) : उपाध्यक्ष महोदय, मैं सबसे पहले धन्यवाद दूंगा कि देश के करोड़ों मछुआरों के हित के लिए पहली बार केंद्र सरकार ने स्वतंत्र फिशरीज विभाग का निर्माण किया है। मेरी मांग है कि फिशरीज विभाग के माध्यम से देश में रहने वाले करोड़ों मछुआरों के हित के लिए स्वतंत्र और नई फिशिंग पालिसी का निर्माण जल्द से जल्द करना चाहिए। हमारे देश में कई करोड़ मछुआरे पूर्वी और पश्चिमी समुद्र में अपना व्यापार करते हैं और अपना अच्छा जीवन व्यतीत करने का काम करते हैं, लेकिन दुर्भाग्य से महाराष्ट्र हो, गुजरात हो, कर्नाटक हो या तमिलनाडु हो, पूर्वी भारत की तरफ कोलकाता हो या अन्य राज्य हों, इन राज्यों में रहने वाले जो भी मछुआरे हैं, उनके लिए कोई भी सही नीति अभी तक नहीं अपनाई गई है। अलग-अलग राज्यों में अलग-अलग नीति होने की वजह से चाहे वे पारम्परिक मछुआरे हों या ट्रॉलर वाले मछुआरे हों या अन्य मछुआरे हों, इन्हें व्यापार करने के लिए कई समस्याओं का सामना करना पड़ता है।

मेरी सरकार से मांग है कि पारम्परिक मछुआरों के साथ-साथ ट्रॉलर वाले मछुआरों और अन्य मछुआरों के लिए भी सही नीति बनाने की जरूरत है। स्वतंत्र फिशरीज विभाग के निर्माण होने के बाद समुद्र तटीय क्षेत्र के जनप्रतिनिधियों और मछुआरों के साथ चर्चा करके जल्दी से जल्दी नई फिशिंग पॉलिसी तैयार करें, जिससे कि मछुआरों को ब्लु रेवोल्यूशन का पूरा फायदा मिल सके।

HON. DEPUTY SPEAKER: Dr. A. Sampath, Prof. Richard Hay, Shri Sharad Tripathi, Shri Bhairon Prasad Mishra, Shri Arvind Sawant, Shri Gajanan Kirtikar and Dr. Shrikant Eknath Shinde are permitted to associate with the issue raised by Shri Vinayak Bhaurao Raut.

श्री मानशंकर निनामा (बांसवाड़ा): माननीय उपाध्यक्ष महोदय, राजस्थान अनुसूचित जाति, अनुसूचित जनजाति वित्त एवं विकास सहकारी निगम, जयपुर द्वारा अनुसूचित जाति, अनुसूचित जनजाति, सफाईकर्मी या स्वच्छकार एवं नि:शक्तजन वर्ग के निर्धन परिवारों के आर्थिक एवं सामाजिक उन्नयन हेतु विशेष केन्द्रीय सहायता योजनान्तर्गत (बैंकिंग योजना) यथा पैकेज ऑफ प्रोग्राम (ग्रामीण एवं शहरी) जनजाति स्वरोजगार योजना तथा गैर-बैंकिंग योजना आदि योजनाएं संचालित की जा रही हैं, जिनके तहत अनुसूचित जाति के चयनित बीपीएल एवं समकक्ष परिवारों को परियोजना लागत का 50 प्रतिशत अथवा दस हजार रुपये अनुदान दिए जा रहे हैं, जो वर्तमान परिस्थितियों को ध्यान में रखते हुए बहुत ही कम हैं। यह अनुदान राशि वर्ष 2002-03 में भारत सरकार द्वारा निर्धारित की गयी थी, जो लगभग 14 वर्ष पुरानी है, जिसमें आवश्यकतानुसार कम से कम पाँच गुना तक वृद्धि किए जाने हेतु अनुरोध है।

मेरा सदन के माध्यम से माननीय सामाजिक न्याय एवं अधिकारिता मंत्री जी से अनुरोध है कि इन परिवारों को अधिक-से-अधिक लाभान्वित किए जाने के उद्देश्य से इस वर्ग के लाभार्थियों को विशेष केन्द्रीय सहायता योजनान्तर्गत वर्तमान देय अनुदान राशि दस हजार रुपये से बढ़ाकर पचास हजार रुपये करने की कृपा करें।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri Manshankar Ninama.

… (*Interruptions*)

HON. DEPUTY SPEAKER: Shri Rattan Lal Kataria – Not present.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Sir, thank you for giving me the opportunity to raise a very important matter of public importance. Sir, the pathetic living conditions of Dalit Christians in this country need to be addressed immediately. Just now, AIADMK leader Shri Venugopal Ji raised this issue. I am fully supporting what he has raised here. The conditions of Dalit Christians were pathetic because of no reservation for them in Government service and

educational institutions. Sir, there are so many other communities which are converting to Christians. They are getting reservations, but at the same time, Dalit Christians are not being considered for the reservation facilities. For example, the Dalits who are converting to Buddhism, are getting reservation facilities. The Tribal communities in this country, whether they are Christians and Muslims, all the Tribal communities, are getting reservations in Government services as well as educational institutions. …(*Interruptions*). I am coming to the point. Dalit Christians are deliberately being discriminated because of their faith. So, I would like to request through you that the Government should consider this issue. …(*Interruptions*). I am concluding. In Kerala, State Government has formed a Corporation for welfare of Dalit Christians. So, I would request the Government of India to form a national level Corporation for welfare of Dalit Christians.

HON. DEPUTY SPEAKER: Shri Anto Antony and Advocate Joice George are permitted to associate with the issue raised by Shri Kodikunnil Suresh.

SHRI C. GOPALAKRISHNAN (NILGIRIS): Hon. Deputy Speaker Sir, thank you for giving me an opportunity to speak. Ooty, the `Queen of Hills', is an ideal destination for tourists. Over 30 lakh people visit the hill station every year and the Nilgiris hills has a population of 7.11 lakh as per the 2011 Census. Despite this, the hill district lacks a speciality hospital, especially one providing cardiac care. The District Headquarters Government hospital is the only major hospital in the district. With its origin dating back to 1829, the Ooty Government hospital now has 421 beds, including 116 maternity wing. In 2016, the then Chief Minister Puratchi Thalaivi Amma, considering the Nilgiris as a special case, announced upgradation of the hospital at par with medical college hospitals under Rule 110

in the State Assembly. Ooty Mountain rail is also a world heritage. Rail Bus service should also be started for international and domestic tourists. Tea plantation site was developed in fraction. I urge upon the Government to develop the overall area for Nilgiri Hills for the benefit of domestic and international tourists.

HON. DEPUTY SPEAKER: Shrimati V. Sathyabama is permitted to associate with the issue raised by Shri C. Gopalakrishnan.

PROF. K.V. THOMAS (ERNAKULAM): Sir, in the early morning of today at around 4.30 a.m., a major fire incident took place in Hotel Arpit Palace in Karol Bagh, New Delhi, where a large number of people from my Constituency are staying.

So, we went to the hotel and found that about 10-15 people are missing. One person has already been declared dead.

So, it is my request to the Government that an inquiry may be conducted; proper assistance should be provided to those who are hospitalised. All possible assistance should be rendered by the Government. It also needs to be seen as to who is responsible for this incident. It is one of the hotels, where so many people from Kerala come and stay.

So, the Government should order an inquiry; and also proper assistance be given to the victims. Thank you.

HON. DEPUTY SPEAKER: Prof. Richard Hay is permitted to associate with the issue raised by Prof. K.V. Thomas.

SHRI ANTO ANTONY (PATHANAMTHITTA): Sir, I am raising a very important issue. I would request the Government to initiate legislative measures to

overcome the recent judgment of the hon. Supreme Court on the entry of women between the ages of 10 and 50 years into Sabarimala Ayyappa Temple in Kerala. The hon. Supreme Court, on 28th September, 2018 ruled that women of all ages have the right to enter to the Sabarimala Shrine.

This judgment is against the customs and traditions that have been observed by the devotees for a long time. Hence, this judgment has hurt not only the sentiments of the devotees but also all sections of the people in the country irrespective of their faith because Sabarimala pilgrimage is the best example of the practice of interfaith understanding and harmony. Moreover, pilgrimage is also the best example of eco-spirituality.

The Sabarimala Shrine is one of the largest pilgrim centres on account of the number of devotees.

HON. DEPUTY SPEAKER: All right.

SHRI ANTO ANTONY : Every year, more than five crores of devotees from all over the world pay pilgrimage to Sabarimala.

However, the verdict and the subsequent developments have seriously affected the pilgrimage.

HON. DEPUTY SPEAKER: I have given you enough time. All your party Members are speaking. Please cooperate.

SHRI ANTO ANTONY : Sir, as a result, the overwhelming majority of devotees could not pay their annual pilgrimage during the last season.

I would request the Government to respond and think positively on this Sabarimala issue. I would urge the Government to initiate legislative measures to overcome the decision of the Supreme Court of India. Thank you.

HON. DEPUTY SPEAKER: Shri P.R. Sundaram is permitted to associate with the issue raised by Shri Anto Antony.

PROF. A.S.R. NAIK (MAHABUBABAD): Sir,nearly 10 crore of Banjara, community which is one of the large communities is spread all over the country. They have specific traditions and cultures. They speak script-less language. They believe that Sant Sevalal Maharaj is their God because he is the social reformer and he sacrificed for his community. Every year in Maharashtra, Poriagadsar and Pordevi Garh, they celebrate his birth.

I would request the Government to celebrate the Birth Anniversary of Sant Sevalal Maharaj officially.

Moreover, in our State, our hon. Chief Minister has also declared it a Government festival. On this line, the Government may also do it. Thank you.

*__SHRI K.C. VENUGOPAL (ALAPPUZHA):__ Hon. Deputy Speaker, Sir I am thankful to you for giving me this opportunity.

I want to present before the House an issue of utmost importance, and I am thankful to the chair for giving me this opportunity. My constituency, Allapat, was ruined by the Tsunami disaster. Thousands of fisher men live there, and the entire village has gone on an indefinite strike for the last hundred and one days. Because of the illegal mining being done by the IRE the people are in a jeopardy. In the name of mining, the entire land mass is being eroded. People’s lives have been affected. I have brought this issue before the Central Government, that the IRE is engaged in an inhuman enterprise. I sought the Central Government’s interference, and also gave a letter to the minister. The poor people of Allapat and their land needs to be saved.

---

*English translation originally delivered in Malayalam

A true ecological impact, study has to be done in Allapat, and it is lack of such a study, that has led to this calamity in Allapat. Mining should be stopped immediately. By understanding the problem of the people, a proper ecological impact study has to be done.

DR. RATNA DE (NAG) (HOOGHLY): Sir, I would like to bring to your kind notice an important matter. Though I have raised this matter several times and last time, it was on 28th December, 2017, yet no action has been initiated so far.

Islampura Hazi Mohammad Mohsin Halt Station is situated in the Bansberia Muncipality area of the Hooghly District in between the Katwa-Howrah Division of the Eastern Railway. The foundation stone was laid in 2012 where the then Railway Ministers and Railway officials were present. Fortunately, the work has been completed some time ago, but no trains are stopping there.

13 00 hrs

It has affected more than one lakh people. There is no other mode of transport to avail.

Therefore, Sir, with high hopes, I will request you to give instructions to the Railway officers so that train stops at that station and ease the acute difficulty faced by the people of that area.

Thank you very much.

HON. DEPUTY SPEAKER: Dr. A. Sampath is permitted to associate with the issue raised by Dr. Ratna De (Nag).

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Sir, how the politics of deception is being played in Delhi is for everyone to see. हमारे यहां पर सभी लोगों को फोन आ रहे हैं और कहा जा रहा है कि वोटर लिस्ट में से आपका नाम कट गया है। जब वे लोग तय करते हैं तो वोटर लिस्ट में से किसी का नाम नहीं कटा है, यह पहला धोखा है। दूसरी तरफ, जिन लोगों की पेंशन सांसदों ने लगवाई थी, उन लोगों को फोन करके कहा जा रहा है कि आपकी पेंशन कट गई है, अब दिल्ली सरकार,...* आपकी पेंशन लगवायेंगे। इस तरीके की धोखेबाजी चल रही है और

* Not recorded.

साथ में जैसे कि पुलिस केस है, पुलिस केस दर्ज कर रही है, लेकिन एक्शन नहीं ले रही है। आपके माध्यम से मैं यह बताना चाहती हूं कि इस धोखे की राजनीति को खत्म किया जाए। ऐसी सभी कार्यवाहियों पर पुलिस एक्शन होना चाहिए।

HON. DEPUTY SPEAKER: Do not mention the names. They will not go on record.

… (*Interruptions*)

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shrimati Meenakashi Lekhi.

SHRI P.R. SUNDARAM (NAMAKKAL): Thank you, Deputy Speaker, Sir. My constituency, Namakkal, is the main producing district of egg and broiler in Tamil Nadu along with Erode, Karur, Palladam and Pollachi. Daily, 4 crore eggs and 4.5 crore chicks are being produced. The Tamil Nadu poultry industry is, now, facing an unexpected situation of shortage of basic raw material mainly maize due to the failure of North-East Monsoon.

Hence, I request the hon. Agriculture Minister to approve import of 10 lakh tonnes of duty-free maize for poultry farmers.

Thank you, Sir.

HON. DEPUTY SPEAKER: Shrimati V. Sathyabama is permitted to associate with the issue raised by Shri P.R. Sundaram.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Deputy Speaker, Sir, there is a very important issue relating to money laundering and FEMA violation issue.

Recently, it has come out in the newspaper that an Indian Passport holder did not take the approval of the Government or of the RBI before the companies

in which the person and his wife and his family friends have controlling beneficial interest, opened bank accounts in the tax haven of Nassau, Bahamas. I am talking about Mr. B.J. Panda. Mr. Panda's defence is that he was neither an overseas student nor an NRI at the relevant time and, therefore, did not need prior RBI approval or of the Government before opening the accounts.

The question is this. Did he declare the account to RBI once he returned to India and ceased to be an NRI as required in law? The next question is this. Did Mr. Panda intimate the RBI and the Government when closing the account and did he repatriate the entire amounts held in these foreign bank accounts as is required in the law? If not, he is liable for criminal prosecution under several Indian laws relating to foreign exchange violation and money laundering.

A senior BJP member, a law maker, known as a trouble shooter of BJP, has said very recently yesterday that the State Government should take action.

I would like to know from the Government as to what steps the Union Government has taken in this regard. Is it still at an investigation stage? How long will it take? Why is BJP accusing the Odisha Government when BJP led Government is supposed to take action at the Union level?

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Bhartruhari Mahtab.

श्री गोपाल शेट्टी (मुम्बई उत्तर): धन्यवाद उपाध्यक्ष महोदय जी। मैं एक ही मिनट लूंगा। यह राष्ट्रीय मुद्दा है। हमारे देश में चुनाव होते हैं और चुनाव में सभी पॉलिटिकल पार्टीज़ वोट बटोरने के लिए बहुत ही लुभावने प्रकार के वादे करती हैं। हम आपको यह दे देंगे, हम आपको वह दे देंगे। चुनाव जीतकर आने के बाद कोई वादा पूरा नहीं करते हैं। इससे देश का नुकसान होता है, लेकिन मतदार संघ में रहने वाले लोगों का भी बहुत बड़ा नुकसान होता है। मेरा आपके माध्यम से सरकार से निवेदन है कि चुनाव

आयोग के कायदे में बदलाव करके पांच साल के अंदर यदि 75 प्रतिशत भी वादे पूरे नहीं करते तो उनकी मान्यता रद्द कर देनी चाहिए, जिससे देश का बहुत भला होगा।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Gopal Shetty.

श्री नन्दी एल्लैया (नगर कुरनूल) :उपाध्यक्ष महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

महान पुण्य व्यक्ति महर्षि वाल्मीकि जी ने महान ग्रंथ वाल्मीकि रामायण रची थी। वर्ष 1956 से पहले आंध्र प्रदेश राज्य के गठन से पहले बोया समुदाय को अनुसूचित जाति में जोड़ा गया था। लेकिन आंध्र प्रदेश राज्य के गठन के बाद यह राज्य आंध्र प्रदेश और तेलंगाना राज्य के रूप में बांटा गया। बिना किसी उचित कारण के इस बोया समुदाय के लोगों को तेलंगाना राज्य में बैकवर्ड समुदाय में शामिल किया गया। …(व्यवधान)

HON. DEPUTY SPEAKER: I know your problem. What you want, you tell finally.

… (*Interruptions*)

श्री नन्दी एल्लैया :तेलंगाना राज्य के बोया समुदाय के लोगों की जनसंख्या 3 लाख 36 हजार 340 है। जबकि तेलंगाना राज्य के नगर कुरनूल में अकेले ही बोया समुदाय के लोगों की जनसंख्या 2 लाख 50 हजार 660 है। तेलंगाना राज्य में बोया समुदाय के लोगों को अत्यंत…(व्यवधान) मुझे पढ़ने के लिए पांच मिनट दिए जाएं।

HON. DEPUTY SPEAKER: I cannot give five minutes; I am sorry.

Shrimati Sathyabama.

***SHRIMATI V. SATHYABAMA (TIRUPPUR):** Hon. Deputy Speaker Sir, Vanakkam. The National Highway No 47 passes through my Tiruppur Parliamentary Constituency and I request you to construct approach roads and over bridge between Laxmi Nagar and Chengapalli on this National Highway to avoid manyfatal accidents taking on this stretch of this National Highway. I have also raised this issue during my maiden Parliamentary Speech in this august House. I have also raised this matter with the Hon. Union Minister of Roadways. I therefore request for immediate construction of approach roads and an over-bridge on this Laxmi Nagar and Chengapalli stretch of NH 47. Thank you.

श्रीमती संध्या राय (मेदीनिपुर): उपाध्यक्ष महोदय, पश्चिम मेदीनिपुर के एमपी होने के नाते मैं कुछ कहना चाहती हूं। मैं रेल मंत्री जी को इस सदन के माध्यम से अपील करती हूं कि पश्चिम मेदीनिपुर के केशियारी, 223 नंबर विधान सभा क्षेत्र में रेलवे स्टेशन बनाने के लिए और भारतीय रेल मानचित्र से केशियारी का नाम जोड़ने के लिए रेल मंत्री जी को आपके द्वारा सिफारिश करती हूं कि जल्द से जल्द रेलवे लाइन स्थापित करें। इसके होने से लाखों गरीब, किसान, मजदूर और व्यापारी केशियारी स्टेशन से यात्रा कर पाएंगे।

SHRI M. CHANDRAKASI (CHIDAMBARAM): Sir, this is to request you to take necessary action for stopping of Tambaram-Tirunelveli Antyodaya Express (16191/16192) and Rameswaram-Bhubaneswar Express (18495/18496) at Chidambaram Railway Station.

Chidambaram is a Municipal town. The mangroves at Pichavaram and Annamalai University are located in Chidambaram. Therefore, Chidambaram assumes importance and there is an urgent need for stoppage of the above-mentioned two trains. Thank you, Sir.

---

* English translation of the Speech originally delivered in Tamil.

SHRI B. VINOD KUMAR (KARIMNAGAR): Sir, the State Highway No. 1 in the State of Telangana which runs from Hyderabad-Karimnagar-Ramagundam is popularly known as Rajiv Rahadari. This road was taken up under PPP model a decade back. The alignment of this road is faulty. Every day, there are many accidents occurring on this road and there is a huge traffic.

I would request the Government to take it up as a National Highway which runs from Ramagundam, Mancherial to Chandrapur and Nagpur. Thank you, Sir.

*** SHRI C. MAHENDRAN (POLLACHI):** Hon. Deputy Speaker Sir, Vanakkam. In my Pollachi Parliamentary constituency, coconut farming is done on full swing. I have raised almost 11 times in this august House, the issue of increasing the Minimum Support Price of Copra variety of Coconut to Rs.140 per kg. On that basis, the Union Government has raised the Minimum Support Price of Copra variety of Coconut from Rs52.50 per kg to Rs. 95.21. I therefore urge upon the Union Government to raise the MSP for Milling Copra variety of Coconut as Rs140 per kg.

Thank you.

HON. DEPUTY SPEAKER: Shrimati V. Sathyabama is permitted to associate with the issue raised by Shri C. Mahendran.

श्री तेज प्रताप सिंह यादव (मैनपुरी) : उपाध्यक्ष महोदय, आज इलाहाबाद विश्वविद्यालय के अंतर्गत छात्र संघ का कार्यक्रम आयोजित होना था। उसमें मुख्य अतिथि के तौर पर छात्र संघ ने समाजवादी पार्टी के राष्ट्रीय अध्यक्ष आदरणीय अखिलेश यादव जी को आज आमंत्रित किया था। लेकिन उत्तर प्रदेश की सरकार ने लखनऊ के हवाई अड्डे पर उनको सुबह 11 बजे डिटेन किया और उनको कार्यक्रम में जाने से रोका जा रहा है। मेरी आपके माध्यम से सरकार से मांग है कि इस अलोकतांत्रिक

---

* English translation of the Speech originally delivered in Tamil.

सरकार को आदेशित करें और माननीय राष्ट्रीय अध्यक्ष जी को कार्यक्रम में जाने की अनुमति प्रदान की जाए।...(व्यवधान)

श्री शरद त्रिपाठी (संत कबीर नगर) : उपाध्यक्ष महोदय, मैं आपके माध्यम से अपने संसदीय क्षेत्र संत कबीर नगर में जो 'आमी' नदी बहती है, उसमें बहुत सारा प्रदूषण हो गया था। आपके आसन के द्वारा जब मैंने यह विषय इस लोक सभा में उठाया था, तो उस समय एनजीटी द्वारा एक हाई पॉवर कमेटी गठित की गई थी। उस कमेटी ने वहां जाकर प्रदूषण की जांच की थी और पांच करोड़ रुपये रुधौली शुगर मिल पर जुर्माना लगाया था और उसको आदेशित किया था। उसको 'आमी' नदी के किनारे विकास के कार्य में खर्च किया जाए। मेरी आपके माध्यम से यह मांग है कि रुधौली शुगर मिल से पांच करोड़ रुपये की वसूली करके संत कबीर नगर में, मगहर में, कबीर साहब के निर्वाणास्थली के विकास हेतु इसको अविलंब खर्च किया जाए। बहुत-बहुत धन्यवाद।...(व्यवधान)

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra is permitted to associate with the issue raised by Shri Sharad Tripathi.

***SHRI M. UDHAYAKUMAR (DINDIGUL):** Hon. Deputy Speaker Sir, Vanakkam. Hon. Purachithalaivi Amma has served this nation as a member of Parliament (Rajya Sabha) and as six times the Chief Minister of Tamil Nadu. Hon Amma had sacrificed her life for the welfare of the people. I request that Bharat Ratna should be conferred on Hon. Puratchithalaivi Amma posthumously. As Hon. Amma had been a Member of Parliament, I request the Union Government to install a full-size Bronze statue in the Parliament complex as a tribute to this great leader. The expenses to be incurred for this purpose will be borne by the All India Anna Dravida Munnetra Kazhagam led by Hon. Chief Minister of Tamil Nadu and Hon.

* English translation of the Speech originally delivered in Tamil

Dputy Chief Minister of Tamil Nadu. I also request that the newly introduced Tejas Express should have a stoppage at Dindigul Railway station.

Thank you.

HON. DEPUTY SPEAKER: Shrimati V. Satyabama is permitted to associate with the issue raised by Shri Udayakumar.

श्री अधीर रंजन चौधरी (बहरामपुर) : उपाध्यक्ष महोदय, भुखमरी और गरीबी से पीड़ित होकर बंगाल से लाखों की तादाद में लोग बंगाल छोड़कर बाहर बहुत सारे सूबों में रोजी-रोटी कमाने और पेट भरने के लिए जाते हैं। लेकिन आज बंगाल के लोग बाहर के बहुत सारे सूबों में सुरक्षित महसूस नहीं करते हैं। खासकर गुजरात में, यूपी में और अभी कुछ दिन पहले बंगाल से असम में हमारे अल्पसंख्यक लोगों का एक गुट गया था। लेकिन वहां उन लोगों की हत्या की गई।…(व्यवधान) पिछले कई महीनों में भी असम में ऐसा हुआ है कि बंगाल के लोगों की वहां पर हत्या की जा रही है।…(व्यवधान) महोदय, असम में बंगाली लोग सुरक्षित नहीं हैं। मैं आपके सामने यह अर्जी रखता हूं कि आप सरकार से कहिए…(व्यवधान) कि बंगाली लोगों को सुरक्षित किया जाए।…(व्यवधान)

श्री जनार्दन मिश्र (रीवा) : माननीय उपाध्यक्ष महोदय, केन्द्र सरकार ने 10 प्रतिशत गरीबी के आधार पर सवर्णों को आरक्षण देने का संविधान संशोधन विधेयक पास किया है। इसकी वजह से पचासों वर्षों से जो सवर्ण युवाओं में आक्रोश की भावना थी, वह समाप्त हुई है, उनमें उत्साह है। लेकिन मध्य प्रदेश की सरकार ने सवर्णों को शैक्षणिक संस्थानों और सरकारी नौकरियों में आरक्षण देने से प्रतिबंधित कर दिया है। मैं आपके माध्यम से केन्द्र सरकार से आग्रह कहता हूं कि मध्य प्रदेश सरकार को आदेशित किया जाए कि वह सरकारी नौकरियों में सवर्णों को भी आरक्षण की व्यवस्था करें।…(व्यवधान)

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra and Shrimati Riti Pathak are permitted to associate with the issue raised by Shri Janardan Mishra.

*[*] **SHRI IDRIS ALI (BASIRHAT):** I am deeply grateful to you Hon. Deputy Speaker Sir and at the same time, I am also indebted to Hon. Chief Minister of West Bengal Smt. Mamata Banerjee. I have been able to come here because of her. I will not take much time but will put forth just two prayers. Government has not fulfilled the promises made to my constituency Basirhat. Not a single commitment has been fulfilled. They know that their tenure is almost over, only for 2 months they will be in power.

Before quitting office, I request them through you sir to declare the birthday of Netaji Subhash Chandra Bose i.e. 23rd January as a national holiday, immediately if they have even an iota of respect for the great leader.

Thank you, Sir.

[*] English translation of the Speech originally delivered in Bengali.

श्री राजेश रंजन (मधेपुरा) : उपाध्यक्ष महोदय, आपका धन्यवाद। महोदय, सबसे बड़ी बात है कि एक तरफ नौकरी जा रही है। बिहार के सबसे गरीब प्रदेश कोसी और सीमांचल हैं। मैं चाहता हूं कि किसी भी परिस्थिति में छात्रों को देश में पढ़ने के लिए जो लोन दिया गया है, उस लोन को किसी भी कीमत पर समाप्त किया जाए, क्योंकि जो मिडिल क्लास का छात्र है, गरीब छात्र है, उसने लोन लिया है, लेकिन उसका लोन समाप्त नहीं किया गया है। सब कुछ किया जाता है, लेकिन छात्रों को जो लोन दिया गया है, उसको समाप्त किया जाए ।...(व्यवधान) दूसरे, जो स्कॉलरशिप है, वह बंद हो गई है। स्कॉलरशिप को किसी भी कीमत पर बढ़या जाए। छात्रवृत्ति भी बंद कर दी गई है।...(व्यवधान)

गरीब छात्र और मिडिल क्लास के जो दलित एस.एस.,एस.टी. के छात्र हैं, उनकी छात्रवृत्ति को बंद कर दिया गया है।

हमारी केन्द्र सरकार से मांग है कि छात्रों को जो लोन दिया गया है, उसे समाप्त किया जाए। धन्यवाद।

श्री विद्युत वरण महतो (जमशेदपुर): उपाध्यक्ष महोदय, मेरा जमशेदपुर लोक सभा क्षेत्र एक औद्योगिक क्षेत्र है। यहां ग्रेच्युटी का दस लाख रुपया पहले से पूरा टैक्स फ्री था, लेकिन अभी पेश किए गए अंतरिम बजट में इसे बढ़ाकर 20 लाख कर दिया गया है। लेकिन अभी तक आयकर विभाग से राजस्व विभाग को किसी तरह की डायरेक्शन नहीं मिलने के कारण लाखों मजदूरों को इसकी सुविधा नहीं मिल रही है।

अतः आपसे अनुरोध है कि माननीय मंत्री जी 20 लाख रुपये को पूरी तरह टैक्स फ्री करें, ताकि ग्रेच्युटी का फायदा देश के सारे मजदूरों को मिल सके। धन्यवाद।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Bidyut Baran Mahato.

SHRIMATI K. MARAGATHAM (KANCHEEPURAM): I am bringing the following railway demands of my Kancheepuram constituency, through your goodself, to the Government:- One is stopping of Train Nos.16127/28 Guruvayur Express, 16105/06 Tiruchendur Express, 16853/54 Cholan Express, 16351 Mumbai-

Nagercoil Express at Madurantakam railway station. These trains had stopping here before gauge conversion.

Mahabalipuram to Puducherry and Guduvancherry to Avadi *via* Sriperumbudur and Irnkatukottai railway route has been sanctioned. This project was considered way back in 2008. So far, no work has been started.

For the last four-and-a-half years, I have been continuously meeting the Railway Minister, his PS, E.D.P.G & GM, Southern Railway but so far, nothing has been done. Not even a single work has been considered. Hence, once again, through your goodself, I request the Railway Minister to look into the above demands and do the needful at the earliest.

श्री दुष्यंत चौटाला (हिसार): उपाध्यक्ष महोदय, मैं आपके माध्यम से फसल बीमा योजना जैसा गंभीर विषय केन्द्र सरकार के संज्ञान में लाना चाहता हूं। मेरे लोक सभा क्षेत्र में गांव बाटोल जाटान, रांगड़ान, खरखड़ा, जीतपुर, बडाला, खरबड़ा और सीसर 700 सौ से ज्यादा किसानों का बैंक ऑफ बड़ौदा ने फसल बीमा योजना का पैसा काटा और वह पैसा इंश्योरेंस कंपनी को लेट देने की वजह से उनकी फसल बर्बाद होने के बावजूद भी फसल बीमा योजना कंपनी के लिखित में देने के बाद सरकार द्वारा आज तक उनका पैसा वापस नहीं दिया गया।

मैं आपके माध्यम से भारत सरकार के संज्ञान में लाना चाहता हूं कि बैंक ऑफ बड़ौदा के साथ-साथ जो फसल बीमा कंपनी है, उनके खिलाफ सरकार कार्रवाई करे और जल्द से जल्द जिन किसानों की फसल का नुकसान हुआ है, उसकी भरपाई करने का काम करे। धन्यवाद।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Dushyant Chautala.

SHRI DINESH TRIVEDI (BARRACKPUR): Sir, how all the Bengalis, who are in Assam--we have all seen--brutally, without any reason, have been killed in broad daylight. Sir, you will appreciate our delegation had gone and they have seen

first-hand how the Bengalis in Assam have been killed. It is because Bengal is always pro-India, and there is no reason. I think the dirty politics of BJP has to stop; and this is not going to yield them any result. They must stop killing people of Bengalis in Assam. I demand that from you, Sir.

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Stoppage of Train No.12685, Mangalore Express and Train No.12686, Chennai Express at Chennai-Katpadi-Morappur-Salem-Erode-Tiruppur and Pothanur and vice versa has stopped. The said trains stopped at the above stations and they are district headquarters except Jolarpet Junction. At Jolarpet Junction, the station is there, which is the nearest station of Krishnagiri district but the said trains are not stopping there. The daily passengers from Krishnagiri are suffering very much to get train to Chennai and Mangalore.

Therefore, I urge upon the Union Government to take necessary action to stop the Train Nos.12685 and 12686 at Jolarpet station for the welfare of my constituency people. Thank you.

उपाध्यक्ष महोदय: श्री राहुल कस्वां-उपस्थित नहीं।

श्री लखन लाल साहू।

श्री लखन लाल साहू (बिलासपुर): उपाध्यक्ष महोदय, आदरणीय नरेन्द्र मोदी जी की सरकार ने गरीबों के कल्याण के लिए युवाओं को आगे बढ़ाने के लिए बहुत सारी योजनाओं का संचालन किया है। हमारे छत्तीसगढ़ में जो नई कांग्रेस की सरकार बनी है, उस कांग्रेस की सरकार के द्वारा राजनीतिक विद्वेष के कारण केन्द्र सरकार की बहुत सारी योजनाओं का पालन नहीं कर रहे हैं। जिसमें मुख्य रूप से आयुष्मान भारत योजना है, इसमें गरीबों का इलाज होता है।

जो 10 प्रतिशत आरक्षण सामान्य वर्ग के गरीब व्यक्ति को केन्द्र सरकार के द्वारा दिया गया है, उसे वहाँ लागू नहीं किया जा रहा है।

महोदय, मैं आपके माध्यम से निवेदन और माँग करूँगा कि सामान्य वर्ग के गरीब लोगों को आगे बढ़ाने के लिए तत्काल उस 10 प्रतिशत आरक्षण को छत्तीसगढ़ में लागू किया जाए। बहुत-बहुत धन्यवाद।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Lakhan Lal Sahu.

SHRIMATI APARUPA PODDAR (ARAMBAG): Thank you, Deputy-Speaker, Sir. I would like to say that Kolkata Metro is the only metro rail in India under Indian Railways. We see many accidents take place very often and fire breaks out. The metro rail has got over crowded and it needs to increase the number of trains as well as the compartments.

I urge upon the Government through you, Sir, that Indian Railways should take steps for safety and security of the common passengers who avail metro rail in Kolkata.

Thank you, Sir.

PROF. RICHARD HAY (NOMINATED): Thank you, Sir.

Recently I had attended the Pravasi Bharatiya Divas (PBD) at Varanasi. It was a thumping success. There I met many Persons of Indian Origin (PIOs), who are interested to reconnect, contribute and celebrate the culture of their country of origin.

Many of them are interested to discover the roots and heritage of India. They also want to contribute to the swifter economic development of the country by partnering with Indian companies and using modern technologies.

I urge upon the Government of India to create a separate portal for this purpose.

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Prof. Richard Hay.

*__SHRI R. GOPALAKRISHNAN (MADURAI):__ Hon. Deputy Speaker Sir, Vanakkam. All the doctors are facing difficulties due to want of approval from Medical Council of India for continuing their Post Graduation. This issue has been raised with the Union Ministry of Health and Family Welfare.

The Government Doctors particularly those working in the Government Hospitals of Tamil Nadu are even unable to get permission for pursuing Post Graduate education in the field of Medicine. I therefore request that Union Government should look into this matter and accord permission for those Doctors who want to continue Post Graduate courses without any delay.

Thank you.

* English translation of the Speech originally delivered in Tamil.

SHRI N. KRISTAPPA (HINDUPUR): Thank you, Sir. Andhra Pradesh Valmiki Boya Sangam (APVBS) has satisfied all the conditions of Lokur Committee for inclusion into ST category from OBC. The Resolution Reference no. LR.No.266113/ TW.GCC/2015 dated 15.12.2017 has been passed in Andhra Pradesh State Legislature. Now, it is pending to make and pass the Bill/ Ordinance in Parliament.

Before 1956, this Valmiki (Boya) Community belonged to Scheduled Caste category in all over Andhra region. In the Scheduled Castes and Scheduled Tribes Orders (Amendment) Act, 1956, this Valmiki (Boya) Community was removed from SC list without any scientific reason.

The Andhra Pradesh State Government with the help of the Ministry of Tribes took initiative and constituted a committee under Prof. Dr. P.D. Satya Paul, Head of the Department of Anthropology, Andhra University. …(*Interruptions*)

HON. DEPUTY SPEAKER: Please conclude. Your case has already been recommended.

SHRI N. KRISTAPPA: Sir, I request you to help in making and passing the Bill in Parliament as well. Thank you, Sir.

ADV. JOICE GEORGE (IDUKKI): Thank you, Deputy Speaker, Sir. This is a matter relating to the sad plight of farmers due to distress. The recent flood in Kerala has affected the lives of farmers and due to indebtedness, they are forced to commit suicide.

All the financing institutions including the nationalised banks are taking measures under the Securitisation and Reconstruction of Financial Assets and Enforcement of Securities Interest (SARFASI) Act and coercive steps are being taken against them.

I request the Central Government, through you, Sir, to direct the banks to abstain from taking coercive steps against the people who are living in the distressed conditions in Kerala.

HON. DEPUTY SPEAKER: Dr. A. Sampath is permitted to associate with the issue raised by Adv. Joice George.

*__SHRI GURJEET SINGH AUJLA (AMRITSAR):__ I thank you, Sir for giving me the opportunity to speak on a matter of urgent public importance. Sir, people of my border constituency are facing the problem of unemployment. The 550th Anniversary of Guru Nanak Dev ji is round the corner. A special grant should be granted to my border constituency. Employment must be generated for the people of the area. A Central University must also be established in the area. An Economic Zone should also be set up in the border area.

The London & Toronto flights from Amritsar that have been cancelled, must be restarted at the earliest. Punjab produces and contributes the maximum foodgrains in the central pool of foodgrains. Hence, all my demands, including generation of employment, must be accepted by the Central Government.

Thanks.

* English translation of the Speech originally delivered in Punjabi.

SHRIMATI PRATIMA MONDAL (JAYANAGAR): Hon. Deputy Speaker, Sir, I thank you for giving me this opportunity.

Sir, this is the fourth time that I am raising this issue in this august House. In the year 2014, I had personally met the then hon. Railway Minister and submitted a letter to him regarding construction of one-side platform at Chandkhali halt station on Sealdah-Canning line which is under my parliamentary constituency, Jayanagar.

HON. DEPUTY SPEAKER: You tell me what you want.

SHRIMATI PRATIMA MONDAL : After that, I contacted several officers also in this regard, but nothing has been done.

Lastly, I also met the present Railway Minister and submitted a letter regarding this issue, but all my efforts have not borne fruit. So, it is my earnest request to the hon. Railway Minister, through you, to take necessary action regarding the construction of one-side platform at the said station.

श्री ओम बिरला (कोटा): माननीय उपाध्यक्ष महोदय, राजस्थान में मूँग और उड़द के खरीद की प्रक्रिया को दो महीने हो गए, लेकिन राजस्थान सरकार के द्वारा उस मूँग और उड़द के भंडारण की रसीद न दिए जाने के कारण उसका भुगतान किसानों को नहीं हो पाया है।

माननीय उपाध्यक्ष महोदय, मेरी सदन से मांग है कि किसानों की मूँग और उड़द का डेढ़ महीनों से जो बकाया है, उनका भुगतान तुरन्त कराया जाए। राज्य सरकार से उसकी एन.ओ.सी. मंगाकर उसके भुगतान की प्रक्रिया तुरन्त पूरी की जाए।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Om Birla.

श्रीमती अर्पिता घोष (बालूरघाट): सर, इस मुद्दे को मैंने बहुत दफा उठाया है। मैं तीस सेकण्ड में अपनी बात खत्म करूंगी।

हमारे यहां बालूरघाट-हावड़ा एक्सप्रेस चलती है। इसे रेगुलर बेसिस पर करना जरूरी है। हम रेलवे मिनिस्टर को कई बार बता चुके हैं। एक तेभागा एक्सप्रेस है। उसमें ए.सी. कोच डालने की जरूरत है। उसे डालकर भी वापस ले लिया गया।

एक गंगारामपुर स्टेशन है। वह काफी नीचे है। उसे डेवलप करना जरूरी है। बालूरघाट - हिली रेक पॉइंट बहुत जरूरी है, ताकि हमारे यहां रेक पॉइंट बन सके।

धन्यवाद।

*__SHRI BHAGWANT MANN(SANGRUR):__ I thank you, Hon. Deputy Speaker Sir, for giving me the opportunity to speak on an important subject of urgent public importance.

Sir, the Centre sometimes releases the pre-matric and post-matric scholarships for SC, ST and OBC in Punjab. But, the State Government misuses this money for other schemes. The scholarship is not given to the students of schools and colleges for whom it is meant. The students of these categories are suffering. Hence, I urge upon the Centre and the State Governments to release the scholarship amount of these poor students belonging to these categories at the earliest.

Thank you.

श्री जगदम्बिका पाल (डुमरियागंज): उपाध्यक्ष महोदय, मैं आपका आभारी हूं।

महोदय, मैं एक अत्यंत महत्वपूर्ण विषय उठाना चाहता हूं। प्रदेश और देश के हमारे जो शिक्षा मित्र हैं, उत्तर प्रदेश के तमाम प्राथमिक विद्यालयों में, जहां पर कोई शिक्षक नहीं था, पिछले बीस-तीस वर्षों से ये शिक्षा मित्र वहां शिक्षक के रूप में काम कर रहे थे। राज्य सरकार ने इन्हें सहायक शिक्षक के रूप में समायोजित किया, जिससे इन्हें शिक्षक का दर्जा मिला और इन्हें वेतन मिल गया। पर, सुप्रीम कोर्ट के एक फैसले से ये आज न्यूनतम दस हजार रुपये पा रहे हैं। काफी लोगों की मृत्यु हो गयी। यह बहुत गम्भीर विषय है।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Jagdambika Pal.

---

* English translation of the Speech originally delivered in Punjabi.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Hon. Deputy Speaker, Sir, I would like to raise a serious incident which happened on 10th February in my State.

On 10th February, while I was visiting my parliamentary constituency along with the Deputy Leader of CPI in the Tripura Legislative Assembly and another SC MLA, all of us were attacked several times by BJP people. We might have been murdered there. An FIR was also lodged.

HON. DEPUTY SPEAKER: Shri Arvind Sawant.

श्री अरविंद सावंत (मुम्बई दक्षिण): माननीय उपाध्यक्ष जी, बहुत-बहुत धन्यवाद।

महोदय, मेरे चुनाव क्षेत्र में बहुत सारी पुरानी इमारतें हैं। उनमें से कुछ इमारतों को एल.आई.सी. ने डिफॉल्ट एक्वायर की हुई है। बादामवाड़ी नाम से गिरगांव में एक इमारत है। उस इमारत की मरम्मत के लिए मैं बार-बार कहता हूं, पर नहीं होता है। हमने एक पत्र भी दिया है कि अगर एल.आई.सी. इनके रिडेवलपमेंट की अनुमति भी दे देगी तो उनकी जान बच जाएगी। इससे नई इमारत बन जाएगी और एल.आई.सी. को भी पैसे मिलेंगे। ऐसा मैं आपके माध्यम से प्रार्थना करता हूं।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Arvind Sawant.

श्री अजय मिश्रा टेनी (खीरी): उपाध्यक्ष जी, मैं अपना विषय बदलते हुए बस तीस सेकण्ड में अपनी डिमांड को रख रहा हूं। हमारे यहां रेलवे के गेज कन्वर्जन का काम हुआ था, जो दुधवा नेशनल पार्क की वजह से रुक गया था। इसके लिए एक नई रेलवे लाइन पलिया-निघासन-बेलरायां के बीच बनाई गयी थी।

मैं आपके माध्यम से सरकार से मांग करता हूं कि पलिया, निघासन होते हुए सिंगाही -बेलरायां रेलवे लाइन का काम जल्द शुरू किया जाए।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Ajay Misra Teni.

श्री भैरों प्रसाद मिश्र (बांदा): उपाध्यक्ष जी, धन्यवाद।

मैं अपने संसदीय क्षेत्र के एक बहुत महत्वपूर्ण विषय को सदन के संज्ञान में लाना चाहता हूं। मेरे यहां औगासी का पुल है, जिसे सेतु निगम बना रहा है, लेकिन उसका काम बहुत ढीला है। ऐसे ही मऊ में है और महिलाघाट पर भी पुल का निर्माण सेतु निगम कर रहा है। ये दोनों काम वर्षों से लम्बित हैं और इस समय ये बंद पड़े जैसे हैं।

महोदय, मैं आपका संरक्षण चाहता हूं और आपके माध्यम से कहना चाहता हूं कि उसे शीघ्र पूरा किया जाए।

HON. DEPUTY SPEAKER: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Bhairon Prasad Mishra.

SHRI RADHEYSHYAM BISWAS (KARIMGANJ): Mr. Deputy-Speaker, Sir, thank you. मेरे कन्स्टिचूअन्सी में तीन नेशनल हाइवेज़ हैं, जिनके 5-6 स्ट्रेचेज़ में बहुत खराब कन्डिशन है। So many agitations are taking place very often and if the restoration work is not started, people will become more restive.

It was learned from the PWD concerned of the National Highway Department that two numbers of DPRs, one National Highway No. 6 and another for National Highway No. 8 under Annual Plan 2018-19 have been submitted to the Ministry of Road Transport and Highways in the month of December, 2018.

I request, through you, to sanction the work immediately.

डॉ. बंशीलाल महतो (कोरबा): थैंक्यू सर, छत्तीसगढ़ में जो नयी सरकारी बनी है, वह केन्द्र की योजना को लागू नहीं कर रही है। जो डीएमए फंड है, वह केन्द्र सरकार की एक बहुत महत्वपूर्ण योजना है, उसको उन्होंने बंद कर दिया है। छत्तीसगढ़ को जो हर वर्ष 2750 करोड़ रुपये मिलता है, उसने उसको अन्य मदों में समाहित कर दिया है। उस पर तत्काल एक्शन होना चाहिए।

श्री सुधीर गुप्ता (मंदसौर): उपाध्यक्ष महोदय, मैं देश के एक ज्वलंत और महत्वपूर्ण समस्या की ओर सदन का ध्यान केन्द्रित करना चाहता हूं। जिस तेजी से हम देश को विकास की ओर आगे बढ़ा रहे हैं, उतनी तेजी से देश में जनसंख्या पर नियंत्रण की बहुत बड़ी आवश्यकता है। सन् 2050 तक देश 165 करोड़ की जनसंख्या के दंश को झेलेगा । मैं यह भी जानकारी में लाना चाहता हूं कि बांग्लादेश से षडयंत्रपूर्वक तरीके से पश्चिम बंगाल के मुख्य मंत्री ममता बनर्जी ने करोड़ों लोगों को बांग्लादेश से बुला लिया है।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra is allowed to associate with the matter raised by Shri Sudheer Gupta.

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): उपाध्यक्ष महोदय, हमारे बुन्देलखण्ड में गायों को खाने के लिए चारा-भूसा नहीं है। मैं कई बार सदन में मांग कर चुका हूं कि बुन्देलखण्ड में जो लोग गाय पालते हैं, उन किसानों को एक हजार रुपये प्रति माह दिया जाए और जो बैल से खेती करते हैं, उनको दो हजार रुपये प्रति माह दिया जाए, तभी बुन्देलखण्ड में गौवंश बचेगा, किसानों की संपन्नता बढ़ेगी और देश में खाद्यान्न का भंडार बढ़ेगा । भारत सरकार से मेरा बार-बार यह आग्रह है कि अन्ना प्रथा को रोकने के लिए यह कार्य करना आवश्यक है ।

HON. DEPUTY SPEAKER: Shri Bhairon Prasad Mishra is allowed to associate with the matter raised by Kunwar Pushpendra Singh Chandel.

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): The issue is regarding the National Highway No. 2, that is NH 2, which is undergoing expansion for six lanes since ages. Its construction is very slow. Between Panagarh and Bardhaman, which is my constituency, the work has not even

started. All the heavy and transport vehicles are passing through that route to Kidhirpur Shipping Block (Kolkata) to join N.H. 34 etc. So, there is a need to start the work between Panagarh and Bardhaman immediately because it is causing immense problem of jam and increasing number of road traffic accident.

डॉ. करण सिंह यादव (अलवर): उपाध्यक्ष महोदय, मैं इस सदन के माध्यम से सेना में यादव रेजिमेन्ट (अहिर रेजिमेन्ट) क्रिएट करने की मांग करता हूं। जातियों के नाम पर गुर्जर रेजिमेन्ट, राजपूत रेजिमेन्ट, सिख रेजिमेन्ट पहले से ही बनी हुई है। 20 करोड़ की आबादी वाले यादव समुदाय इस बात के लिए ऐजिटेट हैं, इस कौम के लोगों को विक्टोरिया चक्र तथा परमवीर चक्र भी मिला है और आज जिन्दा परमवीर चक्र ऑनर भी इस देश के अंदर मौजूद हैं। ऐसी बहादुर कौम लिए जरूर तथा जल्दी से जल्दी अहिर रेजिमेन्ट बनाया जाए।

श्रीमती वीणा देवी (मुंगेर): उपाध्यक्ष महोदय, आपने मुझे बोलने के लिए मौका दिया, इसके लिए मैं आपका धन्यवाद करती हूं।

हमारे बिहार में एक ही मामला है, वहां जो टाल क्षेत्र है, यह क्षेत्र पूरे देश को दाल खिलाता है। अभी तीन-चार दिन पहले ही हम लोग प्रधानमंत्री जी तथा नितिन गडकरी जी से मिले हैं। हमारी सरकार 'सबका साथ - सबका विकास' के साथ काम कर रही है। आपके माध्यम से हम कहना चाहते हैं कि सरकार हमारे टाल क्षेत्र का विकास कर दें। धन्यवाद।

HON. DEPUTY SPEAKER: The House stands adjourned to meet again at 3 p.m.

<u>13 34 hours</u>

The Lok Sabha then adjourned till Fifteen of the Clock.

---

15 02hrs

The Lok Sabha re-assembled at Two Minutes past Fifteen of the Clock.

(Hon. Deputy Speaker *in the Chair*)

MATTERS UNDER RULE 377*

HON. DEPUTY SPEAKER: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under rule 377 today and are desirous of laying them, may personally hand over the text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within stipulated time. The rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Regarding setting up of new medical institutes in the country

***श्री अजय मिश्रा टेनी (खीरी):** पूरी दुनिया के विकासशील व अविकसित देश के सामने स्वास्थ्य सेवाओं को जरूरतमंद लोगों तक पहुंचाना एक चुनौती है। सतत् विकास के तय लक्ष्यों में यह एक प्रमुख कार्य है। वर्तमान सरकार के 2014 में सत्ता में आने के बाद न केवल स्वास्थ्य सेवाओं की लोगों तक पहुंच बढ़ी है, बल्कि सरकार ने गुणवत्ता, नये संसाधनों के निर्माण के साथ खर्च होने वाले बजट को भी बढ़ाया है।

आयुष्मान भारत में नये मेडिकल कॉलेज व एम्स आदि के निर्माण के बावजूद बड़ी व लगातार बढ़ती जनसंख्या तथा खराब जीवन शैली तथा लगातार बढ़ती स्वास्थ्य जरूरतों के कारण स्वास्थ्य सेवाओं पर बड़ा दबाव है। इस दबाव का एक बड़ा कारण चिकित्सकों, सहायक मेडिकल स्टॉफ व प्रशिक्षित स्वास्थ्य कर्मियों की कमी है।

सतत् विकास के तय लक्ष्य के मुताबिक सभी तक गुणवत्तापूर्ण स्वास्थ्य सेवाओं को जनता तक पहुंचाने हेतु मैं सरकार से अनुरोध करता हूँ कि ऐसे प्रशिक्षित कर्मियों हेतु सरकारी व निजी स्तर पर नये संस्थानों को शुरू करने व प्रोत्साहित करने हेतु कोई व्यवहारिक योजना बनाये व ऐसे प्रशिक्षित कर्मियों को देश में ही सेवायें देने हेतु उचित योजनायें बनाये जाने का प्रयास किया जाये।

(ii) Regarding penalty imposed on Rudhauli Sugar Mill by NGT

श्री शरद त्रिपाठी (संत कबीर नगर): एन0जी0टी0 गठित हाई पावर कमिटी जस्टिस डी0पी0सिंह की अध्यक्षता में गठित की गई है, जिसमें आमी नदी का निरीक्षण करते हुए रूधौली शुगर मिल पर 5 करोड़ रूपये का जुर्माना लगाया और उक्त धनराशि को आमी नदी के तट पर स्थित महान संतकबीर की समाधि स्थल पर खर्च करने का निदेश दिया।

मैं सरकार से मांग करता हूं कि उक्त धनराशि को तत्काल वसूल कराकर संतकबीर की समाधि स्थल की विकास योजनाओं पर खर्च करने की व्यवस्था सुनिश्चित करें।

(iii) Need to start flight from Chakarbhata Airport in Bilaspur district, Chhattisgarh

श्री लखन लाल साहू (बिलासपुर): मेरे संसदीय क्षेत्र अंतर्गत जिला बिलासपुर, छत्तीसगढ़ राज्य का दूसरा सबसे बड़ा शहर है, जो एक महत्वपूर्ण स्थान है। बिलासपुर में बहुत से सार्वजनिक एवं शासकीय संस्थान हैं। छत्तीसगढ़ होईकोर्ट, रेलवे जोन, एसईसीएल मुख्यालय, सैंट्रल युनिवर्सिटी जैसे अनेक व्यावसायिक और औद्योगिक संस्थान यहां संचालित होते हैं। साथ ही सकरी और चकरभाठा में सैनिक छावनी भी है। चकरभाठा बिलासपुर में तत्काल विमान सेवा को अतिशीघ्र प्रारंभ करने से जनता को परेशानी से निजात मिलने के साथ ही उचित राजस्व की प्राप्ति भी होगी।

केन्द्र सरकार व राज्य सरकार से निजी एयरलाइन्स एयर ओड़िशा से करार के मुताबिक सभी कार्यवाही कर ली गई है। केन्द्र सरकार के द्वारा विमानपत्तन छत्तीसगढ़ को फंड भी रिलीज कर दिया गया है। डीजीसीए से मान्यता मिल चुकी है फिर भी देरी की जा रही है। चकरभाठा एयरपोर्ट को शीघ्र प्रारंभ करने की मांग करता हूं। इसे अतिशीघ्र प्रारंभ कराये जाने हेतु विमानपत्तन छत्तीसगढ़ को निर्देशित किया जाये।

(iv)Regarding compensation to farmers relating to setting up of Air Force Ground Range in Churu Parliamentary Constituency, Rajasthan

श्री राहुल कस्वां (चुरू): मेरे संसदीय क्षेत्र के नोहर स्थित मोटेर, घ्राधुसर और बन्नासर सहित 5 गांवों में वायु सेना ग्राउण्ड रेंज बनाने हेतु भूमि अधिग्रहित किए जाने के संबंध में मैंने कई बार निवेदन किया है। यहां के गरीब, किसान काफी लम्बे समय से चक्कर लगा रहे हैं, लेकिन सरकार द्वारा भूमि अवाप्त किए जाने हेतु कोई कार्यवाही नहीं की जा रही है। ठुकराना, वायु सेना स्टेशन, सूरतगढ़, राजस्थान में एयर से ग्राउण्ड रेंज हेतु लगभग 11990 हेक्टेयर माप की भूमि का अधिग्रहण किए जाने का प्रस्ताव रक्षा मंत्रालय में विचाराधीन है।

अतएव मेरा सरकार से अनुरोध है कि नोहर स्थित मोटेर, घ्राधुसर और बन्नासर सहित 5 गांवों में वायु सेना ग्राउण्ड रेंज की भूमि अवाप्त कर यहां के किसानों को मुआवजा प्रदान करने की आवश्यक कार्यवाही शीघ्रातिशीघ्र करने का कष्ट करें।

(v) Regarding appointment of dependants of deceased employees of Damodar Valley Corporation on compassionate ground and rehabilitation of land oustees

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): दामोदर घाटी निगम (डी.वी.सी.) के विभिन्न प्रतिष्ठानों में मृत कर्मचारियों के आश्रितों को नियोजित करने का मामला लम्बे समय से लम्बित है, जिसके कारण लगभग एक हजार मृत कर्मचारियों के परिवारों के समक्ष भुखमरी की स्थिति उत्पन्न हो गई है। डी. वी.सी. के द्वारा नियोजन के एवज में निर्धारित मुआवजा पर्याप्त नहीं है। अतएव उक्त मृत कर्मचारियों के आश्रितों के नियोजन हेतु यथोचित कार्रवाई की जाये।

डीवीसी के बोकारो एवं चंद्रपुरा ताप विद्युत केन्द्र की स्थापना हेतु भूमि अधिग्रहण के 50 वर्षों बाद भी विस्थापितों के पुनर्वास हेतु डीवीसी के द्वारा प्रदत्त भूखंड का म्यूटेशन नहीं कराने के कारण उक्त विस्थापितों को भूमि का मालिकाना अधिकार नहीं मिला है। विस्थापितों के नियोजन के अनेक मामले लंबित हैं। अतएव शेष विस्थापितों के नियोजन एवं पुनर्वास हेतु प्रदत्त भूमि के म्यूटेशन हेतु यथोचित कार्रवाई की जाये। इस विषय के संबंध में डीवीसी के चेयरमैन के स्तर पर अनेक बार वार्ता के बावजूद भी प्रगति शून्य है।

(vi) Regarding establishment of Kendriya Vidyalaya in Kodarma Parliamentary Constituency, Jharkhand

श्री रवीन्द्र कुमार राय (कोडरमा): मेरे संसदीय क्षेत्र कोडरमा में विगत लगभग दो वर्ष पूर्व केन्द्रीय विद्यालय की स्वीकृति हुई थी। विभाग की टीम ने दौरा भी किया था लेकिन खेद है। कि अभी तक केन्द्रीय विद्यालय नहीं खुल पाया है। प्रशासन व मैं निजी तौर से केन्द्रीय विद्यालय खुलवाने के लिए विभाग की हर संभव मदद के लिए तैयार है। अतः मेरा माननीय मानव संसाधन विकास मंत्री जी से अनुरोध है कि कोडरमा में जल्द केन्द्रीय विद्यालय खुलवाने का कष्ट करें।

(vii) Need to improve railway services and passenger facilities in Korba Parliamentary Constituency, Chhattisgarh

डॉ. बंशीलाल महतो (कोरबा): मेरे संसदीय क्षेत्र कोरबा (छत्तीसगढ़) में रेल सुविधाओं का नितांत अभाव है। चांपा-गेवरा के बीच रेलवे स्टेशनों में दोनों तरफ प्लेटफार्म होने के बावजूद फुट ओवर ब्रिज नहीं है, जिससे दुर्घटना की संभावना बनी रहती है। यात्री सुविधा के नाम पर पीने का पानी एवं शेड तक नहीं है, जिससे सभी ऋतुओं में यात्रियों को भारी परेशानी होती है। ट्रेन संख्या 18237/18238 छत्तीसगढ़ एक्सप्रेस कोरबा से बिलासपुर तक पैसेंजर के रूप में चलती है तथा अमृतसर से वापसी के समय इसे बिलासपुर में ही रोक दिया जाता है। इस ट्रेन को कोरबा से ही एक्सप्रेस के रूप में चलाया जाये। इसी प्रकार ट्रेन संख्या 18239 शिवनाथ एक्सप्रेस को नागपुर से वापसी के समय बिलासपुर में रोक दिया जाता है। इसे भी कोरबा तक चलाया जाये।

(viii) Regarding setting up of seven petrol pumps in Mumbai North East Parliamentary Constituency of Maharashtra

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): 7 Petrol pump locations, plots have been declared reserved for petrol pumps on Eastern Express Highway in my Parliamentary Constituency North East Mumbai, by BMC (MCGM). Municipal Corporation of Greater Mumbai (MCGM) has intimated the Ministry of Petroleum and also Salt Commissioner, DIPP (Ministry of Commerce and Industry) for the land. BPCL and IOC have also approached Petroleum Ministry and Salt Commissioner, DIPP to get the land which belong to Government of India and has to start/install petrol pumps. All concerned parties seem positive but needs persuasion to give momentum. I request the DIPP, Ministry of Commerce and Industry to push the matter further.

(ix) Need to provide passage to people on Kosamba - Umarpada & Limbada- Asrama railway lines in Gujarat

श्री प्रभुभाई नागरभाई वसावा (बारदौली): कोसंबा-उमरपाडा नेरोगेज लाइन पर कोसंबा तथा वेलाछा स्टेशनों के बीच आये हुए राष्ट्रीय राजमार्ग सं.-8 के ROB के नीचे रेलवे ट्रैक है जहां पहले समपार फाटक नं.-3ए रेलवे किमी 4/0-4/1 में थी वह बंद कर दी गयी है। ROB के दोनों तरफ के सर्विस रोड जो रेलवे लाइन को क्रॉस करते है वे हाल में बंद हालत में है। जिससे कोसंबा तथा मांगरोल दोनों तरफ जाने के लिए यू टर्न लेना पड़ता है तथा इससे दुर्घटना होने की पूरी संभावना है तथा इसमें जन-हानि भी हो सकती है। अब आसपास गाँवों के लोगों की मांग होने के कारण इस ROB के बीच रेलवे लाइन में दो RCC-BOX (LHS) लगाने से सर्विस रोड से जोड़ने के लिए अंडरग्रारंड रास्ता बनने से इस समस्या का समाधान हो जायेगा।

लिम्बाड़ा और आसरमा स्टेशनों के बीच किमी 12/0 में रेलवे लाइन को पास करने के लिए सबवे दिया जाये जिससे आसपास के किसान लोगों द्वारा खेती करने हेतु उनके खेत तक जाने का रास्ता मिल जाये। हाल में किमी 12/0 के दोनों तरफ दो बड़े नाले (पुलिया) नं. 1 5 (रलवे किमी 1 1/8-11/9) नं.-16 (रलवे किमी 12/1-12/2) आए हुए हैं तथा उसके कारण किसान को अपने खेतों में आने में बहुत ही समस्या रहती है। इन नालों को पार करना भी आसान नहीं है। यहाँ की रेलवे लाइन भी जमीन से ऊँचाई पर है। अगर इस रेलवे लाइन में दोनों नालों के मध्य में अगर सबवे, अंडरग्राउंड रास्ता बना दिया जाए तो इस समस्या का हल हो जाएगा।

इसलिए मैं माननीय मंत्री जी से यह दोनों काम जल्द से जल्द करवाने का आग्रह करता हूँ।

(x) Regarding POCSO Act

श्री प्रहलाद सिंह पटेल (दमोह): POCSO एक्ट के अनुसार 18 वर्ष की आयु से कम आयु की कन्या के साथ भागने, विवाह करने, विवाह से बच्चे होने की स्थिति के बाद अपराध सिद्ध होने पर आरोपी पुरुष कारावास भोगता है। हिन्दू मैरिज एक्ट के अनुसार अवयस्क यदि विवाह कर लेते हैं तो वयस्क होने पर उस विवाह की वैधानिकता पर यदि प्रश्न नहीं उठाया जाता है तो वह विवाह वैधानिक रहता है। मेरा मत है कि इस प्रकार के भागकर किये जाने वाले विवाह जिसमें POCSO एक्ट लागू हो किन्तु विवाह, बच्चे होने की स्थिति में जब पिता जेल में होता है तो लड़की और बच्चों को ससुराल में भी कोई स्वीकार नहीं करता है। इस समस्या का संज्ञान लेने की आवश्यकता है।

(xi) Need to set up a new Kendriya Vidyalaya in Mehsana district, Gujarat

श्रीमती जयश्रीबेन पटेल (मेहसाणा): आज मेरे मेहसाणा जिले की आबादी 20 लाख से ज्यादा हो गई है। मेहसाना ऑयल, मिल्क, इंडस्ट्रीयल, स्पाइस जिले के नाम से जाना जाता है। इसके तहत मारूति सुजुकी कंपनी, ओएनजीसी इंडस्ट्रीयल-जीआईडीसी, सीआरपीएफ, बीएसएफ, रेलवे जंक्शन के कारण भारी मात्रा में भारत के सभी प्रदेशों के अधिकारी, कर्मचारी और अर्द्धसैनिक बलों के जवान रहते हैं। उनके बच्चों के सामने शिक्षा की समस्या खड़ी हुई है। ओएनजीसी मेहसाना द्वारा संचालित एक केन्द्रीय विद्यालय मेहसाना में चल रहा है। उसमें भी भारी मात्रा में दाखिले के लिए अभिभावकों की मांग रहती है। यहां पर दाखिला लेने के लिए दिक्कतें कई वर्षों से मेरे सामने आई है। मेहसाना तहसील के अंबासन गांव में 154 BN BSF का कैम्प लगा है। वहां के BSF, CRPF तथा निवृत जवान और आस-पास के तीन किलोमीटर के दायरे में आने वाले लिंच, भेसाना, मोदीपुर, अंबासन, अमिपुरा, बोरीयावी जैसे गांवों की 50 हजार की जनसंख्या को अपने बच्चों की अच्छी अंग्रेजी माध्यम की शिक्षा नहीं मिल पाती है और ओएनजीसी, मेहसाना के केन्द्र विद्यालय में भी अंग्रेजी माध्यम की शिक्षा की परिपूर्ति नहीं हो पा रही है।

मेरा अनुरोध है कि 154 BN BSF ने आपके मंत्रालय की शर्तों के मुताबिक केन्द्रीय विद्यालय खोलने की पूरी तैयारी कर दी है। यहां पर केन्द्रीय विद्यालय की मंजूरी दी जाए।

(xii) Need to establish a Kendriya Vidyalaya in Sambhal district, Uttar Pradesh

श्री सत्यपाल सिंह (सम्भल): मैं आपका ध्यान अति महत्वपूर्ण विषय "सम्भल में केंद्रीय विद्यालय की स्थापना की ओर आकृष्ट करना चाहता हूँ। सम्भल एक अति पिछड़ा क्षेत्र है और ये एक ऐतिहासिक नगर है जो पृथ्वीराज चौहान की राजधानी रहा है। धार्मिक दृष्टिकोण से भी इसका काफी महत्व है। सम्भल में साक्षरता का प्रतिशत काफी कम है क्योंकि पिछड़ा, गरीब और ग्रामीण क्षेत्र होने के साथ-साथ यहाँ विद्यालयों की भी काफी कमी है। बच्चे (छात्र-छात्राएं) विद्यालयों की कमी के कारण शिक्षा से वंचित रह जाते हैं। सम्भल में कोई केंद्रीय विद्यालय नहीं है जबकि आस-पास के सारे जनपदों में केंद्रीय विद्यालय हैं। मैंने पूर्व में भी पत्र के माध्यम से कई बार इसके बारे में माननीय मानव संसाधन विकास मंत्री भारत सरकार से निवेदन किया है। उत्तर प्रदेश सरकार को भी केंद्रीय विद्यालय खुलवाने के लिए भूमि का प्रस्ताव भिजवा दिया है। परंतु अभी तक मेरे जनपद सम्भल में केंद्रीय विद्यालय स्वीकृत नहीं हुआ है। क्षेत्रवासियों की निगाहें बरबस सरकार की ओर है।

मैं माननीय मानव संसाधन विकास मंत्री जी व सरकार से पुनः निवेदन करता हूँ कि क्षेत्रवासियों के हित में व बच्चों के सुनहरे भविष्य के निर्माण के लिए सम्भल जनपद में यथाशीघ्र केन्द्रीय विद्यालय स्वीकृत कर बनवाने की कृपा करें।

(xiii) Regarding setting up of branches of Public Bank and Insurance company in Sheohar Parliamentary Constituency, Bihar

श्रीमती रमा देवी (शिवहर): मैं सरकार का ध्यान मेरे संसदीय क्षेत्रांतर्गत शिवहर जिला के नगर पंचायत शिवहर की ओर आकृष्ट कराना चाहती हूँ। शिवहर नगर में जितने भी बैंक/बीमा शाखा स्थापित है वो यहां के वार्ड संख्या-15 में ही है। शिवहर नगर एक जिला मुख्यालय है जिसकी आबादी एवं क्षेत्रफल काफी बड़ा है। ज्ञात हो कि शिवहर नगर पंचायत वार्ड संख्या-01 एवं 02 में जिला कारागार, प्रखंड कार्यालय, अंचल कार्यालय, विद्युत कार्यालय सहित कई सरकारी एवं गैर सरकारी कार्यालय विद्यमान है। सभी बैंक की शाखा 15 नं. वार्ड में ही होने से दूसरी वार्ड के लोगों को काफी दूरी तय करके बैंक/बीमा शाखा जाना पड़ता है जिससे इन्हें कठिनाइयों का सामना करना पड़ता है।

अतः सरकार से अनुरोध है कि जनहित में मेरे संसदीय क्षेत्रांतर्गत शिवहर जिला के नगर पंचायत शिवहर के वार्ड संख्या-01 अथवा 02 में उपयुक्त स्थान चिन्हित कराते हुए किसी राष्ट्रीयकृत बैंक/बीमा शाखा के स्थापना हेतु आवश्यक कार्यवाही करने की कृपा की जाये।

(xiv) Need to provide the benefit of Credit Linked Subsidy Scheme to allottees of Housing Scheme in Surat Municipal Corporation, Gujarat

श्रीमती दर्शना विक्रम जरदोश (सूरत): मेरे मतक्षेत्र में सूरत महानगरपालिका द्वारा 2014-15 के दौरान एल. आई.जी. आवास योजना पूर्ण की गई थी। जिसमें करीब 8721 लाभार्थियों को आवास प्रदान किए गए।

माननीय प्रधानमंत्री आवास योजना 17 जून 2015 को लागू की गई थी जिसके तहत क्रेडिट लिंक सब्सिडी का लाभ लाभार्थियों को मिल रहा है। महा नगरपालिका द्वारा 1 दिसम्बर 2014 को ड्रॉ किया गया था जिसके बाद हरेक लाभार्थी को प्रथम किश्त के रूप में 1,50,000/- रूपये जमा करवाना था एवं बाकी रकम 10 किश्तों में जमा करवानी थी। काफी सारे लाभार्थियों द्वारा लोन लेकर कर्जा करके यह रकम चुकाई गई।

इस योजना के तहत करीब 7500 परिवारों द्वारा 3 लाख से लेकर 6 लाख रूपये तक ऋण लिया गया है। करीब 38 बैंकों द्वारा इसे मंजूर किया गया है। नेशनलाइज्ड बैंकों में इस संबंध में प्रगति हुई नहीं है। तत्पश्चात् महानगरपालिका द्वारा 2296 ई.डब्ल्यू.एस. आवास बनाये गये हैं। एल.आई.जी. आवास 35 से 40 वर्ग मीटर और ईडब्ल्यूएस आवास 20 से 25 वर्ग मीटर के बनाये गये हैं। महानगरपालिका को कोई केन्द्रीय सहायता अभी तक मिली नहीं है। अगर इस योजना को क्रेडिट लिंक सब्सिडी के तहत लाया जाये तो निम्न एवं मध्यम वर्ग के परिवारों को बड़ी राहत मिल सकती है।

मेरी विनती है कि केन्द्र सरकार द्वारा क्रेडिट लिंक सब्सिडी के तहत इस योजना को सम्मिलित किया जाये।

(xv) Need to provide funds for treatment of leprosy

DR. KIRIT P. SOLANKI (AHMEDABAD): The growing problem of leprosy in the country has become worrying as according to WHO, India has the highest number of leprosy cases. I urge the Government to fund leprosy as much as TB and malaria and awareness programs need to be started.

(xvi) Regarding granting of Scheduled Tribe status to six communities of Assam

SHRI RAMESHWAR TELI (DIBRUGARH): The six communities in Assam namely Moran, Motok, Chutiya, Koch Rajbangshi, Tai Ahom and the Tea tribes have been agitating for a long time demanding ST status. While the Union Cabinet has approved the proposal for granting of ST status to these six ethnic communities, the necessary legislation to this effect is yet be passed by the Parliament.

I, therefore, request the Government to take necessary steps to grant ST status to these six communities in Assam as soon as possible as the granting ST status would go a long way in protecting their land and political rights.

(xvii) Regarding Railway projects in Bihar

श्रीमती रंजीत रंजन (सुपौल): बिहार के सुपौल-अररिया-गलगलिया तक नई रेल लाइन की स्वीकृति मिल जाने के बाद इस प्रोजेक्ट को राष्ट्रीय सुरक्षा परियोजना में शामिल किया गया है। लगभग 95 किमी की लम्बी रेल लाइन में नए स्टेशन बनने है। राष्ट्रीय सुरक्षा परियोजना में शामिल होने के बावजूद राशि का आवंटन 1600 करोड़ रुपये के विरुद्ध मात्र 540 करोड़ रुपये की मंजूरी दी गई है। कार्य उचित समय पर पूरा हो । इस दिशा में कार्रवाई हो ।

साथ ही सहरसा से सुपौल आमान परिवर्तन कार्य में भी काफी धीमी गति से चल रहा है। सहरसा से सुपौल तथा सुपौल से अररिया होते हुए गलगलिया तक रेल लाइन कोसी क्षेत्र के विकास के लिए लाइफ-लाइन साबित होगी। इसके लिए भूमि अधिग्रहण कार्य में तेजी लाने की आवश्यकता है। फारबिसगंज-सकरी रेल लाइन के निर्माण कार्य में भी तेजी लाने की आवश्यकता है। कोसी नदी पर पुल बनकर तैयार है। रेल परियोजनाओं को शीघ्र पूरा करवाया जाए ।

(xviii) Need to adopt special programme to provide nutritional food in Chamarajanagar Parliamentary Constituency of Karnataka

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): I would like to bring to the kind attention of the House that, Chamarajanagar District is under my Lok Sabha Parliamentary Constituency. This District has been declared as backward district and as per 2011 Census, out of 10,20,791 total population, SC is 2,59,445 and ST is 1,20,219. i.e. percentage of SC Population is 25.41 and ST is 11.77 in the District). In this District there are about 38,000 Tribes from 7462families and are living in 148 Tribal Colonies.

In Chamarajanagar District, due to Iron-deficiency, vitamin deficiency, bone marrow and Stern Cell problems and other health conditions, 44.5% of the Female (All women age 15-49 years) are suffering from Anemia and also 31.3 % of Children (age 0-5 children) suffering from S.A.M. due to lack of required nutritional food. These problems occurs due to financially poor condition in their family especially in Tribal families as they are unable to take energetic food by spending huge amount.

Hence I hereby urge the Union Government to treat as a special case, to implement strong framework by adopting special programmes and to provide energetic food for the above said deficiencies in order to avoid anemia among female (age 15-49 age) and S.A.M. among children (age 0-5 years) in Chamarajanagar District (Karnataka State).

(xix) Need to promote Courtallam in Tamil Nadu as a tourist spot

SHRIMATI M. VASANTHI (TENKASI): Courtallam Waterfalls is one of the famous tourist spots in Tamil Nadu. Numerous waterfalls and cascades along with health resorts make Courtallam as the Spa of South India. Many rivers like Chittar, Manimuthar, Pachaiyar and Thamirabarani originate in this region.

Courtallam having scenic surroundings is connected by Road, Rail and Air. The nearest airport is Tuticorin Airport and the nearest railway stations are Shencottah and Tenkasi.

Courtallam has nine waterfalls. Peraruvi (main falls) the biggest falls in Courtallam, is about 60 m high. The flow of water is interrupted by the Pongumakadal, a 19m deep crater and comes down with greatly reduced impact, making a bath safe. In Chitraruvi (small falls), the flow is thin. Here naturally separate places for men and women are there to bathe. The other waterfalls include Shenbagadevi falls, Thenaruvi, Aintharuvi, Pazhathotta Aruvi, the 'VIP falls', Pazhaya Courtalla Aruvi, Pull Aruvi (Tiger Falls).

The three major waterfalls reachable by road are the Main Falls, Five Falls, and Old Courtallam Falls. Other waterfalls like Shenbaga Devi Falls and Honey Falls are reachable only by trekking on the mountain. Therkumalai Estate, Boat houses and Old Courtallam Falls, Snake Park, Aquarium, Children's Park, Eco Park and Gundar Dam near Shencottah are major attractions around Courtallam Town. Courtallam is an excellent health resort because of the herbal medicinal properties of the water and for its salubrious climate and natural scenery.

There is an urgent need to provide all necessary infrastructure facilities in and around Courtallam town to facilitate both domestic and foreign tourists. Therefore, I urge the Union Government to provide a comprehensive package of Rs. 100crores to promote Courtallam as the premier Tourist spot in Tamil Nadu.

(xx)Need to allow clay brick manufacturers to opt for compounding way of taxation

SHRI R. GOPALAKRISHNAN (MADURAI): Bricks made out of clay are levied at the rate of 5% GST. The brick manufacturers are requesting to allow them to opt for the compounding way of taxation depending upon the number of kilns they have as it was under the Value Added Tax regime in a few States like Tamil Nadu. Brick industry is next to agriculture in rural areas. Like hotels, the clay bricks manufactures should be allowed for special compounding way of taxation with the condition that they will not claim any input tax credit or they should be allowed to go in for 5% taxation and can claim all the set offs possible under GST.

In fact, it will increase the revenue of the Government. Also, it will safeguard and help growth of the clay brick industry. About 20 lakhs persons depend directly or indirectly on this for their livelihood. Therefore, I strongly urge upon the Union Government to consider and allow the clay brick manufactures to opt for compounding way of taxation.

(xxi) Regarding reopening of Mining and Allied Corporation at Durgapur, West Bengal

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): Mining and Allied Machinery Corporation (MAMC) at Durgapur is a Government undertaking company dealing with making of heavy industrial materials which is required for coal mining, defence materials etc., submarine equipment. It was closed on 1st January 2002. For revival of this company (factory) consoterium was made between DVC, Coal India & DEML. On 11th June, 2010 they bought at the expense of 100 crore rupees. But till date no action has been taken for its revival & production. It is very heart-breaking to see unused machineries lying useless and misplaced. This company (factory) was running by German and Russain collaboration and quality of the materials was high class. Representations were given several times from local authority & to the Central Government. Unfortunately no action being taken by Central Government and many workers have taken VRS or became jobless alongwith labouerers even officers also under gone out of job. It is very sad to see the factory building, officers quarters, health centres and school buildings look like haunted buildings. This is my earnest request to Central Government to take urgent measure so that this important factory which is supplying machineries to Central Government's undertakings/Government organization & companies is reopened again. The required action need to be taken on war footing, so that lots of employees can get back their services and it will add to the counting of industrial production.

(xxii) Need for reconsideration of privatization of six airports

PROF. SAUGATA ROY (DUM DUM): The Government has decided to privatize six airports presently run by Airport Authority of India under PPP model. The airports are Thiruvananthapuram, Ahmedabad, Jaipur, Lucknow, Mangalore and Guwahati. Thousands of crores of rupees spent from public exchequer to modernize/renovate the above airports. After spending huge amount for the renovation/modernization of the above airports, the Government move to privatize them causing concern to the job safety and security of the employees who are working there. Earlier, at the time of privatization of New Delhi and Mumbai airports, Government assured various welfare schemes for the existing employees. Unfortunately, no welfare schemes were implemented to safeguard the interest of such employees. Again, the same will happen to the employees of the above six airports. The Government must intervene in the matter and take necessary steps to stop the privatization move and take steps to safeguard the interest of the employees of six airports.

(xxiii) Regarding Railway services in Mayurbhanj district, Odisha

SHRI RAMCHANDRA HANSDAH (MAYURBHANJ): Though development of railways in other parts of the country has happened after independence with tangible addition of new line, irony is that in my district Mayurbhanj it has been curtailed. Madam, there have been a few surveys for missing links raising hope among the people of my district particularly (1) Bangriposi-Gorumahisani and (2) Badampahar-Keonjhar missing links surveyed will definitely give meaningful connectivity to my area if taken up. Therefore, I draw the attention of the Railways that these projects should be taken up.

(xxiv) Regarding compensation to fishermen displaced due to land acquisition

SHRI VINAYAK BHAURAO RAUT (RATNAGIRI-SINDHUDURG): After passing of the Land Acquisition Bill in Parliament, land owners whose land is acquired for infrastructure projects like highways, power plants, nuclear plants, small and big industrial and commercial units, medical and educational institutions, airports etc. along thousands of kilometres of coastline are getting adequate compensation. However, millions of fishermen who are earning their livelihood by catching, selling fish and using coastal land for their fishing activities for generations are deprived of any compensation under the Land Acquisition Act. Hence, after the land is acquired whether Govt. or private land for infrastructure projects, these fishermen are debarred from doing their age old fishing activities without getting any compensation for their displacement.

I, therefore, urge upon the Government to amend the Land Acquisition Act and make provision for payment of same compensation to the million of fishermen living in coastal areas of the country who are displaced and badly affected by land acquisition.

(xxv) Need to provide Scheduled Caste status to Dalit Christians

SHRI JAYADEV GALLA (GUNTUR): Dalits who converted into Christianity have been fighting since 1950 when a Presidential Order absolved SC status to Dalits who have converted into a religion other than Hinduism. But, Dalits who have converted into other religions like Sikhism and Buddhism have been given SC status in 1956 and 1990 respectively through Constitution amendment and since then they have been enjoying the benefits at par with SCs. But, conspicuously. Government of India is not extending the same status to Dalits who have converted into Christians.

Hon'ble Chief Minister of Andhra Pradesh, Shri N. Chandrababu Naidu while moving Resolution in Assembly on 06-02-2019, stated that Dalit Christians had been fighting for SC status for decades and their demand is genuine and justifiable. Hence, there is an urgent need to treat Dalits Christians at par with Dalits forthwith.

Secondly, Justice Ranganath Mishra Commission in 2007 has also recommended that SC status be given to all Dalits who have converted into Christians. The Commission recommends delinking of SC status from religion and abrogation of 1950 Scheduled Caste Order which still excludes Muslims, Christians, Jains and Zoroastrians from the SC status.

Government of Andhra Pradesh issued GOMS No. 341 in 1977 and extended non-statutory benefits to Dalit Christians through AP SC Cooperative Financial Corporation. Again, GOMS No, 191 issued in 1986 which gives 12% reservation in admissions in Scheduled Hostels and Residential Schools for Dalit Christians.

In view of the above, I request Government of India to immediately amend Constitution and grant SC status to Dalits who converted to Christianity and other religions.

(xxvi) Regarding development of Son Beel in Karimganj district, Assam as a tourist spot

SHRI RADHESHYAM BISWAS (KARIMGANJ): In my constituency and district Karimganj in Assam, there is an idyllic place with natural beauty namely Son Beel, the largest natural fishery in Asia, covering an area of 85 Sq.Km. in the high flood and reduces to 35 Sq.KM in normal summer season. It is surrounded by 35 villages with population of 80,000. The residents of the villages around are depend on the wet land for fishing. The specialty of Son Beel is that during winter season it becomes fully farm land where rice cultivation is done and from March onwards it become a natural lake. Water and soil of Son Beel suitable for natural fish breeding and in winter season it become a migratory birds sanctuary. The tragic part is that, in absence of any prohibitory measures, the migratory birds are mercilessly killed by people for food. By planning & developing Son Beelit can be used for various purposes. Firstly, by protecting and developing an area as non-fishing zone natural breeding of local fishes can be increased, birds sanctuary can be developed, and logging water can be used for irrigation purpose in winter season Once a part of Son Beelis developed as protected natural fishery and tourist spot, naturalists, bird watchers and scientific researchers will find it a suitable place to visit. Tourist can also undertake rafting, angling and boat ride. In all, economical condition of the area will be developed in a high manner. So I urge upon the Union Government to take immediate step for developing Son Beel by sending a specialist team for survey and planning.

(xxvii) Regarding difficulties faced by farmers of Haryana in getting insurance claims for damaged crops

SHRI DUSHYANT CHAUTALA (HISAR): I hereby bring to the notice of the Government that more than 700 farmers of Bhatol Jatan, Bhatol Rangdan, Kharkhara, Jeetpura, Bhadala, Kharbala and Seesar villages in Haryana had got their crops insured in 2017. Accordingly, the local branch of Bank of Baroda deducted the premium amount from the bank accounts of farmers in these villages. Being affected by unexpected loss of crops due to untimely rain and hail, farmers applied for insurance claims but the same were not accepted on the pretext that the premium deducted from the accounts of farmers have not been transferred by the concerned Bank to insurance companies. Even though, timely deposit of premium made by the farmers, they were not allowed to claim compensation. Therefore, I urge the Government to instruct concerned officials to expedite provision of crop compensation to the farmers and take legal action against the local branch of Bank of Baroda.

(xxviii) Regarding alleged duty evasion in import of black pepper

ADV. JOICE GEORGE (IDUKKI): The general import duty of black pepper is 70% to protect the interest of the farmers, however under ASEAN Free Trade Agreement(FTA), the import duty of pepper from Vietnam have been reduced to 51%. The FTA with Sri Lanka under South Asian area and India Sri Lanka FTA, the import duty has been reduced to 8% and duty free for 2500 tonnes respectively. Large quantity of Vietnam pepper is being imported through Sri Lanka by bogusly creating documents of Sri Lankan origin for availing the benefits of the bipartite agreement between Sri Lanka and India. To restrict indiscriminate import of Vietnam pepper through Sri Lanka, our Government have fixed the MIP of black pepper at Rs.500/kg. The Government is losing huge sums by way of duty evasion. The large scale foreign exchange is being passed out through this channel of pepper import at the Minimum Import Price of Rs.500/KG by creating bogus documents of Sri Lankan origin. Urgent intervention is requested.

(xxix) Regarding special package for Bodoland Territorial Area Districts

SHRI NABA KUMAR SARNIA (KOKRAJHAR): During the Bodoland movement thousands of Peoples were murdered, injured lakhs of peoples displaced and rendered homeless. Their houses burnt, all the plantation destroyed, domestic animal taken away from people in Bongaigaon, Kokrajhar and Barpeta Districts. During the movement, non-bodo people were forced to vacate their places. Still many people are living in the relief camp.

It is my humble request and demand from Central Government to grant a special package for relief and rehabilitations of BTAD.

---

15 03 hrs

FINANCE BILL, 2019

HON. DEPUTY SPEKER: Now we are taking item no.23, Finance Bill, 2019.

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): Hon. Deputy Speaker, Sir, I beg to move:

> "That the Bill to continue the existing rates of income-tax for the financial year 2019-2020 and to provide for certain relief to taxpayers and to make amendments in certain enactments, be taken into consideration."

Sir, this Government has always been considerate about the needs of the poor, the needs of the middle class, the needs of the persons who are meeting the day to day requirements on tight budgets and, considering the pressing need to give more benefits to those who are in the lower income brackets, particularly those who have taxable income upto Rs.5 lakhs, the Government, in the Interim Budget, decided that we should at least give an additional rebate from two and a half thousand rupees to twelve and a half thousand rupees for this section of society, the lower middle-class section or those sections which pay income tax on income which are from Rs.5 lakhs to Rs.8 lakhs, but after the deductions and exemptions, taxable income comes to about Rs.5 lakhs.

Now, we have not changed any of the tax proposals *per se*. All the plans that we had for changes in the Direct Tax proposals we will do when the Government presents its full Budget in July 2019. But, for the present, we thought that this section of society will have to start paying income tax and their taxes will be deducted at source right from April onwards, therefore, it is in the best interest of such small taxpayers that there is certainty in their mind and they know exactly that they will not be required to pay taxes, and their employers also know that they are going beyond the purview of taxation because their taxable income is below Rs. 5 lakh. Therefore, for such section of taxpayers whose taxable income does not exceed Rs. 5 lakh, we have increased the rebate that is allowed to them under the Income Tax Act to Rs. 12,500.

I think that this has been widely welcomed all across the country. There has been a euphoria that we have witnessed even in this august House and outside about this significant benefit, which will give good amount of savings for our small taxpayer. This will help them in their day to day requirement; their purchases; the items that they are consuming; and this will also give a fillip to the overall economy of the country.

Deputy Speaker, Sir, over the last five years we have done a number of significant changes in the Income Tax Act in the concessions and deductions that are available to all the taxpayers. If one sees over the period of five years, we have, in one way or the other, addressed every section of society / taxpayer, be it the interest that is payable on housing loan, which we have increased from Rs. 1.5 lakh to Rs. 2 lakh; be it the exemption/deduction that is allowed under Section 80C because of investments made in specified savings, which we have increased

from Rs. 1 lakh to Rs. 1.5 lakh; we have introduced standard deduction, which was not there earlier, and now we have allowed for all the employees who are salary earners and pensioners a standard deduction up to Rs. 50,000. Similarly, the exemption amount on which tax was not payable at all has been increased from Rs. 2 lakh to Rs. 2.5 lakh in earlier years, and then from Rs. 2.5 lakh to Rs. 3 lakh we gave an additional rebate. Subsequently, we changed the tax rate on the lowest slab from Rs. 2.5 lakh to Rs. 5 lakh, and from 10 per cent to 5 per cent.

Now, in this Interim Budget, we have given a further tax rebate so that incomes up to Rs. 5 lakh are exempt. We have increased the exemption that is allowed for senior citizens on interest income from Rs. 10,000 to I think Rs. 40,000. So, there has been a significant amount of changes in every Budget because of which collectively Rs. 1 lakh crore this Government has given as additional benefits to the taxpayers of India.

I am very happy to share with this August House, through you, Sir, that the honest taxpayers of this country have come forth with the same enthusiasm to pay their taxes honestly with the growth of the economy, and we are all aware that India today is the fastest growing economy and a large economy in the entire world. Subsequent to that, with the growing number of job / work opportunities that we have seen over the last five years, the taxpayer base also in the country has nearly doubled over the last five years. So, both because of more accurate and honest compliance as well as the fact that we have given so many benefits in the form of deductions and exemptions, and now full rebate up to Rs. 5 lakh taxable income for those up to Rs. 5 lakh income I think that this has created an atmosphere of trust between the Government, the taxpayers and the tax

administration thanks to which even the tax collections have almost doubled in the last five years.

I would like to take this opportunity to once again thank our honest taxpayers for their commitment to national growth, for their commitment to change the mindset of India, for their commitment to make India a more honest economy, for their commitment that their taxes reach out to the poor of India, help us take benefits of prosperity to the poor and farmers of India, to those socially economically deprived sections of society to the marginalised sections of society who have remained deprived for so many years.

Deputy Speaker, Sir, in addition to this change, there were a few more changes that we felt were essential which also have an impact on the middle class. One is of course we have increased the standard deduction from Rs.40,000 to Rs.50,000 which will give a benefit to three crore salary earners and pensioners. But the one problem that many taxpayers used to highlight to us was about the tax on notional rent. If a person owns more than one house, then, we examined the issue and came to the conclusion that in this day and age of nuclear families, children are working somewhere else, parents are staying in some other place, and children are studying in some other place, very often many middle class have two houses, which they have to maintain. Sometime they have the ancestral home in the village or the town and another in the city where one works. So, we decided that there will be no tax on notional rent of two self-occupied houses. Also, we have increased the existing limit for TDS from Rs.1.8 lakh on rent to Rs.2.4 lakh so that the small rental income that a person earns, there is no need to pay TDS up to Rs.2.4 lakh.

Further, very often, in a city like Mumbai where I come from, and I am sure, the story must be the same in many two-tier and three-tier cities also, where a person is living in the centre of the town, now with growing families wants to sell that house, and maybe buy two small houses in a little remote area, such persons were facing the hardships because capital gain was allowed only on the purchase of one house, when you sold one house. We have looked at that issue and in order to give the opportunity to such people to sell their house and buy two houses, we have allowed up to a capital gain of Rs.2 crore so that middle class persons can benefit. When the capital gains on the sale of residential property does not exceed Rs.2 crore benefit, we will allow the rollover of capital gains once in a lifetime for purchase of two houses instead of one house. Of course, in other times, if he sells one and buys one, that is still permitted as was the law earlier. But once in a lifetime he can take the benefit of purchasing two houses against the sale of one house.

There is a lot of growth in the affordable housing across the country. We have seen the figures – almost 1.5 crore houses have been built in the last four and a half years as against barely 24 or 25 lakh houses in the previous five years. The *Pradhan Mantri Awas Yojana* is encouraging affordable housing so that by 2022 when the country reaches 75 years of Independence, when we celebrate 75 years of Independent India, Prime Minister, Shri Narendra Modi desires that every person in the country should have the roof, should have a shelter on his head. We are encouraging through the *Pradhan Mantri Awas Yojana* more and more people to purchase their own home, become the owner of their own home. In fact, at this stage, I would like to share with you, and to share with all the hon.

Members through you, Sir, that under the *Pradhan Mantri Awas Yojana* for loans up to Rs.6 lakh, those who buy a small house with certain size restriction or income restriction, for those who buy a small house for a loan up to Rs.6 lakh we are giving nearly Rs.6 lakh worth of interest subvention. We are reimbursing interest to the bank up to nearly Rs.6 lakh over the tenure of the loan of 20 years to encourage more and more neo middle class persons with lower income to become owner of their own house.

Loans up to Rs.6 lakh will get an interest subvention or interest relief of 6.5 per cent through the tenure of the loan. So, if a person takes a house worth, let us say, Rs.8 to Rs.9 lakh, he takes a loan of Rs.6 lakhs. The loan these days is available at about 8.5 to 9 per cent from the public sector banks at least. Other banks and NBFCs are also encouraging people to take a loan and buy their own house. When they take a loan from the commercial banks and if they pay interest to the bank, the Government is reimbursing up to 6.5 per cent interest for the full life of the loan up to 20 years.

So, effectively a person can take Rs.6 lakh loan at barely 2.5 to 3 per cent and become the owner of his house and gradually keep repaying over a long period of time. Such affordable housing projects, if they are registered up to 31st March, 2020 – we have given one-year extension, they will also get a 100 per cent deduction of the profits that they make from these affordable housing projects. This has been made so that affordable housing projects can really be affordable. There is no income tax. So, people who are constructing them can keep the price low. We want to encourage more and more people to get into

constructing affordable houses and make everybody the owner of their own house.

For those who want to take slightly bigger house, if they have a little higher income up to Rs.12 lakhs or Rs. 18 lakhs, under the Pradhan Mantri Awas Yojana, we have another scheme. For loans up to Rs.9 lakh, we give a 4 per cent interest subvention for the life of the loan. For loans up to Rs.12 lakh, we have given interest subvention or interest relief of 3 per cent. So, effectively all those who are taking a loan in the middle class families, loan up to Rs.6 lakh, Rs.9 lakh or Rs.12 lakh with the size limit, I think, up to 130 square meters for the last bracket of Rs.12 lakh loan, they will get a benefit anywhere between Rs.5 and Rs.6 lakh through the life cycle of the loan. I think, it is a big relief. For the first time, the middle class has been given such a large relief to own their own house. I think, it is an unprecedented benefit.

I would urge all the hon. Members to spread the good word in their constituencies and encourage your constituents to buy their house; take the benefit under the Pradhan Mantri Awas Yojana and become the owner of your own home.

In fact, from the banking side I can share with you some information. The NPAs or the loan losses on the homes that our middle class people purchase is the lowest loan loss. It is because the woman of our Indian families will ensure that the person pays back the loan and will never want to give up the house that she owns. That is the strength. That is the empowered Indian woman who will ensure that the house loan is repaid and will want to enjoy the ownership of her own home. I would like to thank all the women of India for this commitment to

repay the loan and to own their own home that we have found in the banking sector.

I am also happy to share with the Members through you, Sir, that there are a number of homes that have remained unsold and there is unsold inventory that is available. Thanks to that, we have also been able to keep the property prices under control. Homes are available at very affordable prices today. But because of that there is an unsold inventory with the real estate builders and on which notional rent is payable one year after the construction is complete.

In order to encourage more people to invest in the real estate sector and give them some more time to sell their unsold inventory, the Government has decided to increase the period of exemption from levy of tax on notional rent on unsold inventory from one year to two years so that we can ensure a more orderly behaviour in the market. Prices can be kept low and prices do not become unaffordable for our middle class families and for the persons who want to own their own homes.

Therefore, Sir, I would like to beg the support of the House through you for the various proposals. These are only small set of proposals which were urgent. We have not brought any proposals for the rich people like, reducing the duties or taxes on SUV cars or on luxury cars and all that.

We have not brought any such proposal which will help big and rich people. All our proposals are for the middle class, for the honest and small taxpayers of this country. We hope that the House will support these proposals.

HON. DEPUTY SPEAKER: Motion moved:

> "That the Bill to continue the existing rates of income-tax for the financial year 2019-2020 and to provide for certain relief to taxpayers and to make amendments in certain enactments, be taken into consideration."

SHRI K.C. VENUGOPAL (ALAPPUZHA): Hon. Deputy Speaker Sir, I thank for you giving me an opportunity to initiate the discussion on the passing of Finance Bill. We all know that this is the fag-end of the Modi Government. After one month, we are going to face general elections. We all know what the Government has been trying to project before the people of India for the last 56 months. Four and a half years ago, a series of promises were made to the people of the country, like the slogan *achche din aayenge*. …(*Interruptions*) Yesterday, the hon. Finance Minister replied on the Budget discussion. He told that in July they will introduce a new Budget and, in that Budget, they are going to fulfil all the promises. For the last four and a half years, they did not do anything.

Hon. Deputy Speaker, you know that this is a Vote on Account. After the election, we are going to have a new Budget. For the last four and a half years, nothing has been given to the people. Now they are telling that in next July they will fulfil all the promises. The hon. Minister told yesterday that he will do everything in the next Budget. Is this the way? What is the current situation? There is growing unemployment, agricultural distress, rural poverty and exclusion of the marginalised sections from the benefit of development. Actually, demonetisation, a badly implemented GST, devaluation of the rupee, price rise of petroleum products and general price rise have destroyed both the organised and unorganised sectors of this country.

From day one, we have been thinking that they will bring something for the farmers in the next Budget. They did not do anything for the farmers. Lastly, before going to election, they have announced something for the farmers, that too, Rs. 3 per day for a farmer. In MGNREGA, a labourer gets at least Rs. 200

per day and they are offering Rs. 3 per day for a farmer. Is it a big thing? Actually, we think that they are going to have a Vote on Account, but they are trying to open an account of votes through this manifesto. This is a manifesto on Government expenses. In the name of the Budget, they have brought it. The hon. Minister already told that he will bring it in next July. They have the freedom to have a daydream. But the people of the country have been in a nightmare for the last four and a half years. Actually, they are shocked at the treatment by this Government.

I have witnessed it here itself. I remember, Deputy Speaker, Sir, you were also there when the hon. Finance Minister Arun Jaitley ji justifying demonetisation said that this is going to curb fake currency, black money and terrorism. We can make an analysis of what has actually happened. Has all the black money been wiped out, fake currency disappeared or the terrorist attacks been stopped?

The Government has now opened Seva Kendras for the perpetrators of financial frauds and fugitives to escape from the country. We have seen Mallya, Modi and others escaping from the country. We witnessed unprecedented attacks on army camps and units in Uri, Pathankot and Naxal-affected regions. During our regime there was no such time when our jawans were vulnerable to terrorist attacks.

There is a big difference between their claim and what happens in reality. Demonetisation has actually destroyed the small-scale industries. Everybody knows what has happened in Tamil Nadu. A number of small-scale industries have been shut-down due to demonetisation. Tamil Nadu Industry Minister replied in the Assembly that at least 50 lakh jobs have been lost due to

demonetisation. Demonetisation has created huge difficulties in all spheres of the economy and I would say that it was a very bad decision.

But the Government has its own ways to escape from reality. If statistics do not show growth, then they will accuse the methodology. They will create an alternative reality. We have read and fantasied about the alternative realities in novels and movies. In novels and movies alternative fantasies work. The Modi Government believes in these types of fantasies which we see in movies.

As per the NSSO survey, India's unemployment rate hit a 45-year high of 6.1 per cent in 2017-18. It is the first comprehensive survey on employment conducted by a Government agency after the Prime minister Narendra Modi announced demonetisation move in November 2016. The Report further said that unemployment was higher in urban areas, that is 7.8 per cent, as compared to 5.3 per cent in rural areas of the country. This is as per the Report of Business Standard.

We were promised 2 crore jobs every year. We have already completed four-and-a-half years. Where are the jobs? These are the statistics of NSSO and not of a private agency. They are now saying that the methodology is wrong. If some statistics go against the Government, they will say that the methodology is wrong.

The Government is saying that a number of jobs have been created. The Government is talking about job creation out of Ola and Uber. I saw in TV one Uber driver saying that he had taken a loan from some private agency and then he got a job in Ola. The Government then claims that this is the employment which they have created. What a *jumla*, Sir !

I have already talked about the farmers' distress. For the last four-and-a-half years this Government offered nothing to them and now the Minister is saying that the Government is providing Rs.6000 per annum to small and marginal farmers. The farmers will get this benefit from December onwards. First instalment will be given now. In reality it amounts to Rs.3 per day for a farmer.

Piyush Goyal ji is a good person but he is a Member of the Rajya Sabha. I do not know whether he knows the reality of the Members sitting in Lok Sabha. I usually call the meetings of Disha where we analyse the progress of different schemes of Government of India. This is our duty as Members of Parliament.

Now, I tell you about the Pradhan Mantri Fasal Bima Yojana. You have to verify these things before telling in the House. How many farmers are getting benefits from this scheme? I would like to know whether the farmers are getting benefits or the insurance companies are getting benefit. At least, you should verify it. We are not blaming for the sake of just blaming. You have to verify the statistics. How many farmers are benefitted by this scheme? I think you are a reader. Shri P. Sainath, a renowned activist, had pointed out an individual example in Maharashtra. Some 2.8 lakh farmers sowed soya in the farms. In a district, farmers paid a premium of Rs. 19.2 crore, the State Government and the Central Government paid Rs. 77 crore each, amounting to a total of Rs. 173 crore, which was paid to Reliance Insurance. The entire crop failed and the insurance company paid out the claims. Reliance paid Rs. 30 crore in one district, giving it a total net profit of Rs. 143 crore without investing a single rupee. This insurance company have got Rs. 143 crore and the farmers got Rs. 30 crore. This

is one incident which I am telling. …(*Interruptions*) I do not want to answer. I know that you want to support them indirectly. You do it. There is no problem in it.

Now, I come to the MGNREGA. Yesterday, Kharge Ji and Veerappa Moily Ji pointed out this thing. You all know about it. No wage is being given. Money for the material cost is also not being given. There is a total cut down with regard to this in the Budget itself. The hon. Prime Minister had already told two years back that it is going to be a *smarak* of the UPA Government. But, I can tell you, hon. Minister, that this is the only major programme for the entire India for addressing poverty alleviation. I can tell you very frankly. This is one of the best schemes. We are very proud of being a Member of Parliament. Whenever we go to the field, we see a lot of labourers working and earning money from that. Now, they are also manufacturing some products. Actually, in all the sectors, this Government is totally a failure.

Yesterday, while talking about the defence sector, you said that the allocation to the defence sector was enhanced to Rs. 1 lakh crore by the UPA Government, while we enhanced it to Rs. 80 lakh crore. That is what you told yesterday. You also gave some figures. In other words, you mean to say that you are giving more importance to the defence sector. You have a big claim with regard to 'One Rank One Pension' scheme. But, you should listen to what Jawans on the field says. They are totally fed up with this 'One Rank One Pension' scheme. What the Government has promised, has not been fulfilled in that area. …(*Interruptions*) Under the 'One Rank One Pension' scheme, there is not enough money with the Government to give it to the Jawans. Whenever farmers ask for loan waiver from the Government of India, the Government says

that there is no money for them. Then, the genuine question from the public is: Why are you giving undue benefit to Anil Ambani through Rafale? Today, the hon. Congress President has already made a Press Conference.

How much you people fought for Bofors? In the morning, Madam Speaker was telling us as to how we are shouting these types of slogans against the hon. Members. We heard the BJP people when they raised slogans against Shri Rajiv Gandhi. We are telling all these things one by one.

The hon. Prime Minister justified the Rafale deal here. A revelation was made by the Hindu newspaper next morning. The Defence Ministry, the Defence Secretary, everybody knows about it. You are all hon. Ministers. Kharge Ji was also a Minister. I also got an opportunity to work as an MoS. We know the practices in the Ministry. The Defence Secretary wrote a letter that it is going to be detrimental to Government's interest if the PMO is interfering in this matter. What was the earlier position? The PMO should not intervene in this matter at all.

Now they are telling that it is quite natural and that the Prime Minister can intervene. He has every right to intervene in these things. We raised the same issue that the Defence Secretary has no knowledge about it. Rather the Defence Secretary objected to the parallel negotiations done by the PMO. The Minister can overrule it. There is no problem but for whom he overruled it? When the Defence Ministry, Defence Secretary and everybody is telling that it is going to be against the interest of the country, then what is the necessity of overruling it? Should the Prime Minister not answer to the nation?

Last day it also came in the public domain that Rafale deal also involved major and unprecedented concessions from the Indian Government. The critical

provisions for anti-corruption penalties and making payments through an escrow account were dropped days before the signing of the Inter-Governmental Agreement (IGA). What is this? You are waiving off everything. Why should the Modi Government waived anti-corruption clauses in the Rafale deal? The answer is very simple. There has been corruption in the Rafale deal.

Now let us look at the sequence of events. On 24th of August, 2016, the Cabinet Committee on Security chaired by the Prime Minister of India approves the Inter-Governmental Agreement along with its related annexure and other papers. In September, 2016, the Defence Acquisition Council overrides the Cabinet Committee on Security. This is something which is unprecedented in itself. It amends eight vital clauses of the Rafale Fighter deal. Among those clauses is the dropping of the mandatory anti-corruption articles that are an integral part of the Defence Procurement Procedure, 2013 under which this particular agreement is signed and on the 23rd of September, 2016, the contract between India and France gets signed. After the speech of the Prime Minister, these three revelations have come.

Today, *The Indian Express* newspaper has covered this deal. It says that two weeks before Rafale announcement by the Prime Minister, Anil Ambani met French Defence officials. It further says:

> "In the fourth week of March 2015, about a fortnight before Prime Minister Narendra Modi announced the procurement of 36 Rafale fighter aircraft from France, businessman Anil Ambani visited then French Defence Minister Jean-Yves Le Drian's office in Paris and has a meeting with his top advisors, *the Indian Express* has learnt.

> The meeting was attended by Le Drian's special advisor Jean-Claude Mallet; his industry advisor, Christophe Salomon; and his technical advisor for industrial affairs, Geoffrey Bouquot.
>
> Ambani's meeting was described by Salomon to a top official of a European defence company as 'confidential and planned as you can imagine with very short notice'.
>
> Ambani, according to an official who was briefed on the meeting, expressed his wish to work with Airbus Helicopters on both commercial and defence helicopters. He is also said to have mentioned a Memorandum of Understanding (MoU) 'in preparation and the intention to sign during the PM visit'."

What we are witnessing is that Anil Ambani is also accompanying the Prime Minister; the number of aircraft came down from 126 to 36 aircraft; HAL disappeared and Anil Ambani entered. All the conditions of the contract have been violated.

That is why, for the last so many days we are asking for a JPC on Rafale. We had a JPC on Bofors matter. We had a JPC on 2G also. Then why are you afraid to form a JPC? The country wants to know why you are afraid of JPC. We know it now. All these documents will come before JPC and something will come up again. You cannot hide everything from the public. The nation wants a clear-cut answer. For the last one year, the Congress President is asking questions in this regard from the Prime Minister. But he is not replying to those questions. Being Members of Parliament, it is our right to hear from the Prime Minister on these queries but he is not replying.

The hon. Prime Minister is saying they are only `nationals' and we are `anti-nationals'. This Government is for `Make in India'. What kind of a `Make in India'? HAL is one of the most competent Public Sector Companies in the country but the Government bypassed HAL. If the contract was given to HAL, how many young people would have found employment? So, these types of untruths have created a great apprehension in the minds of the people of this country. Now the people are very sure that this contract has been given to Shri Anil Ambani on the instruction of the hon. Prime Minister bypassing HAL. The country needs an answer to this and we are demanding a JPC on this issue if the Government will dare. Finally, we are insisting for a JPC.

With these words, I conclude.

Thank you.

श्री निशिकान्त दुबे (गोड्डा) : उपाध्यक्ष महोदय, मैं माननीय प्रधान मंत्री और माननीय वित्त मंत्री जी, जो मेरे बहुत पुराने मित्र हैं, को आपके माध्यम से धन्यवाद देना चाहता हूं कि पिछले पांच साल से हमारी सरकार की नीतियां गांव, गरीब, किसान, शोषित, वंचित, पीड़ित, मध्यम वर्ग और विद्यार्थी के लिए रही हैं और उसकी पूर्णाहूति इस बजट के माध्यम से दी गई है। इससे हम अगली बार के लिए तैयार हो पाएंगे। इतने अच्छे बजट के लिए मैं आपको और आपकी सरकार को एक बार पुन: धन्यवाद देना चाहता हूं।

महोदय, जीएसटी का डिसकशन चल रहा था। मैं उस समय के वित्त मंत्री के साथ सैन्ट्रल हॉल में बैठा था। वहां सौगत राय साहब, अनुराग सिंह ठाकुर जी, शिवकुमार उदासि जी और सुप्रिया सुले जी भी थीं। हमने इस बात को शुरू किया, लेकिन दादा ने जरा जोर से बोला कि जीएसटी पर डिसकशन हो रहा था और आपने कैसा स्पीकर खड़ा कर दिया, वह तो कुछ बोल ही नहीं रहा है। उन्होंने उस दिन जो जवाब दिया, उससे मुझे थोड़ा गुस्सा लगा था । उन्होंने कहा कि इस देश की प्राब्लम यह है कि इस देश के पॉलिटिशियन 90 परसेंट से ज्यादा चीजों को समझते ही नहीं हैं। सौगत बाबू बैठे हैं, इसलिए मैं इस बात को अथॉरिटी के साथ बोल रहा हूं, इस कारण से देश में क्या हो रहा है यह पता ही नहीं चलता है।

अभी कांग्रेस के वक्ता वेणुगोपाल साहब बोल रहे थे। कांग्रेस सौ साल से भी पुरानी और एक बड़ी पार्टी है। इनके बोलते समय मुझे जेटली जी ही याद आ रहे थे कि चर्चा फाइनैंस बिल पर है या बजट पर है? यह बजट पर चर्चा कर रहे थे, जबकि फाइनैंस बिल पर इन्होंने कोई बात नहीं बोली । इस कारण से ही पॉलिटिशियन की इमेज छोटी हो गई है।

दूसरा, इन्होंने अपने भाषण में बोला कि पीयूष गोयल जी राज्य सभा से हैं, इसलिए आपको कुछ पता नहीं है। मुझे लगा कि कांग्रेस पार्टी को सिलेक्ट एमनेशिया है। इंदिरा जी, जिन्होंने इस पार्टी को तोड़कर बनाया, जब वह पहली बार प्रधान मंत्री बनी थीं तब वह राज्य सभा की सदस्य थीं। मनमोहन सिंह जी, जो इसी कांग्रेस पार्टी से थे, दस साल तक इस देश के प्रधान मंत्री रहे, वह भी राज्य सभा के सदस्य थे । मुझे समझ में आ गया कि इस देश की दुर्गति का कारण क्या है? अगर राज्य

सभा के सदस्य समझते नहीं हैं, तो इन्होंने उनको प्रधान मंत्री बनाकर देश के साथ अन्याय किया है, इसलिए इन लोगों को तो देश से माफी मांगनी चाहिए।

तीसरा, कांग्रेस के दो-तीन लोगों से बजट पर यहां चर्चा हो रही थी। कल बजट पर मोइली साहब बोल रहे थे। वह फाइनैंस कमेटी के चेयरमैन भी हैं। आप डिप्टी स्पीकर हैं और आप भी किसी न किसी कमेटी के चेयरमैन या मैम्बर रहे हैं। लोक सभा का रूल 275(2) यह कहता है कि कमेटी जब तक कोई रिपोर्ट या पेपर को सदन के पटल पर नहीं रख देती है, उस दिन खड़गे साहब भी बोल रहे थे, जो कांग्रेस पार्टी के लीडर हैं। हम लोग इन सबसे सीखते हैं। मैंने एक दिन वीरप्पा मोहली साहब और खड़गे साहब को कहा भी था और हमेशा कहता रहता हूं कि इन लोगों के साथ काम करने का मुझे मौका मिला है और यदि आप सदन के पटल पर रिपोर्ट को ले किए बिना उलटी-पुलटी बात कहते रहेंगे तो वे किस तरह की बातें होंगी?

दूसरा, उस दिन बीजू जनता दल के तथागत सत्पथी साहब बहुत लंबा बोल रहे थे और हमेशा बोलते हुए कहते हैं कि कांग्रेस और बीजेपी में नूरा कुश्ती चलती है। इधर मारेंगे, उधर मारेंगे। तथागत साहब इस पार्लियामेंट में किस तरफ बोलेंगे, पता ही नहीं चलता है। इनके जो फ्लोर लीडर हैं।…(व्यवधान) उपाध्यक्ष महोदय, कल इनके फ्लोर लीडर बोल रहे थे कि ब्लैक मनी पर जो रिपोर्ट है, उसको वीरप्पा मोइली साहब रिलीज नहीं कर रहे हैं। यह स्वाभाविक है कि सरकार ब्लैक मनी की रिपोर्ट के ऊपर रिलीज नहीं कर रही है। इसीलिए उन्होंने कहा कि कांग्रेस और भारतीय जनता पार्टी की मिलीभगत है। मुझे तो लगता है कि बीजू जनता दल भी हमारे साथ ही है। ये ब्लैक मनी की रिपोर्ट पिछले एक साल से हमारी कमेटी में है। सौगत बाबू भी उसके मेंबर हैं, दिनेश त्रिवेदी साहब भी मेंबर हैं, इधर भी हमारे शिवकुमार उदासि से लेकर गोपाल शेट्टी तक मेंबर हैं। उस कमेटी का जो मेंबर है, उसको उस रिपोर्ट को देखने का अधिकार है। वे जाकर देख सकते हैं, वे जाकर पढ़ सकते हैं। यदि आपको एक साल से फुर्सत ही नहीं मिली है, इस रिपोर्ट को पढ़ने की, तो इसमें कांग्रेस और बीजेपी की मिलीभगत क्या है? आपकी मिलीभगत है। टीएमसी हमको सपोर्ट कर रही है।

दूसरा सवाल यह है कि सिलेक्टिव एमनेशिया में कल से लेकर आज तक मैंने कई एक चीजें सुनी हैं कि हमने इकोनामी को ये कर दिया है, एनपीए ऐसे हो गया, वैसे हो गया। उपाध्यक्ष महोदय, मैं

केवल दो रिपोर्ट क्वोट करूंगा, इसके बाद मैं फाइनेंश बिल पर आऊंगा। एक 2004 का इकोनामिक सर्वे है। वर्ष 2004 में जब माननीय अटल बिहारी वाजपेयी जी के नेतृत्व में हमारी सरकार गई थी और यूपीए की सरकार ने इकोनामिक सर्वे इस पार्लियामेंट में पेश किया ।…(व्यवधान) इसके बाद आप बोल लीजिएगा ।…(व्यवधान) आपका नाम नहीं लिया है। मैंने केवल फ्लोर लीडर कहा है।…(व्यवधान)

श्री भर्तृहरि महताब (कटक) :आपने मेरा नाम लिया था ।…(व्यवधान)

श्री निशिकान्त दुबे : मैंने फ्लोर लीडर कहा है।…(व्यवधान) मैंने केवल फ्लोर लीडर कहा है।…(व्यवधान) इसके बाद आप बोल लीजिएगा, पहले मैं पूरा कर लूं। मैं बता रहा हूं कि 2004 का इकोनामिक सर्वे है और वह इकोनामिक सर्वे कह रहा है कि वाजपेयी की सरकार ने…(व्यवधान) वेणुगोपाल साहब चले गए हैं, कोई बात नहीं है। ऐसे भी कांग्रेस पार्टी को भागने की आदत है, वह ज्यादा जवाब नहीं सुन सकते हैं।…(व्यवधान) आपका इकोनामिक सर्वे 2004 कहता है कि वाजपेयी जी की सरकार ने हमको रोबस्ट इकोनामी दी है और 8.5 प्रतिशत का जो ग्रोथ है, यह आजादी के बाद दूसरी बार ऐसा है कि इतना बड़ा ग्रोथ 75 और 76 के बाद दिया है। यह 2004 में इकोनामी हम छोड़कर गए थे। वर्ष 2014 का यह इकोनामिक सर्वे है। इकोनामिक सर्वे एक ऐसा व्हाईट पेपर है, एक ऐसा आईना है, जिसको कोई नहीं झुठला सकता है। वह क्या कह रहा है? वह कह रहा है कि डोमेस्टिक सेविंग्ज़ जो वर्ष 2013-14 में 33 प्रतिशत पर थी, वह घटकर 29 प्रतिशत हो गई है। जो इम्प्लायमेंट ग्रोथ था, वह 1 प्रतिशत से ज्यादा बढ़ नहीं पा रहा है, जो करेन्ट एकाउंट डेफिसिट है, वह बढ़ गया, जो एनपीए है, उसकी हालत बहुत खराब है। आप इस तरह की इकोनामी छोड़कर गए हैं और हमसे यह अपेक्षा करते हैं कि आपने यह कर दिया, आपने वह कर दिया। 10 साल में हम जहां पर इकोनामी को छोड़कर गए थे, आपने उसको बर्बाद करने में कोई भी कसर नहीं छोड़ी है। इसीलिए मैं कांग्रेस पार्टी के लिए हमेशा एक श्लोक बोलता हूं कि-

दुर्जना स्वभावेन परकार्ये विनश्यति, नोदर तृप्तमायाति मूषकः वस्त्र भक्षकः।

जो गलत लोग हैं, उनको सही चीज में भी हमेशा गलती ही दिखाई देती है और जिसका कोई मतलब नहीं है। जिस तरह चूहा जब कपड़ा खाता है, तब उससे उसका पेट नहीं भरता है, लेकिन वह केवल

उसका सेल्फ सेटिस्फेक्शन है। कांग्रेस पार्टी का यह सेल्फ सेटिस्फेक्शन है, जो यह बोलता है।…(व्यवधान) मैं राफेल पर नहीं बोलना चाहता था। अब आप समझिए कि कांग्रेस पार्टी कितनी … * पार्टी है।…(व्यवधान) आप उसका उदाहरण देखिए। ये लगातार एचएएल-एचएएल, इनके पार्टी प्रेसिडेन्ट से लेकर सब लोग कह रहे हैं कि एचएएल-एचएएल ।

उपाध्यक्ष महोदय, एचएएल कंपनी है, जैसे कि एयर बस है, जैसे बोइंग है, जैसे राफेल की कंपनी डसॉल्ट है, जिस तरह का वह हवाई जहाज बनाती है, उसी तरह एचएएल बनाती है, उसी तरह वह तेजस बना रही है। एचएएल ऑफसेट नहीं बनाती है, एचएएल ऑफसेट दूसरों को देती है।

यहां लड़ाई क्या हो रही है, पूरे देश में एक झूठ फैलाया जा रहा है और किसलिए फैलाया जा रहा है। मैं आज देख रहा था, दुबई में, शारजाह में ई.-74, जुमेरा बीच, किसका मकान है, यह संजय भंडारी का मकान है, जो स्काईलाइट इनवैस्टमैंट कंपनी है, उसमें कौन से लोग इनवॉल्व हैं। जो सी.सी.थम्बी है, मैं आपको बताऊं कि ब्लैक मनी पर ये लड़ाई क्यों कर रहे हैं। जब भारत सरकार आई, जब मोदी जी की सरकार आई तो एक एस.आई.टी. बनी। डिमोनेटाइजेशन के पहले हमने क्या-क्या काम किए, वह बतायेंगे । हमने ब्लैक मनी पर एस.आई.टी. बनाई। मैं इस हाउस में बड़ी प्रमुखता से कह रहा हूं कि एस.आई.टी. मेरे भाषण पर बनी। मैंने भाषण दिया था कि कांग्रेस पार्टी के तत्कालीन सांसद, जो कल प्रियंका गांधी जी…(व्यवधान) उसे छोड़ दीजिए, कांग्रेस पार्टी के जो राष्ट्रीय अध्यक्ष हैं, उनकी बहन हैं।…(व्यवधान)

SHRI MALLIKARJUN KHARGE (GULBARGA) : Let him speak on the Finance Bill. …(*Interruptions*)

श्री निशिकान्त दुबे : उपाध्यक्ष महोदय आप चाहें तो वह शब्द हटा दीजिए।…(व्यवधान) कांग्रेस पार्टी के राष्ट्रीय अध्यक्ष की छोटी बहन…(व्यवधान) पार्टी के राष्ट्रीय अध्यक्ष जब कल लखनऊ में रोड शो कर रहे थे तो उनकी गाड़ी पर वह मौजूद थीं, जिसके बारे में मैंने कांग्रेस पार्टी की तत्कालीन सांसद के बारे में खुलासा किया था । जो पंजाब के मुख्य मंत्री हैं, उनकी पत्नी, तत्कालीन यहां की मंत्री थीं, उनके बारे में मैंने कहा कि इन दोनों के लिंचेन्सटाइन बैंक में एकाउंट हैं। ये बातें मैंने कही थीं और उस

---

* Not recorded.

वक्त मुम्बई में एक बड़ा हास्पिटल था, उसके बारे में मैंने कहा था कि लिंचेन्सटाइन बैंक में इन लोगों के एकाउंट हैं। उस वक्त फ्लोर ऑफ दि हाउस पर मैंने कहा था। कांग्रेस पार्टी के जो वित्त मंत्री थे, उन्होंने ऐसा कहा कि कोई बात नहीं है और बाद में यह तय हुआ कि उन लोगों को टैक्स देना पड़ा। चूंकि कांग्रेस की सरकार ने कोई काम नहीं किया तो हर्ष रघुवंशी ने मेरे भाषण पर एक पी.आई.एल. किया। उसके केस को राम जेठमलानी जी ने और उनके केस को श्री शांति भूषण ने लड़ा। उसके बाद 2011-2012 में सुप्रीम कोर्ट ने यह फैसला किया कि इनको ब्लैक मनी पर एस.आई.टी. बनानी चाहिए। 2012 से लेकर 2014 तक यू.पी.ए. की सरकार में इतनी हिम्मत नहीं हुई कि वह एस.आई.टी. बना पाये। लेकिन जब नरेन्द्र मोदी जी की सरकार बनी तो 26 मई को पहली कैबिनेट मीटिंग में एस.आई.टी. बनाने का काम किया और एस.आई.टी. वही है कि थम्बी जैसे लोग, संजय भंडारी जैसे लोग और जवाहर लाल नेहरू की जिस विरासत से आप आते हैं, जिन्होंने इस देश को बहुत कुछ दिया, मैं उनका सम्मान करता हूं, जिन्होंने अपना घर सम्पत्ति आनंद भवन तक कांग्रेस पार्टी या देश को दे दिया, उस जवाहर लाल नेहरू के परिवार में एक ऐसा व्यक्ति आ गया, जिसे धन बनाना है, सम्पत्ति बनाना है, लंदन में मकान खरीदना है, दुबई में मकान खरीदना है। थम्बी जैसा आदमी, जिसकी दिल्ली के चारों तरफ करीब तीन हजार एकड़ की प्रोपर्टी है, वह थम्बी के नाम से है।

मैं आपके माध्यम से सरकार से मांग करना चाहता हूं कि जितने ब्लैक मार्केटिंग करने वाले होर्डर्स हैं, जो संजय भंडारी, सुधीर चौधरी जैसे लोग हैं, ये राफेल-राफेल की बात क्यों कर रहे हैं? मैंने उस दिन संसद में कहा था कि जो कांग्रेस पार्टी के उस वक्त के तत्कालीन …(व्यवधान) जो कांग्रेस पार्टी के मध्य प्रदेश के मुख्य मंत्री हैं, उनके रिश्तेदार यूरो फाइटर के दलाल हैं, वे सुसेन गुप्ता है, अरविंद खन्ना, जो पंजाब में इनके एमएलए हैं, ये सारे लोग है, यदि राफेल डील नहीं होगा तो इन सभी को फायदा होगा और कांग्रेस पार्टी उसी के लिए यह कर रही है।

मैं दूसरी बात पर आता हूं कि एक कहावत है – 'बुरा जो देखन मैं चला, बुरा न मिलया कोय, जो दिल खोजा आपना मुझसे बुरा न कोय।' मैं आपको बताऊं कि इनकम टैक्स रेट सरकार ने कम किए। ब्लैक मनी इस देश में क्यों जनरेट हुआ। एक वांचू कमेटी की रिपोर्ट है, 1971 में एक वांचू कमेटी की रिपोर्ट इन्होंने बनाई और वांचू ने कहा कि जो मैक्सिमम मार्जिनल रेट है, वह इतना ज्यादा है कि

लोगों को आप होर्डिंग के लिए प्रेरित कर रहे हैं। मैं आपको बताऊं, मैं 1971 की टैक्स स्लिप देख रहा था। एक-एक आदमी को 97 परसैंट अपनी कमाई का भारत सरकार को देना पड़ रहा था और उसके ऊपर वैल्थ टैक्स था। आप लोगों को चोरी करने के लिए प्रेरित कर रहे थे।

वांग्चु कमेटी ने कहा कि expenditure tax should be reintroduced to check evasion through consumption. जो जीएसटी के बारे में है। कभी भी उन्होंने सन् 1971 से ले कर उसके बारे में ध्यान नहीं दिया। उन्होंने कहा किthere should be no accretion of income of husband, wife and minor child for the purpose of tax assessment. उन्होंने कहा कि tax at the rate of 33 per cent should be deducted at source. इसका कारण यह था कि हम एशिया में रहते है। मैं आपको बताऊं कि हमारा कंप्टीशन वर्ल्ड में दूसरे लोगों से है। हमेशा बात होती है कि आप टैक्स को 33 पर्सेंट से 25 पर्सेंट पर क्यों लाए। आप पांच लाख रुपये का एग्ज़म्पशन क्यों दे रहे हैं, दस लाख रुपये का एग्ज़म्पशन क्यों दे रहे हैं। यहां सभी पढ़े-लिखे लोग हैं। हम यदि पूरी दुनिया में रोज़गार करना चाहते हैं तो आस-पास के देशों में क्या होता है, यह जानने का सवाल है। केवल आपके माध्यम से मैं सदन को बताना चाहता हूँ कि बंग्लादेश जैसा देश, जो हमारे बाद सन् 1971 में स्वतंत्र हुआ, वहां इंडिविजुअल टैक्स 30 परसेंट है। इंडोनेशियाम में 30 परसेंट है, मलेशिया में 28 परसेंट है, यह मैं पर्सनल टैक्स की बात कर रहा हूँ। अजरबैजान का 25 परसेंट है, लाओस का 24 परसेंट है। अफगानिस्तान का 20 परसेंट है। सिंगापुर का 17 परसेंट है, हाँगकाँग का 15 परसेंट है। उसी तरह से यदि कॉर्पोरेट टैक्स की बात करें तो कॉर्पोरेट टैक्स में यदि आप देखेंगे तो फिलिपींस का 30 परसेंट है, श्रीलंका का 28 परसेंट है, बंग्लादेश का 25 परसेंट है। साऊथ कोरिया का 25 परसेंट है। यदि इस तरह के टैक्स आपके आस-पास के देशों में हैं, यदि आपको डेवल्प करना है तो अपने लोगों को आप टैक्स पेइंग कंट्री बनाएंगे कि नहीं बनाएंगे? कॉर्पोरेट को आप व्यवस्था देंगे कि नहीं देंगे? क्योंकि इस फाइनेंस बिल में जो एक बड़ी बात है कि 250 एमएसएमई सैक्टर, यहां गिरिराज सिंह जी बैठे हुए हैं, इनके सैक्टर को सबसे ज्यादा फायदा है कि जो 250 करोड़ रुपये के ऊपर के टर्नओवर की कंपनी है, उसका जो टैक्स है, ओवरऑल एग्रीगेट टैक्स, वह 25 पर्सेंट होगा। मैं हमेशा इस बात के लिए डिमांड करता रहता हूँ कि इस टैक्स को धीरे-धीरे हमें बढ़ाना चाहिए। जो बिज़नसमैन है, वह

थोड़ा व्यापार जरूर करता है, थोड़ा पैसा जरूर कमाता है। मैं इस सरकार का सबसे बड़ा शुक्रगुज़ार हूँ कि पहली बार किसी सरकार ने टैक्सपेयर को धन्यवाद दिया है। टैक्सपेयर को धन्यवाद इसलिए दिया कि यदि टैक्स नहीं आएगा तो देश में पैसा नहीं आएगा, रोड नहीं बनेगी, रेल नहीं बनेगी, हॉस्पिटल नहीं बनेगा, किसी तरह का इन्फ्रास्ट्रक्चर नहीं क्रिएट होगा मैं आपको बताना चाहता हूँ कि हम सोचते हैं कि चाइना से हम कैसे कंपीट करेंगे, ईरान से कैसे कंपीट करेंगे, सिंगापुर से कैसे कंपीट करेंगे, बंग्लादेश जैसा देश टैक्सटाइल में हमसे कंपीट करने का प्रयास कर रहा है, यह मंत्री जी बताएंगे। थाइलैण्ड और बैंगकॉक जैसे देश हमसे कंपीट करने का प्रयास कर रहे हैं या टूरिज्म वहां बढ़ रहा है, लेकिन आस-पास की कंट्रीज़ में क्या हो रहा है इसके बारे में कभी भी देश के किसी व्यक्ति ने नहीं सोचा। किसने सोचा? हमारी सरकार ने सोचा। हमारी सरकार ने यह सोचा कि यदि हम यूके और यूएस नहीं हो सकते हैं तो कम से कम मध्यमवर्गीय परिवार को, जिस परिवार में बच्चों को पढ़ाना है, बेटी की शादी करनी है, माँ-बाप की सेवा करनी है, ज्वाइंट फैमिली ले जानी है, उसके लिए टैक्स की एक बड़ी आवश्यकता है, जिसको बचे या नहीं तो वह चोरी में नहीं जाए, डिजिटल इकॉनोमी की तरफ यदि हम जा रहे हैं तो चोरी में वह नहीं जाए और यही कारण है कि हमने उस टैक्स को पांच लाख रुपये तक पूरा एग्जम्पट कर दिया । डेढ़ लाख रुपये उसके ऊपर और भी कनसैशन दिया और जो टोटल है, हाऊसिंग, एजुकेशन लोन, बच्चों की पढ़ाई करने के लिए यदि आप करेंगे तो साढ़े नौ दस लाख रुपये तक ऐसा होगा कि एक रुपये का टैक्स नहीं देना पड़ेगा। उसी तरह से यदि लोगों को मैन्युफैक्चरिंग सैक्टर में लाना है, क्योंकि रोज़गार के साधन यदि क्रिएट कहीं होने हैं तो वे मैन्युफैक्चरिंग सैक्टर में होने हैं और मैन्युफैक्चरिंग सैक्टर को बढ़ाने के लिए हमें इंडस्ट्री को साथ लाना पडेगा। हमें यह करना पड़ेगा कि हमारे यहां ऐसा माहौल है कि हम उस तरह के माहौल में आपके साथ न्याय करना चाहते हैं, जिससे कि सिंगापुर के इनवेस्टर, जो इनवेस्टर चाइना जा रहे हैं, जो इनवेस्टर बंग्लादेश जो रहे हैं, वे हमारे यहां आएं और इस कारण से हमारे देश के चारों तरफ जो देश हैं, उनके साथ अपने को एटपार करना पड़ेगा ।

इसके बाद जीएसटी पर बहुत चर्चा हुई। जीएसटी पर खड़गे जी लगातार बोल रहे थे। मैं दो बातें इस पर बोलूंगा। वन टैक्स वन नेशन कोई नई थ्योरी नहीं है। संविधान सभा की डिबेट मैं पढ़ रहा था

कि जब यह संविधान बन रहा था तो राज्य और केंद्र के टैक्स के ऊपर कोई तो चर्चा हुई होगी, कुछ तो हुआ होगा।

1600 hrs

कुछ तो हुआ होगा। अचानक मेरे पास एक कागज़ आया कि नलिनी रंजन सरकार के नेतृत्व में एक टैक्स कमेटी बनी। उस टैक्स कमेटी ने यह कहा कि यदि भारत को आगे बढ़ना है तो सेंटर को मजबूत करना पड़ेगा। सेंटर को मजबूत करना पड़ेगा तो जो अन-ईक्वल डिस्ट्रीब्यूशन है, खासकर जो पूर्वोत्तर भारत है, पूर्वी क्षेत्र है, जिसका डेवलपमेंट अंग्रेजों ने किसी कारण से रोक रखा था, उसके डेवलपमेंट के लिए केन्द्र सरकार को स्पेशल इनीशिएटिव लेना पड़ेगा। उसी तरह से टैक्स का डिस्ट्रीब्यूशन करना पड़ेगा। जब वह रिपोर्ट यहाँ आई तो डॉ. भीम राव अम्बेडकर, जिसके बारे में कांग्रेस बहुत लम्बा-चौड़ा बोलती है, उन्होंने 264एए में अमेंडमेंट नम्बर 425 दिया। उन्होंने यह कहा कि ये जितने टैक्सेज स्टेट और सेंटर के हैं, यह मोर और लैस एक आदमी कलेक्ट करे, सेंट्रल गवर्नमेंट कलेक्ट करे। स्टेट को उसकी एक हिस्सेदारी दे। पॉपुलेशन के आधार पर दें, उसके डेवलपमेंट के आधार पर दें या उसके ऑवरओल डेवलपमेंट के क्राइटेरिया जो भी होते हैं- गरीब, अशिक्षा, बेरोज़गारी के आधार पर दें। आपको पता है किसने विरोध किया? उस वक्त के तत्कालीन प्रधान मंत्री और पूरी की पूरी कांग्रेस पार्टी को यह लगा कि हमको यह काम करना ही नहीं है। इसलिए नहीं करना है कि जिस तरह से अभी रीजनल पार्टी का असर होता है, कलिकेश सिंह देव अपनी ओडिशा की बात करेंगे, सौगत राय खड़े होंगे तो कलकत्ता की बात करेंगे। उस वक्त भी मान लीजिए कि श्री बाबू बिहार के थे, बिधान चन्द्र राय एक नेता थे, गोविंद वल्लभ पंत थे, बड़े नेता थे, डॉ. कामराज थे, जिनका आज़ादी में बड़ा योगदान था, इन सभी के प्रेशर में कांग्रेस पार्टी ने वन टैक्स वन नेशन की जो थ्योरी थी, उसको खत्म कर दिया, जिसके कारण आपको पता है कि हम लोग दिल्ली में रहते हैं, तेल के बारे में मैं आपको बता रहा हूँ, मान लीजिए कि नमक ही लेना है या मान लीजिए चावल लेना है या गेहूं लेना है तो नोएडा में अलग रेट है, गुड़गांव में अलग रेट है और दिल्ली में अलग रेट है। इन सारी समस्याओं के कारण जो एंट्री टैक्स था, जो कॉरपोरेट टैक्स था, जो कारपोरेशन टैक्स था, इसके कारण बहुत समस्या होती थी। उस कारण से इस देश के प्रधान मंत्री मोदी जी, पहली बार एक

ऐसा मजबूत प्रधान मंत्री मिला, जिसने यह तय किया कि वन टैक्स वन नेशन की थ्योरी लागू करनी है और जीएसटी लागू हो गया।

उपाध्यक्ष महोदय, मैं आपसे कह रहा हूँ कि ये लोग कहते हैं कि आप एक टैक्स क्यों नहीं लाए, 18 परसेंट से नीचे क्यों नहीं लाए? अब केवल 50 ऐसी आइटम्स हैं, जिनके ऊपर 28 परसेंट टैक्स है। सभापति महोदय, वह टैक्स क्या है? वह टैक्स यह है कि यदि आप एसयूवी गाड़ी लें, वॉशिंग मशीन खरीदें, बड़ा लग्जरी होम लेंगे। आप यह बताए कि यह जो कांग्रेस पार्टी है, गरीबों के साथ की बात करती है, गरीबों के खिलाफ है या नहीं? यदि हम अमीर से टैक्स लेते हैं और उसको गरीबों के बीच डिस्ट्रीब्यूट करते हैं तो आपको क्या समस्या है? लेकिन इस समस्या के लिए इस तरह की बात होती है। मैं केवल यह कहूँगा कि इस पर जो पीएमएलए का संशोधन है, जिसके कारण राष्ट्रीय दामाद आपको पता है कि- "सतसइया के दोहरे ज्यों नावक के तीर, देखन में छोटे लगैं घाव करैं गम्भीर" वाली हालत है।

मैं कन्क्लूड कर रहा हूँ। मैं केवल यह कहूँगा कि कांग्रेस पार्टी ने आज तक, आमिर साहब ने एक शायरी कही है-

गरीबी बन गई तश्हीर का सबब आमिर,

जिसे भी देखो हमारी मिसाल देता है

कांग्रेस केवल गरीबों की मिसाल देकर गरीबों को लूटती रही। यह ऐसी सरकार है, जो शोषित, वंचित, पीड़ित, महिला, पिछड़े, सभी के कल्याण के लिए हैं। यह फाइनेंस बिल मध्यम वर्ग को, गरीब को और गाँव को फायदा पहुँचाएगा। इन्हीं शब्दों के साथ मैं इस फाइनेंस बिल का समर्थन करता हूँ। जयहिंद, जय भारत।

SHRI BHARTRUHARI MAHTAB (CUTTACK): In the Budget itself, the Finance Minister had narrated about the attack, which this Government is making, about black money. Yesterday and today also, an hon. Member from the Treasury Benches mentioned my name and the issue that I had raised yesterday. The issue was that there was a query raised by the Right to Information Act asking the

Finance Ministry to reveal whatever reports they have gathered during the last five years. It is because on the basis of those reports, you have gone in for demonetisation, to attack black money. The Finance Committee, of whose Chairman is Dr. Moily, had also acquired all those reports. Recently, through that RTI, a question was posed stating that they should reveal it. The answer from the Finance Ministry was that they would not reveal it because the Standing Committee on Finance was looking into that matter.

I think, Saugata *da* also is privy to that, so also Mr. Nishikant Dubey *ji* and a number of other Members who are Members of the Finance Committee. When we asked – and this is something which is going against our Parliamentary system – the Chairman told us that he could not reveal it; he could not share it with the Members because there was a rider from the Finance Ministry saying that he should not distribute it; he should not share it and it is for his eyes only. …(*Interruptions*) If this is the position, then why is the Finance Ministry saying that we cannot deliberate on that as the Standing Committee on Finance is doing it? I need an answer from the Government. The Government should clarify it. Or, should we believe that Congress and BJP are hand in glove to not to reveal the black money report? …(*Interruptions*)

श्री निशिकान्त दुबे : यदि इनके पास पढ़ने के लिए रिपोर्ट है, तो ये पढ़कर इस सदन को बता दें।…(व्यवधान) आप पढ़कर बता दीजिए।…(व्यवधान)

SHRI PIYUSH GOYAL: Sir, I would like to respond to that. Mr. Mahtab has raised an important issue. I would like to place the facts on record. There were three Task Forces that were conducting a study: the National Institute of Public Finance and Policy, the National Council of Applied Economic Research, and the

National Institute of Financial Management. Copies of all these study reports were forwarded to the Chief Economic Advisor by the previous Government. The Ministry was requested to provide inputs on the same. The CEA, *inter alia*, observed that there were large variations in numbers, percentage of unaccounted income with respect to GDP across the three reports. He opined that there was no scope for arriving at a common estimate of unaccounted income by combining estimates in the three reports. That was the CEA's opinion after studying all the three reports that they could not really come to any reasonably accurate or some credible number. These three study reports of these three institutes, along with the response of the Government, were forwarded to the Lok Sabha Secretariat on 25th July, 2017 for placing them before the Standing Committee on Finance. It was further submitted that these reports had been treated as 'top secret' by the Ministry of Finance and concurrence of the Standing Committee on Finance was sought to place these study reports in public domain for wider discussion by the public and other institutions. I am giving you the official position on that. So, these reports were given to the Standing Committee and we asked the Lok Sabha Secretariat to guide us on that since there was no consensus, all reports spoke of different numbers, and the CEA says that they could not come to any credible conclusion; however, we were submitting it to the hon. Members of the Standing Committee on Finance. Therefore, the Members – as Mr. Nishikant Dubey rightly said – had every right to access these reports. But whether to put them in public domain was left to the Lok Sabha Secretariat or the Committee to decide, for which we got the response. It was conveyed by the Lok Sabha Secretariat, *vide* OM dated 7th September, 2017, that there was no provision or

practice of giving any such concurrence of vetting by Parliamentary Standing Committees. So, there the matter rests. The reports are available for all the hon. Members.

PROF. SAUGATA ROY : It is still not available. …(*Interruptions*)

SHRI PIYUSH GOYAL: But they are not available for being put in the public domain. …(*Interruptions*) Further I am informed by the Lok Sabha Secretariat, *vide* OM dated 3rd November, 2017, that the matter was placed before the Parliamentary Standing Committee on Finance which was seized of the matter and that they had decided to select the subject for detailed examination and report during their current term. So, maybe, at that point of time, they might be proposing to put it up for discussion before the Committee. But the fact of the matter is that all these reports are before the Lok Sabha Secretariat and it is the property of the Lok Sabha Secretariat as of now. …(*Interruptions*)

श्री निशिकान्त दुबे : उसका कारण यह है कि यह पूरी रिपोर्ट कांग्रेस के ऊपर है।…(व्यवधान)

*****SHRI P. R SUNDARAM (NAMAKKAL) :** Hon Deputy Speaker Sir, Vanakkam. Thank you for the opportunity to speak on Finance Bill 2019. Several expectations including solutions to the Agriculture related issues, tax exemption to middle class people, tax rebate for Housing and Construction sector, have been fulfilled in the Interim Budget, I also appreciate the Union Government for maintaining financial equilibrium after fulfilling these expectations. Announcement regarding Prime Minister's Kisan Samman Financial Help Scheme for the welfare of farmers is something special. With an allocation of Rs75 thousand Crore, small and marginal farmers will be provided Rs.6000 per year. Around 12 Crore farmers' families will be benefitted, through this Scheme. The farmers having land holding up to 2 hectares will be provided Rs.2000 each in three installments. This will brighten the lives of the farmers of this country. Except Hon Member from Congress Party Shri K C Venugopal who spoke on Finance Bill in this House and the Congress Party, all the farmers are welcoming this Scheme. There are several amendments being made in the Income Tax Act through this Finance Bill of 2019. For the year 2019-20, the present income tax rate indicators will continue to remain. At the same time, tax payers are provided certain relief by way of some amendments. This may lead to liquidity of cash besides improving their livelihood. Section 16 of the Financial Bill is being amended to increase the standard deduction for the salaried class from Rs40000 to Rs50000. This Financial Bill has ensured that tax payers who have one house presently can own two houses. Moreover the rental income generated from the house for two years from the date of construction will be exempted from tax. Investment made for construction of

* English translation of the speech originally delivered in Tamil.

such houses will be given tax relief by way of amending Section 24 of the Income Tax Act.

By amending Section 54 of the Income Tax Act, tax payers may get tax relief on long term capital gains up to Rs. 2 Crore. I also welcome that two houses may be purchased in India through the income thus earned. By amending Section 80 IBA of the Income Tax Act, the deadline for providing houses under Affordable Housing Scheme is extended till 31 March 2020. I welcome this. By amending Section 87 A of the Income Tax Act, tax exemption is provided to all those who have an annual income of upto Rs 5 lakh. Tax relief for this amount is Rs 12500 instead of Rs2500. I welcome the announcement. By amending section 194 A of the Income Tax Act, the interest relief for TDS from the deposits made at Post Offices, Cooperative Banks and Banks has been increased from the present Rs 10000 to Rs 40000. I welcome this announcement. By amending Section 194 I of the Income Tax Act, the tax deduction on rental income has been increased from the present Rs 1.8 lakh to Rs. 2.4 lakh. Moreover the home loan interest rebate will be provided for two houses. This measure will increase the purchasing power of the middle class. Tax exemption on rental income has also been increased from 1 lakh 80 thousand to 2 lakh 40 thousand which is highly beneficial. Union Government is engaged in reducing the tax burden of middle class people. The number of tax payers has doubled. Tax income has increased from Rs. 6, 38,000 Crore to Rs. 12 lakh Crore. Tax exemption limit of Individual tax payer has been increased from Rs. 2.5 lakh to Rs. 5 lakh. This will benefit the people belonging to poor and marginalized sections of the society. People working in private companies in Urban areas with a meagre income of up to Rs

40000 per month has been relieved due to this announcement. Tax payers who submit their IT returns will get refund within 24 hours. Limit of Gratuity amount has also been increased from Rs 10 lakh to Rs 20 lakh. GST for home buyers will be reduced. These are some of the announcements that will definitely lead India to development.

Hon. Deputy Speaker Sir, Hon Chief Minister of Tamil Nadu Shri Edappadi K Palanisamy, who runs the Government in the footsteps of Hon Puratchithalaivi Amma, has called this Interim Budget as pro-poor, pro-farmer and pro-people Budget. On 8 February 2019, Hon Deputy Chief Minister presented the proactive State Budget of Tamil Nadu in the Tamil Nadu Legislative Assembly under the able guidance of Hon Chief Minister of Tamil Nadu. Due to paucity of time, I want to list out only a few points of that State Budget here in this august House. Rs. 10,000 Crore worth farm loans will be provided with a view to benefit the farmers of Tamil Nadu. Concrete houses will be built and provided for the people who lost their houses due to Gaja cyclone at a cost of Rs. 980 Crore. As much as Rs 250 crore has been allocated for Farmer Safety Scheme; Rs. 178 crore for farm mechanization, Rs 247 crore for full body medical check-up Scheme; Rs 100 crore for welfare of SCs' 300 petrol run scooty vehicles for women are some of the initiatives announced in the Budget-2019 of Tamil Nadu. As many as 60 lakh people including farmers, fishermen and weavers who are below poverty line will be benefitted by an announcement which provides them Rs.2000 as special financial assistance. This is historic announcement by Hon Chief Minister Edappadi K Palanisamy which makes Tamil Nadu as a progressive State in India. All the 2 crore and 1 lakh ration card holders of Tamil Nadu has been provided

Rs. 1000 each as pongal gift. This amounted to Rs. 2001 crore. DMK leader… * who cannot tolerate the implementation of this Scheme successfully is making allegations against the State and Union Governments, The people of Tamil Nadu are pretty clear in their minds. AIADMK led coalition will win all the 40 Lok Sabha seats in Tamil Nadu and Puduchcherry. There will not be a single MP for DMK in the next Lok Sabha similar to a situation prevailing in the current Lok Sabha. I am having lots of hopes to say that the All India Dravida Munnetra Kazhagam (AIADMK) will play a major role in deciding the future Prime Minister of India. Thank you for this opportunity.

* Not recorded.

PROF. SAUGATA ROY: Sir, I rise to speak on the Finance Bill, 2019 which seeks to continue the existing rates of income tax for the financial year and to provide for certain relief to taxpayers.

16 19 hrs (Shri K.H. Muniyappa *in the Chair*)

Sir, I speak so with a heavy heart because Bengali labourers are being killed in Assam. Two labourers by name Sheikh Idris and Mohammad Jowahar were killed in the Dumduma area in Assam on Saturday. I tried to raise it earlier but since the Deputy Speaker did not allow me, I am mentioning this. The more you press with the Citizenship (Amendment) Bill, more attacks will take place on Bengali labourers. I strongly protest this.

Sir, I will not speak on the expenditure side today because I had the opportunity to make a speech yesterday. I have spoken on how a defence budget of Rs.3 lakh crore is inadequate. I will not speak on how the budget for inland water transport, for civil aviation and for shipping has been cut. I shall not speak on how the budget for MGNREGA has been cut by Rs.1000 crore. I shall also not speak on how essential expenditure to be made by the Government of India has been cut. I shall confine myself to the revenue proposals of the Government.

But, may I point out, it seems, that the Finance Ministry has been boycotted by its own Ministers? The Finance Minister is not here. There are two Ministers of State in the Ministry of Finance – Shiv Pratap Shukla and Pon Radhakrishnan. I do not see any of them here. The Ministers of State have revolted against the Finance Minister for not allowing them to speak. This is not a very healthy sign for the democracy.

I listened to Mr. Nishikant Dubey from the Ruling Party. He said that Mr. Venugopal had not spoken on the revenue proposals in the Finance Bill. It is true that Mr. Venugopal mainly concentrated on exposing corruption on Rafale deal. I spoke on Rafale deal yesterday and I think that the Government has much to answer, especially after it has been revealed that the clause against corruption was eliminated in the agreement and as a result of which the inter-Governmental agreement is defective. I shall not speak on the Rafale deal.

I wanted Mr. Nishikant Dubey to speak on the revenue aspects of the Bill. But instead he brought down the level of the debate in Parliament to what he talked with Ms. Supriya Sule and Bhartruhari Mahtab in the Central Hall. If we reduce our discussion in the Parliament to whom we talk to and about what in the Central Hall, it lowers the dignity. I hope, Sir, that you will advise this young Member to realize it. He is a graduate of the Faculty of Management Studies. He used to work as a Director in Essar and is now trying to become a face of the BJP. This is not the way this is done. He must understand that the parliamentary debates should be discussed with a certain amount of gravity.

Sir, just before I spoke, there was a question on the black money. As the Finance Minister informed us, there are three different reports on black money and the quantum of black money. It is related to revenue because black money is generated by those who refuse to pay taxes, who do not pay taxes and who evade taxes or even plan taxes as a result of which unaccounted money is generated. But they did. The Finance Ministry sent a report to the Chairman. We, as Members of the Finance Committee, were not allowed to see the reports because the Finance Ministry and the Parliamentary Affairs Ministry strictly said

that this was for the eyes of the Chairman only. We demand from the Ministry that all the reports of the National Institute of Public Finance and Policy and the National Council of Applied Economic Research should come out.

Sir, this Government has been playing truant to the people on black money. The Prime Minister's first promise to the people of the country was that he would bring back all the black money that is held abroad. It is five years and he has not brought back any black money let alone the deposit of Rs.15 lakh in the accounts of all Indian citizens. He has not done that.

Then, he went for the surgical strike, the cruel surgical strike called demonetisation, cancelling all 1,000 rupee and 500 rupee notes in one fell swoop, but when two years later, the Reserve Bank of India announced the figures of money deposited in banks, it was found that the same amount of money, roughly Rs. 15,00,000 and odd crores, which was cancelled, has been deposited in the banks, it meant that the whole exercise which had caused so much of pain - 150 people died in bank queues after demonetisation, lakhs of people were thrown out of employment, small businesses closed down because of demonetisation – recovered no black money. We had recovered no black money at all. This Government is a Government of *jumla*. They just believe in sloganeering and they are not able or capable of fulfilling their promises to the nation.

That is why, I say that there is nothing wrong in the Finance Bill because the Finance Bill is brought under Rule 218 of the Rules of Procedure. It presents the financial proposals of the Government. Now, this is an almost lame duck Government and in one month, it will become fully lame duck. Really, it will last for two months into the next financial year. So, it has no right to bring new tax

proposals as a result of which the Finance Minister has not increased any tax rates and it is understandable. He does not have the moral, constitutional, financial authority to impose new rates of tax, but he has tried to offer sops to certain sections of the population, especially the aggrieved section of the population, namely, the salaried middle class.

He has raised the income tax exemption limit to five lakh rupees which I have no reason to dispute, but the point is that if he had to offer sops, he should have waited for the next Government to offer sops and not give it in a hurry in order to shop for votes. He has given these sops to do shopping – shopping is for votes – for which he does not have the constitutional, moral, financial authority.

Now, let me look at some of his proposals. What are the amendments that he suggests? One is amendment to Section 16(ia) where the standard deduction has been raised from Rs. 40,000 to Rs. 50,000. Next one is amendment to Section 23(4) where it says that notional income of two self-occupied properties will now be taken to be nil. So, now if people have two houses, the notional income of two self-occupied houses will be zero and they will be exempt. He has said in his speech:

> "Considering the difficulty of the middle class having to maintain families at two locations on account of their job, children's education, care of parents etc. I am proposing to exempt levy of income tax on notional rent on a second self-occupied house."

I do not take any exception to that also.

Then, there is amendment to Section 23(5), which is of a technical nature, regarding property. Then, there is amendment to Section 24 which says that interest on capital borrowed for acquisition of two self-occupied house properties, instead of one earlier, shall now be admissible as deduction subject to the existing overall ceiling of two lakh rupees *per annum*. Then, he amends Section 54(1)(ii) and inserts a new *proviso*. Presently, an assessee being an individual or Hindu Undivided Family is entitled to claim deduction as regards long term capital gains arising out of transfer of residential property provided this is for one residential property. …(*Interruptions*)

Sir, I am the only one speaking on the Bill so far. So, please allow me to speak. …(*Interruptions*)

Now, on two residential properties, people will get exemption provided the overall long-term capital gains do not exceed Rs. 2 crore. Similarly, TDS on income credited in the nature of interest from banks, deposits with post offices, up to Rs. 40,000 is not deductible. So, these are some sops to the middle class. They are not major concessions.

This Finance Bill also talks about the Stamp Duty. Previously, if you exchange shares, you have to pay Stamp Duty individually. Now, the Stamp Duty will have to be paid by the stock exchange or by the depository. The other issue is about the PMLA. Earlier, under the PMLA the authorities were allowed to attach properties for 90 days. But now the authorities are allowed to attach properties for 365 days.

I want to end by saying that this Government is the Government of tax terrorists. The PMLA and the Enforcement Directorate are Shri Modi's handmaids. He is unleashing the dogs of war, like the Enforcement Directorate, against those opponents whom he dare not face politically. Today, I read that Shri Chidambaram has been summoned by the Enforcement Directorate. On some other day, Shri Robert Vadra has been summoned. So, everyday it is happening. We have seen so many Governments since Independence. But I have never seen a Government which has used the CBI and the Enforcement Directorate as wantonly as this Government.

Shri Moily said yesterday that for five years this Government has not set up Lokpal. Had there been a Lokpal, Shri Modi would be the first accused on the issue of purchase of 36 Rafael aircraft at the price of Rs. 59,000 crore.

With these words, I would like to say that this Finance Bill has no controversial issues. I do not oppose the Bill. Normally, amendments are not moved to the Finance Bill because the Government has to get the revenue. The Government has brought forward the Finance Bill. I do not object to that. But this Government has lost all moral authority to rule. It is on its last legs hanging by the slenderest of threads. The people of this country will soon decide the fate of this Government.

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (SHRI ALPHONS KANNANTHANAM): Mr. Chairman, Sir, this is my maiden speech in either House of the Parliament. I became a Minister 17 months back. I had dozens of opportunities to speak but unfortunately I could not because of obvious reasons. That is because the House could not function. …(*Interruptions*)

I will start from where the hon. Member had stopped. He said, "I have never seen a Government like this." Let me say : In forty years of my public life, I have never seen a Government like this" …(*Interruptions*). In four and a half years, the state of the economy today is better than ever before in the history of Independent India. …(*Interruptions*). Chairman, Sir, somebody is disturbing me.…(*Interruptions*).

HON. CHAIRPERSON: You can speak looking this side.

… (*Interruptions*)

SHRI ALPHONS KANNANTHANAM: Mr. Chairman, Sir, the macro economic fundamentals of the country today are better than ever before in the history of India.…(*Interruptions*) My close friend Shri Venugopal was talking about inflation. That there is price rise. Mr. Chairman Sir, last month, in December, the year on year inflation was only 2.6 per cent which is the lowest in the history of India. When the UPA was in power, what was the average inflation? It was 10.1 per cent. Today, the inflation is down to 2.6 per cent. What was the food inflation during UPA rule? …(*Interruptions*). The average food inflation was …(*Interruptions*). I don't listen. I know that you have not read these things …(*Interruptions*). Please listen.

HON. CHAIRPERSON: Please don't interrupt.

… (*Interruptions*)

SHRI ALPHONS KANNANTHANAM: The average food inflation was about 18.5 per cent. Today we are down to 2.6 per cen. The greatest achievement of this is that the poor people of this country are the greatest gainers from Modi Government's rule. The fiscal deficit is completely under control. The current account deficit is completely under control. The tax base has increased dramatically. The total amount of money collected as taxes has gone up dramatically.…(*Interruptions*) India is the best destination for FDI.…(*Interruptions*). Mr. Chairman Sir, the fundamentals of the economy of this country have never been better than today.…(*Interruptions*).

HON. CHAIRPERSON: Don't interrupt.

… (*Interruptions*)

SHRI ALPHONS KANNANTHANAM: This Government has put tourism right up on the pedestal. A lot of people have not read this. This is the report of the World Travel and Tourism Council, 2018. As per this report, it is stated at page No. 2, 'in power and performance ranking"…(*Interruptions*). Please read this. If you don't read these things, if you do not listen to these things, it is not my fault …(*Interruptions*).

HON. CHAIRPERSON: Hon. Members, do not interrupt and disturb the Minister.

… (*Interruptions*)

SHRI ALPHONS KANNANTHANAM: I am sure the Hon. Member has not heard of this. It does not matter. India is at number 3 in global ranking in the world in

Tourism, power and performance after China and United States. What is the revenue? Mr. Chairman, Sir, I think this country has the right to be informed as to what is the revenue we receive from tourism. Last year, Chairman, Sir, the revenue from tourism was 234 billion dollars, which is equivalent to rupees 16.5 lakh crores. …(*Interruptions*)

HON. CHAIRPERSON: Shri Saugata Royji, you are a senior Member. He can speak. Do not disturb. Please take your seat.

… (*Interruptions*)

SHRI ALPHONS KANNANTHANAM: Let me come to the rest of numbers, Mr. Chairman, Sir,…(*Interruptions*). Now, as per the Tourism Satellite Account, this is as per the guidelines prescribed by the United Nations World Tourism Organisation(UNWTO).…(*Interruptions*) What did they say? This is report of 2006, this is a report of 2012 and this is the report of 2018. What does it say?…(*Interruptions*). It is very simple. As per the report, Mr. Chairman Sir, today, the tourism sector in India is employing, 81.2 million people. …(*Interruptions*). That is the largest number of people employed anywhere in the world in the tourism sector now.

Now, Hon. Member, please listen carefully. From 2014 to 2018, in the tourism sector alone, the Government has created 13.92 million jobs.…(*Interruptions*). Hon. Member, I will give you the copy, I will send you the copy, if you so desire. Please read this. …(*Interruptions*). Who has prepared this Report? This is done by the National Council for Applied Economic Research. This is one of the most reputed institutions in the world. What is the methodology they use? The methodology they use is prescribed by the United Nations World

Tourism Organisation and that report says that 13.92 million jobs have been created. I will tell you the figure in crores, Hon. Member: 1.392 crore jobs have been created only in the tourism sector.

Please learn from the English dictionary. …(*Interruptions*) It is 'jobs', Okay! …(*Interruptions*)

SHRI IDRIS ALI (BASIRHAT): Will I learn English from you? …(*Interruptions*)

SHRI ALPHONS KANNANTHANAM : Out of this, 5.4 …(*Interruptions*)

SHRI IDRIS ALI : Sir, what is this? What is the Hon. Minister saying here? …(*Interruptions*)

HON. CHAIRPERSON : Please do not disturb him.

… (*Interruptions*)

SHRI IDRIS ALI: Have we come here to learn English from you? …(*Interruptions*) Are we illiterate? …(*Interruptions*)

SHRI ALPHONS KANNANTHANAM : Out of this, 5.4 million jobs were directly created in the tourism sector, and 6.98 million jobs were created indirectly by the tourism sector. …(*Interruptions*)

Sir, I know that they will not be able to digest many of these numbers. They cannot digest it because they have decided about it. …(*Interruptions*) They read only one newspaper. …(*Interruptions*) This is a copy of '*The Statesman*'. Please read it, which states : "Job boosts from tourism sector". I am sure that you have not seen this. …(*Interruptions*) I am quoting from another very famous newspaper, namely, '*The Times of India*', which states : "India is 3rd ranked in this year's World Travel & Tourism Council Report.". …(*Interruptions*) Yes, the

newspaper says…(*Interruptions*) It shows how far we have come. …(*Interruptions*) Hon. Member, please read this. …(*Interruptions*)

SHRI ANTO ANTONY (PATHANAMTHITTA): Is it an exclusive copy? …(*Interruptions*)

SHRI ALPHONS KANNANTHANAM : Sir, I am placing both these Reports on the Table. …(*Interruptions*) Whoever is interested can read it. …(*Interruptions*)

SHRI IDRIS ALI: It is a forged document. …(*Interruptions*)

HON. CHAIRPERSON: Please do not disturb him.

… (*Interruptions*)

HON. CHAIRPERSON: Nothing will go on record.

…(Interruptions)… *

SHRI ALPHONS KANNANTHANAM : Sir, let me also give you the figures. …(*Interruptions*) Last year, we crossed the 10 million mark in foreign tourist arrivals. …(*Interruptions*) While the global tourism arrivals increased by seven per cent, the global tourism arrivals to India increased by 14 per cent, which is 200 per cent of whatever is the global average. While the revenue from foreign tourists went up by five per cent globally, the revenue in India went up by 19.2 per cent, which is four times more than the global average. These are most impressive figures. We are the largest growing tourism destination in the world.

As regards medical tourism, do you know how many people were coming to India when we came to power? It was 1.3 lakh people that were coming, and last year 4.95 lakh people came to India for medical tourism, which is a growth of

---

* Not recorded.

255 per cent. Is it not impressive? I am sorry, but these are not my figures. These are the figures of the Bureau of Immigration.

Why do people come to India? Nearly, 13.78 per cent of people come to India on business; 59.01 per cent of people come to India for leisure; 4.93 per cent of people come to India for medical tourism; 19.33 per cent of people are Indian diaspora; and 2.95 per cent of people are the 'others'. Why do people come to India? It is because the Prime Minister and our Government has created a situation and has created a beautiful country where people want to come. …(*Interruptions*) We are the first destination in the world today. More people want to come here. …(*Interruptions*) Kindly look at the numbers, and the way we are growing. …(*Interruptions*)

Kindly look at the publicity. …(*Interruptions*) In the last one year, we made five promotional movies and each movie is of 60 seconds duration. …(*Interruptions*) During the last six months in the CNN's ranking of promotional movies, Tourism Ministry's promotional movies on India were ranked number one, ranked number two, and ranked number three every week for the past six months. …(*Interruptions*) These are not my figures, but that of CNN. …(*Interruptions*) We have put these things on the social media. …(*Interruptions*) Do you know how many hits we had and how many people viewed it? …(*Interruptions*) Do you know how many people viewed my promotion on Yoga? …(*Interruptions*) Nearly, 60 million people viewed my promotion on Yoga; 70 million people viewed my promotion on wildlife; and about 52 million people viewed my promotion on Ayurveda. …(*Interruptions*)

HON. CHAIRPERSON: Please do not disturb him.

… (*Interruptions*)

SHRI ALPHONS KANNANTHANAM : Sir, the whole world is watching India, and they say that here is a country, which we need to see. …(*Interruptions*) India's tourism is not about visiting and it is not even about experiencing.

It is transformational. When people come to India, when they leave, they say, we are never the same again. This is a transformational country. People come here to be transformed.

Mr. Chairperson, Sir, some of our destinations were ignored. When this Government came to power, Modi Government decided to put money in tourism. Two flagship programmes were started – Swadesh Darshan and PRASAD scheme. …(*Interruptions*)

HON. CHAIRPERSON: He has the liberty to speak. Don't intervene.

…(*Interruptions*)

SHRI ALPHONS KANNANTHANAM: As of today, 77 projects are going on in this country with an outlay of Rs.6,121 crore. Under the PRASAD Scheme, we have 27 projects at an outlay of Rs.832 crore; we have about Rs.7,000 crore worth of projects going on to create infrastructure in the tourism sector. We have provided in 29 States. After this Government came to power, we introduced these things. Did you ever put money in tourism? Thank you Finance Minister; thank you Prime Minister. We have created infrastructure around tourism destinations. I will tell you where we put the money.

We have 15 schemes. We have 10 projects in the North East worth Rs.856 crore.

HON. CHAIRPERSON: Mr. Minister, please conclude.

SHRI ALPHONS KANNANTHANAM: Under the Buddhist circuit, we have five projects where we are putting Rs.361 crore; in the Himalayan circuit, we have seven projects worth Rs.668 crore; under the Coastal circuit, we have 11 projects worth Rs.798 crore; in the Krishna circuit, we have two projects worth Rs.188 crore; in the Desert circuit, we have one project worth Rs.63 crore; in the Tribal circuit, we have four projects worth Rs.380 crore; in the Eco circuit, we have six projects worth Rs.490 crore; in the Wildlife circuit, we have two projects worth Rs.187 crore; in the Rural circuit, we have two projects worth Rs.122 crore; under the Heritage circuit, we have 10 projects worth Rs.865 crore; under the Tirthankar circuit we have one project worth Rs.52 crore. We are putting Rs.6,121 crore. Did your Government do it?

HON. CHAIRPERSON: Mr. Minister, thank you.

SHRI ALPHONS KANNANTHANAM: The Defence Secretary, *…*[*] – or I don't mention the name – is my batchmate from the IAS. He writes something on the file. It is the job of the political Executive to take a call. Sorry. It is not the bureaucracy which will decide. The political Executive, the Minister and the Prime Minister will take a call. The buck stop with him.

HON. CHAIRPERSON: Mr. Minister, please conclude.

SHRI ALPHONS KANNANTHANAM: I will conclude, Sir. When this Government came to power, we did not have enough bullets to fight battle for three days.

---

[*] Not recorded.

…(*Interruptions*) What did your Defence Minister do? What did they do? …(*Interruptions*) Sir, give me a minute. It is a very important issue. …(*Interruptions*) Today, our Prime Minister, he is the one man who can stand up with a back bone and take a decision for the country. …(*Interruptions*) He said, India must be protected; India must be defended. …(*Interruptions*)

SHRI KALIKESH N. SINGH DEO (BOLANGIR): Thank you, Mr. Chairperson, Sir, we have to compliment the Minister on his maiden speech. He spoke with a lot of passion and vigour. I wish you allowed him to speak on tourism. That is all he spoke about. I am glad that he raised the issue of jobs in tourism. …(*Interruptions*)

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Defence Secretary is not a Member of this House. How can the Minister mention his name? …(*Interruptions*)

HON. CHAIRPERSON: If that is the case, I will go through the records and take a decision.

That is there. I will see and take the decision.

… (*Interruptions*)

SHRI KALIKESH N. SINGH DEO : Sir, apart from complimenting the hon. Minister, I would like to compliment him for raising the issue of jobs,one of the key reasons for the Budget and the reasons for growth: He cherrypicked the number of 13.9 million jobs. I do not know if he has created these jobs last year or in the last five years or in the last fifty years.

HON. CHAIRPERSON: Nothing will go on record. Only hon. Member's speech will go on record.

*…(Interruptions)**

SHRI KALIKESH N. SINGH DEO : How can a Minister disturb a Member?

HON. CHAIRPERSON: Kalikesh ji, you proceed. Hon. Minister, do not interfere please.

… (*Interruptions*)

* Not recorded.

SHRI KALIKESH N. SINGH DEO: Sir, how does a Minister disturb the House when I am complimenting him.

HON. CHAIRPERSON: No, you please talk on the issue. Do not make any comment.

… (*Interruptions*)

SHRI KALIKESH N. SINGH DEO: I am thanking him and complimenting him, but he is disturbing me. I seek your protection, Sir.…(*Interruptions*).If he had quoted the NSSO, the organisation which is supposed to give out numbers and statistics for the country, whose job employment report has been kept under wraps by this Government, I would have been happier, but not the NCER which seems to be his subject of choice for the quotation and not the NITI Aayog, which for some reason comments on jobs instead of policy and planning these days…(*Interruptions*)

I would request the hon. Minister to give me ten minutes and let me finish. He has the right to rebuttal afterwards if I have said anything offensive about him. But, Sir, I repeat again that the NDA Ministers always say the nicest things and so did the UPA Ministers. I always say that they are the two sides of the same coin.

The hon. Finance Minister also said something in his speech which I was hoping that he would reiterate that the fiscal deficit despite being election year is going to be at 3.4 per cent. That is important and I will take one minute to tell you why. Every time, when we exceed the fiscal deficit, not only are we putting a burden of our loan on our future generation but also, we are impacting or in effect devaluing the currency, increasing inflation and reducing the capital expenditure in the future years because most of the money goes into servicing debts etc. etc.

or imports. Therefore, when he said 3.4 per cent which is just a deviation of 0.1 per cent, I was happy. But, Sir, on examining the numbers, I find that it would be very difficult for this Government to stick to that fiscal deficit. Let me tell you why I think that that is the case.

Sir, in the year 2019-20, the hon. Finance Minister has claimed an 18 per cent increase in the GST taxes. Notwithstanding, in 2018-19, in this current year with two months to go, he has revised downwards the GST collection by Rs. 1 lakh crore. So, the indirect tax collections are scheduled to go down by Rs. 1 lakh crore, he has increased exemption to Rs. 40 lakhs, he has brought down the rates in GST, yet he says that GST collection will go up by 18 per cent.

Sir, the hon. Finance Minister has claimed that he will increase the income tax by 17.2 per cent. Notwithstanding, that he has raised the exemption limit to Rs. 5 lakh taking out almost 30 million tax payers forgoing, as per his own version, Rs. 18,500 crore of revenue.

In 2017-18 itself, the current taxation system of personal income tax has fallen much lower than what was estimated or budgeted for the year 2018-19. The simple point that I am trying to make is, the Government is unable to achieve the revenues it projects or budgets. And that also, with two months to go you are busy revising your revenues down.

How will you meet the fiscal deficit target? There are only two ways to meet fiscal deficit target, if your revenues fall. It is either by increasing disinvestment to raise your revenues or by reducing your expenditure. There is no other third way.

The disinvestment target set by the Government for the previous year was Rs.80,000 crore. This year it is Rs.90,000 crore. However, in the previous year, out of Rs.80,000 crore this Government has achieved a mere Rs.35,000 crore, that also by telling ONGC to buy HPCL. Where is the disinvestment? Where was the big Air India disinvestment that the Government talked about? Where is the interest in the PSUs that the Government claimed are shining? Where is the growth; where is the economy?

I am not making a political point, Sir. I am seriously concerned that this will drive the fiscal deficit high.

Let us look at the expenditure. What has the Government done? The hon. Finance Minister said something and I will say it in Hindi because it is about the farmers issues. यह किसानों का मामला है कि हमने 1 लाख 40 हजार करोड़ रुपये किसानों को दिए हैं। उन 1 लाख 40 हजार करोड़ रुपये को आप देखोगे तो 75 हजार करोड़ पी.एम. किसान स्कीम में गया है।

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह): किसानों को गया है।

श्री कलिकेश एन. सिंह देव: सर, आप एग्रीकल्चर मंत्री हैं, आप तो मेरे साथ सहमत होंगे। बाकी 65 हजार करोड़ है, उसमें से 25 हजार करोड़ इंट्रैस्ट सबवेंशन लोंस पर जाता है। 20 हजार करोड़ प्रधान मंत्री फसल बीमा योजना की सब्सिडी पर जाता है, जो कि एक फेल्योर स्कीम है। मात्र 20 हजार करोड़ रुपये आप किसानों के इन्फ्रास्ट्रक्चर क्रियेट करने के लिए डालते हैं। वह कोल्ड वेयरहाउस हो, वह कोई मैकेनाइजेशन हो। अगर आप जड़ से किसानों की स्थिति को ठीक नहीं करेंगे तो क्या आप किसान को हर साल कुछ न कुछ डॉज देते जाएंगे। आज आपने ये दिया, कल आपने डायरेक्ट बेनिफिट ट्रांसफर दिया और कितना डायरेक्ट बेनिफिट दिया, एक किसान को छ: हजार रुपये, वह भी जिसकी जमीन 5 एकड़ से नीचे है। उड़ीसा में हम कालिया के तहत हर किसान को दस हजार रुपये देते हैं, जिसकी जमीन 5 एकड़ से नीचे है और 12500 रुपये देते हैं, हर किसान को, जिसकी जमीन

नहीं है। हम उड़ीसा में 90-92 प्रतिशत किसानों को कवर करते हैं। आप मात्र 30 परसेंट किसानों को कवर करिए। …(व्यवधान) सर, ठीक है, आप मुझे करेक्ट कर लीजिएगा।

श्री राधा मोहन सिंह : देश में जो 12.5 करोड़ किसान हैं, वे इसके अंदर आएंगे। इसमें सिर्फ एम.एल.एज़., एम.पीज़., मंत्री. आई.ए.एस., वे ही छूटेंगे, नहीं तो इस देश में 12.5 करोड़ किसान हैं, जो पांच एकड़ से कम हैं। कुल किसान 14.5 करोड़ हैं, लेकिन 12.5 करोड़ किसान पांच एकड़ से कम जोत वाले हैं।

श्री कलिकेश एन. सिंह देव : सर, जो बिना जमीन के किसान हैं, वे करीब 16 हजार करोड़ हैं। टोटल किसानों में से 30-40 परसेंट ही बचता है।

Sir, if you look at the fiscal deficit today and we say that it is at 3.4 per cent, even that number itself is a fallacy. If you look at the off balance-sheet financing done by the Central PSUs, there are estimates that fiscal deficit is already at eight per cent. I will give you an example.

आप ही के मंत्रालय में एफ.सी.आई. लोन लेता है और प्रोक्योरमेंट करता है, एक लॉस में उसको बेचता है, किसानों से प्रोक्योर करता है, सब्सिडी देता है । That subsidy should have been reflected in the Budget of the Government because ultimately it is a subsidy given to the farmers. It is not being reflected. Each PSU of the Petroleum and Natural Gas Ministry has either been funding projects of the Government for subsidy through CSR, or funding political events of the ruling party in the State of Odisha like erecting statues. If these expenses which are held at the behest of the Government are put in, then we would have a much higher fiscal deficit.

HON. CHAIRPERSON: Please conclude.

SHRI KALIKESH N. SINGH DEO: Sir, with due respect, I am the only one speaking on the Budget. Everybody has been speaking on everything else.

17 00hrs

HON. CHAIRPERSON : Your time is over.

SHRI KALIKESH N. SINGH DEO : Sir, I will conclude in 2-3 minutes. I will not take much time.

Sir, the hon. Finance Minister talks about the ease of paying taxes and he has thanked the honest tax payers. I wish, instead of thanking the honest tax payers, he would have saved them from persecution by the Income Tax Department. Instead of thanking the honest tax payers, he would make sure the refunds come early.

Sir, there is a report today in one of the papers that refunds of this year have been held back by the Income Tax Department because the Government wants to show money in the kitty; because they need to give their doles out for the election. This is a fact, Sir. If you simplify taxes, if you do not harass people, and if you had brought the direct tax code in the five years, as the previous Finance Minister Mr. Jaitley had committed in 2014, your tax base would have gone up and your tax collection would have gone up. Instead of prosecuting the offenders, you are persecuting the innocents. If this is what you end up doing, you will not only destroy the Indian economy but you will reduce the trust the honest tax payer has on this Government, in particular.

Sir, I talked about the NSSO numbers. The issue is not if one institution is correct or the other. The issue is what we are doing to the credibility of data in our country. If we are not able to provide credible data to international investors, they will downgrade our credit rating. If that happens like what happens with China who are always downgraded one place below what they presume, our foreign

borrowings will become more expensive. Our exchange rate gets devalued. The hon. Finance Minister also said somewhere, may be in jest, that they will bring more currency.

HON. CHAIRPERSON: Please conclude.

SHRI KALIKESH N. SINGH DEO: Sir, if we devalue the currency today, please understand, that we will be ruining the economy for our future generation. I am very complimentary to the RBI when they stuck their ground and kept the interest rates where they were to keep inflation low. You are right, Sir, we have had one of the lowest inflation rates.

HON. CHAIRPERSON: Please conclude.

SHRI KALIKESH N. SINGH DEO: But what has happened, now, when two of the RBI Governors have been shunted out? Sir, with due respect, the Congress Party with 40 MPs have got 25 minutes. I would request you to give me twelve and a half minutes for 20 MPs.

HON. CHAIRPERSON: Now, please conclude.

SHRI KALIKESH N. SINGH DEO: Sir, I am finishing in two minutes. Data credibility has to be above politics. If we are not able to acknowledge what is going wrong in our economy, we will not be able to correct it; we will not have the strength to correct it. If we always say that we are growing faster than China, then what is the need to provide sops to farmers? What is the need to provide sops to middle class? What is the need to provide Rs.3,000 pension to the unemployed or the informally employed? The fact is that there is a rural crisis. There is a crisis amongst the informal sector destroyed by demonetisation of which we have been just told that there are three different reports. So, the basis of demonetisation

itself is a question followed by the hurried application of GST. We supported GST but the application was faulty.

Lastly, the banking sector has almost folded after the NPAs came on board and liquidity has become a problem. If we do not address these issues and if we believe as the hon. Finance Minister said in his introduction that the NBFCs are funding the construction sector and the affordable housing scheme which will give a huge fillip, that is incorrect. You have also stopped the NBFCs from funding the construction sector because the RBI has declared the short-term purpose null and void.

HON. CHAIRPERSON: Please conclude.

SHRI TATHAGATA SATPATHY (DHENKANAL): Sir, my party is allowed 16 minutes.

HON. CHAIRPERSON: I have given 13 minutes. Please conclude.

SHRI KALIKESH N. SINGH DEO: I am going to conclude within two minutes, Sir.

Sir, where does this Rs.20,000 crore which has been allocated to the rural agrarian sector come from? It has come from the same rural sector, the lack of spending in rural department and the lack of spending in the Panchayati Raj department. You have allocated that Rs.20,000 crore to the agricultural sector, to the rural sector and for creating infrastructure. Where is the increase in spending in the rural economy? Where is the growth-oriented orientation of the Budget? Where is the data on jobs? When will you ever fulfil the Prime Minister’s promise of creating two crore jobs every year for the last five years?

श्री अरविंद सावंत (मुम्बई दक्षिण) : माननीय सभापति महोदय, आपने मुझे फाइनेंस बिल पर मेरे विचार प्रकट करने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूं। इसके साथ ही मैं हमारे मित्र श्री पीयूष गोयल जी का अभिनंदन करता हूं कि जिनको यह अवसर मिला, चाहे वह इस देश का अंतरिम बजट ही क्यों न हो, वह सदन में पेश करने का उनको अवसर मिला है फाइनेंस बिल टैक्स पर बोल रहे हैं, मैं शुरुआत करने से पहले आपका अभिनंदन जरूर करता हूं कि आपने टैक्स लिमिट ढाई लाख रुपये से पांच लाख रुपये की है। लेकिन दूसरी तरफ आप जो आरक्षण लाए हैं, उस आरक्षण में कहा है कि आपने पॉवर्टी लाइन डिसाइड कर दी है, आर्थिक क्षमता डिसाइड कर दी। उसमें लिख दिया है कि आठ लाख से कम आय है, तो वह उस आरक्षण का लाभ ले सकता है। इसीलिए हमारे उद्धव साहब ठाकरे जी ने कहा था कि अगर आप उसकी मर्यादा बढ़ाकर आठ लाख रुपये करेंगे, तो आरक्षण के मुद्दे के ऊपर जो आपका मत है, वह यहां पर भी प्रकट होगा, उसकी मर्यादा आठ लाख रुपये तक बढ़ानी चाहिए थी, फिर आपने पांच लाख रुपये तक किया है, मैं उसका स्वागत करता हूं। लेकिन आगे जाकर आठ लाख रुपये तक बढ़ाने की आवश्यकता है, क्योंकि आप आरक्षण पर कहते हैं कि जिसका आर्थिक उत्पन्न आठ लाख के नीचे है, वह आरक्षण का लाभ ले सकता है। इसका मतलब है कि economically backward is decided by the limit up to Rs. 8lakh. आपको वह करना चाहिए था।

आपने एक बात अच्छी की है कि जो कैपिटल गेन दिया है, अगर मुंबई जैसे शहर में घर लेना है, अगर वह पुराना घर बेचकर दो घर लेगा, तो उसे कैपिटल गेन के दो करोड़ के ऊपर आपने उस पर टैक्स नहीं लगाया है, उसको सारे करों से मुक्त किया है। मैं उसके लिए आपका अभिनंदन करता हूं। लेकिन उसके साथ-साथ बात करते समय आपने प्रधान मंत्री आवास योजना में कहा है कि यह सारा लाभ, अगर वह 12 लाख रुपये तक का घर ले लेगा, तो उसको वहां पर भी इसका लाभ मिलेगा। मेरा इसमें माननीय वित्त मंत्री जी से और माननीय प्रधान मंत्री जी से भी, हमने प्रधान मंत्री आवास योजना निकाली है, सभापति महोदय, आप जानते हैं और मेरे इर्द-गिर्द बैठे हुए सभी सदस्यों से पूछ लीजिए कि पूरे मुंबई शहर में 30 प्रतिशत से ज्यादा लोग झुग्गी-झोपड़ियों में रहते हैं। अब उनकी झुग्गी-झोपड़ियां केन्द्र सरकार की जमीन पर हैं। आप जानते हैं कि यहां हमारे ट्रांसपोर्ट मिनिस्टर श्री नितिन

गडकरी जी हैं। वह बहुत अच्छा काम कर रहे हैं, सभी उनकी सराहना करते हैं। वह हमारा जो पूर्व समुद्र तट का किनारा है, उसको विकसित करना चाहते हैं, जिसकी जमीन मुंबई पोर्ट ट्रस्ट के अंदर है। अब मुंबई पोर्ट ट्रस्ट की उस जमीन के अंदर हजारों झुग्गी-झोपड़ियां हैं। हमारी राज्य सरकार ने वहां वंदनीय हृदय सम्राट बाला साहेब ठाकरे जी का सपना था कि हर गरीब को घर मिले। वह जिसके लिए एसआरएस स्कीम (स्लम रिहैबिलिटेशन स्कीम) लेकर आए। उसके अथॉरिटी का निर्माण किया, मंत्री जी बैठे हैं। हमने उसका काम शुरू कर दिया, लेकिन प्राइवेट जमीन पर करते हैं, राज्य की सरकार की जमीन पर करते हैं, केन्द्र सरकार की जमीन पर जो झुग्गी-झोपड़ियां हैं, न तो उसको रेलवे अनुमति देता और न ही उसे एयरपोर्ट अपनी अथॉरिटी देती और न ही मुंबई पोर्ट ट्रस्ट देता। इसलिए वहां की झुग्गी-झोपड़ियां जो 25 सालों से बसी हुई हैं, अगर आप उनके बारे में एनओसी दे देंगे, मेरी जानकारी है और मैं यहां से कहता हूं कि मैंने माननीय प्रधान मंत्री जी से खुद बात की थी और मैंने खुद पत्र लिखा था, लेकिन साढ़े चार वर्षों में उसके ऊपर निर्णय नहीं हुआ है।

17 08hrs (Hon. Speaker *in the Chair*)

जबकि मैं नितिन गडकरी साहब जी के पीछे पड़ा हूं, उन्होंने कहा है कि मैं कर रहा हूं। जब नहीं हो पाया, उन्होंने यहां जवाब दिया था, पार्लियामेंट के फ्लोर पर जवाब दिया था कि वे जहां हैं, उनको वहीं पर घर बनाकर देंगे। हमारे मुंबई में बीडीडी चॉल्स हैं, उन चॉल्स को विकसित करने की बात राज्य सरकार की योजना में है। वह बहुत बड़ी योजना है, उसकी जितनी सराहना की जाए, उतना कम है। लेकिन एक बीडीडी चॉल्स का यूनिट हमारे मुंबई पोर्ट ट्रस्ट की जमीन पर है। राज्य सरकार ने कह दिया कि वहां पर जो मुंबई पोर्ट ट्रस्ट की जमीन है, वे जहां हैं, उनको वहीं पर नए मकान बनाकर देंगे। लेकिन बेलचूरी में नहीं हो रहा है, क्यों? क्योंकि वह मुंबई पोर्ट ट्रस्ट की बिल्डिंग है। आपने अभी प्रधान मंत्री आवास योजना की बात फाइनेंस बिल पर की है, इसलिए मैं उसका उदाहरण दे रहा हूं। वह भी नहीं हो रहा है। इसलिए आपको उन सारी चीजों को इस विषय के ऊपर देखना पड़ेगा। प्रधान मंत्री आवास योजना का लाभ गरीबों को लाभ मिलना चाहिए। यह मत सोचिए कि ग्रामीण क्षेत्रों में ही गरीब लोग हैं, शहरों में बहुत गरीब लोग हैं। धारावी जैसी झुग्गी-झोपड़ियां मंबई में हैं। मुंबई पोर्ट ट्रस्ट की जमीन पर झुग्गी-झोपड़ियां हैं। उनको पुनर्विकसित करने के लिए नीति होनी चाहिए। हमारे पास

एलआईसी है। अभी वित्त मंत्री जी वही हैं, उनसे पूछिए कि कल ही मैंने उनको लेटर दिया था। एलआईसी की बिल्डिंग पर बाई डिफाल्ट किसी ने कर्जा लिया था, तो उन्होंने उस प्रापर्टी पर कब्जा कर लिया है।

एल.आई.सी. की ऐसी बहुत सारी बिल्डिंग्स हैं। उसमें बादामवाड़ी, गिरगांव में उन्होंने कहा कि हम इसे पुनर्विकसित करना चाहते हैं। वित्त मंत्री के पास वह अनुमति आई, अनुमति मिलने के बाद उन्होंने पैसे भरे, पैसे भरने के बाद आज तक भी उन्हें एनओसी नहीं मिल रही है, वह डैवलप नहीं करेंगे, कल को बिल्डिंग ढह जाएगी तो कौन जिम्मेदार होगा? एक तरफ आवास योजना की घोषणा करते हैं, दूसरी तरफ जिनके आवास हैं, यदि वे नीचे गिर जाएंगे तो कौन जिम्मेदारी लेगा? इसलिए शहर की तरफ भी ध्यान देने की आवश्यकता है, यह महत्वपूर्ण मुद्दा मुझे रखना था।

महोदया, आप जानती हैं, हम टैक्स पर बात करते हैं, दूसरी तरफ श्री सुब्रह्मण्यम स्वामी कहते हैं कि इनकम टैक्स एबॉलिश करो, पूरी तरह से बंद कर दो। अभी उसके ऊपर सरकार की नीति क्या है, वह समझने की आवश्यकता है। अब ये सारी चीजें करने के बाद डिमोनेटाइजेशन के बाद जो हुआ है, वह बहुत दर्दनाक है। सभी ने कहा कि उससे बेरोजगारी पैदा हुई, मैं यह बात मानता हूं। परंतु मुझे सबसे ज्यादा दर्द इस बात का है कि देश के सौ लोग मरे - क्यू में मरे, बैंक की लाइन में मरे, महिलाएं मरीं, लेकिन इस सदन में कोई आवाज नहीं आई। डिमोनेटाइजेशन के बाद सौ लोग मर गये, लेकिन किसी ने खेद प्रकट नहीं किया। उल्टा हम सराहना करते हैं। महामहिम राष्ट्रपति जी के अभिभाषण पर भी डिमोनेटाइजेशन की सराहना हो रही थी। उसके बाद बजट के भाषण में भी डिमोनेटाइजेशन की सराहना हुई। हमने रोजगार निर्माण किया। पता है नीति आयोग ने क्या कहा था? नीति आयोग ने कहा था: “The question is not about generation of employment but of under-payment.” People are under-paid. कितनी पगार मिलती है? हम सब चीजें आउटसोर्स करने के चक्कर में पड़े हैं और उसके चक्कर में वाचमैन को छः या सात हजार रुपये, हाउस कीपिंग को छः हजार या सात हजार रुपये देते हैं और कहेंगे कि रोजगार तो मिला। हमारे पास आंकड़े तो हैं। मैंने लेबर पर दो चीजें कही थीं, एक चीज यह कही थी कि तनख्वाह कम मिलती है, यह भी एक प्राब्लम है। आखिर हम परमानेंट बात करें, एश्योर्ड इनकम की बात करें। हमने पीएसयूज का गला घोंट दिया। वर्ष 2014 में

राष्ट्रपति के अभिभाषण पर धन्यवाद प्रस्ताव पर मैंने कहा था – 'दुख भरे दिन बीते रे भैया, अब सुख आयो रे।' हम पीएसयूज का गला घोंट रहे हैं। कुछ पीएसयूज प्रोफिट में हैं, उनके पास बहुत सारा पैसा है।

महोदया, एक प्रस्ताव दिया गया था, मैंने मंत्री जी से बात की, वह बोले कि ये सारे पैसे जिनके प्रोफिट के पड़े हुए हैं, कुछ कंपनिया उभर कर आ सकती हैं। इनकी गलतियां हैं। 2जी, 3जी और 4जी में जो हुआ, उसी के चक्कर में बीएसएनएल और एमटीएनएल डिब्बे में गया। उसको दस हजार करोड़ रुपये का कर्जा इनकी वजह से लेना पड़ा। जिस दिन दस हजार करोड़ रुपये कर्जा लिया, उसी दिन घाटे में गए। आज दोनों घाटे में हैं। क्या सरकार की कोई नीति इनको ताकत देने की नहीं है? इन्होंने जो गलतियां कीं, हम उन गलतियों को आगे बढ़ा रहे हैं। रोजाना बोल रहे हैं कि उनका घाटा हो रहा है तो हम क्या कर रहे हैं। डाक्टर आप हो तो पेशेंट को जीवित रखना है, उसमें सुधार करना है। सरकार अगर डाक्टर है तो उसे जीवित रखने, उसमें सुधार करने की आवश्यकता है, दवा देने की आवश्यकता है। हमें यह नहीं कहना चाहिए कि उनकी गलतियां थीं, इसलिए डूब गई, डूबने दो। हम यह जानना चाहते हैं कि इन पीएसयू में इम्पलायमैंट जनरेशन होता था। आज क्या हो रहा है? हम कहते हैं कि यह घाटे में है, वह घाटे में है, इसे वीआरएस दे दो, उसे वीआरएस दे दो। फिर इम्पलायमैंट कहां जनरेट होगा?

महोदया, मैं मुद्रा योजना के बारे में आपको एक बहुत गंभीर बात बताता हूं। महाराष्ट्र में एक टी.वी. चैनल ने स्टिंग ऑपरेशन कर दिया और वे बैंकों के मैनेजर्स से मिले और कहा कि मैं मुद्रा लोन लेने आया हूं। उन्होंने कहा कि कैसा मुद्रा लोन? यहां मुद्रा लोन वगैरह कुछ नहीं मिलता, यहां से निकलिये। ऐसा एक बैंक में नहीं हुआ। केनरा बैंक में गए, बैंक ऑफ महाराष्ट्र में गए, इनके अलावा सभी बैंक्स में गए। उसके बाद पुणे में गए, सोलापुर में गए, मुम्बई में गए, मांडवी ब्रांच में गए। हर एक कहता है कि हमारे बैंकों में मुद्रा नाम की कोई योजना ही नहीं है। हम सारी अच्छी चीजें ला रहे हैं, लेकिन भूल जाते हैं कि उनका असर नीचे क्या हो रहा है।

अभी निशिकान्त जी कह रहे थे कि फाइनेंस बिल पर बोल रहे हो या बजट पर बोल रहे हो। वह खुद भी उसी पर बोलते रहे, आखिर में फाइनेंस बिल पर बोले। ये चीजें ऐसी हैं, इनका गहरा असर

लोगों पर होता है। प्रधान मंत्री जी हर योजना अच्छी लाए। खास तौर पर स्वास्थ्य अभियान की मैं तहेदिल से सराहना करता हूं। आयुष्मान योजना जो लाए, ये सारी योजनाएं गरीबों तक कैसे पहुंचेंगी, इन्हें कौन पहुंचाएगा। मैंने कहा कि आप आयुष्मान योजना लाए। जिसके पास बीपीएल कार्ड हो, हाल ही में मैं मुम्बई में था, नांदेड़ से एक महिला आई, उसका बच्चा तीन मंजिल से नीचे गिरा था।

मैंने अस्पताल में कहा कि इसका इलाज करो। वे बोले कि 57 हज़ार रुपये भरने होंगे। मैंने बोला कि वह दो वक्त की रोटी नहीं खा सकती है, उसके पास से आप 57 हज़ार रुपये मांग रहे हो, वह कहां से देगी? अभी आयुष्मान योजना में उसको रजिस्टर करना है, ऑनलाइन एप्लिकेशन भरनी है। बेचारे गरीबों को कुछ समझ आता है? हम सारी योजनाएं लाते हैं, उसके अमल में जो किलिष्टता पैदा करते हैं, उसकी वजह से गरीबों तक वह जाती नहीं है। आपने कभी सोचा है? आयुष्मान के बारे में सोच लो। ये कैसे लोगों तक पहुंचेगी? सिंपल सी चीज़ है कि जिसके पास बीपीएल के कार्ड हैं, वह सीधे अस्पताल में जाए, उसको आयुष्मान भारत का इलाज मुफ्त मिलेगा, यह मेरा सुझाव है। आपके माध्यम से मेरी प्रार्थना है। आप किसान की सम्मान योजना ले कर आए हैं। अच्छी बात है। लेकिन किसान सम्मान योजना, यह ठीक है कि ये टीका-टिप्पणी करेंगे, हाँ राजनीति भी है, चलेगा, पांच लाख की राजनीति है, चलेगा। सरकार उसका लाभ लेगी तो गलत क्या है? अच्छा काम कर रही है, लोगों को उसका लाभ मिलेगा, चलने दो, उससे कोई मतलब नहीं है। हमें उस पर कोई एतराज भी नहीं है, हमें इस बात का एतराज है कि क्या आप जानते नहीं है कि महाराष्ट्र में सूखा पड़ा, कृषि मंत्री जी यहां बैठे हैं, ढाई एकड़ की बात जब आप करते हैं तो ढाई एकड़ के ऊपर वाला भी सूखे में मर रहा है। क्या हम उसको लाभ नहीं देंगे? कुछ जिले ऐसे हैं कि तीन-चार साल तक लगातार वहां अकाल छाया हुआ है। उन किसानों के लिए आप ढाई एकड़ की मर्यादा क्यों रखते हैं? तेलंगाना में क्या हुआ, ओडिशा में क्या हुआ, बहुत अच्छी बात है, मैं जानता हूँ। मेरी आपसे प्रार्थना है कि अगर आपने यह जो दो हज़ार वाली बात लाई है, दो-दो हजार की तीन बार जो बात लाई है, उस बात को ले कर आपको देखना चाहिए कि यह किसान जो ढाई एकड़ वाला है, लेकिन जो सूखा एरिया है, ओले गिरे हुए हैं, किसान नुकसान में हैं, तीन-चार साल से वही हो रहा है, उसके लिए मर्यादा, मैं सभी के लिए नहीं कहता हूँ, मैं जानता हूँ कि 12 करोड़ लोगों को मिलने वाला है, उसमें से वह भी है। उनके लिए वह मर्यादा न रखें,

यह मेरी आपसे प्रार्थना है। दूसरी प्रार्थना है कि पीएसयू बैंकिंग में आप अमलगमेशन करते जा रहे हैं, अभी उन्होंने कहा कि एचपीसी और ओएनजीसी भी मर्ज कर दिया, आप कुछ भी कर रहे हैं? उसका प्रोडक्शन क्या, इसका प्रोडक्शन क्या, किसी को पूछा, एचपीसीएल के चेयरमैन ने कहा कि मुझे पता ही नहीं है कि यह निर्णय कैसे हुआ । He has not been taken into confidence. Do you know it? Why are we doing all these things? उत्तर प्रदेश में प्रथम बैंक के नाम से एक छोटा बैंक है, रीजनल रूरल बैंक है । वहां अमलगमेशन की बात की, सर्व उत्तर प्रदेश कर के एक बैंक है और एक प्रथम बैंक है। प्रथम बैंक की परफॉर्मेंस आउटस्टैंडिंग है, उसकी सारी सुविधाएं हैं, एटीम है, सब कुछ है। सर्व बैंक में कुछ नहीं है, लेकिन प्रथम बैंक को सर्व बैंक में घुसा दिया, जब कि प्रथम बैंक के नीचे सर्व बैंक आना चाहिए । पंजाब बैंक उनका स्पॉन्सर करेगा, सिंडिकेट बैंक के पास था, वह पंजाब नैशनल बैंक के पास गया। ये सारी चीजें गलत हो रही हैं, मेरी प्रार्थना है कि इसको राजनीतिक मत करो। जब सामाजिक निर्णय लेते हो तो सामाजिक निर्णय से समाज के गरीब लोगों को उसका लाभ मिले और जो कुछ निर्णय लिया, उससे प्रगति होनी चाहिए, अधोगति नहीं होनी चाहिए। इस बात को ध्यान रखना पड़ेगा। मैं एक मिनट में अपनी बात खत्म करता हूँ । मैं किसानों के बारे में और कहना चाहता हूँ। भावांतर की योजना, करो न भैया, क्या तकलीफ है अभी? एक तो आप कहते हैं कि उत्पादन को दुगुना करेंगे, तो भावांतर की योजना लाओ तो वह किसान खुश हो जाएगा और आखिर में बेरोजगारी के बारे में मैं एक ही बात कहता हूँ कि आपके पास डाटा क्यों नहीं आता है, यह आपको पता है? मैडम, आप जानते हैं कि रीजनल एम्प्लॉयमेंट एक्सचेंज रहा करते थे । वहां हरेक को जा कर अपना रजिस्ट्रेशन करना पड़ता था । तब आपके पास डाटा आता था कि दसवीं कक्षा के नीचे कितने हैं, ग्रैजुएट कितने लोग हैं, अण्डरग्रैजुएट कितने हैं, इंजीनियर्स कितने हैं, डॉक्टर्स कितने हैं, तब आपको डाटा मिलता था। आज आपके पास डाटा नहीं है । कलिकेश ने वही बोला है कि do you not have real data? डाटा नहीं है तो कहेंगे कि उसने टैक्सी खरीदी तो ड्राइवर हो गया। वह कोई जॉब हो गया क्या? यह सही नहीं लगता है। इसके लिए मैं कहता हूँ कि आपका जो बजट है, फाइनेंस बिल भी है, उसको तो समर्थन करना ही है लेकिन कभी-कभी खुशी, कभी-कभी गम है, ऐसा हो रहा है। तो

थोड़ा-थोड़ा जो गम है, वह दूर करो तो लोगों के जीवन में खुशी आ जाएगी, इतना ही कह कर मैं अपनी बात समाप्त करता हूँ

DR. BOORA NARSAIAH GOUD (BHONGIR) : Madam Speaker, thank you for allowing me to speak on the Finance Bill.

I come from the State of Telangana, the youngest State of the country. Today, I take pride that under the leadership of my hon. Chief Minister, Shri K. Chandrashekar Rao, the State of Telangana has become a role model for the country in implementing various policies.

When I was a student, I used to hear, 'What Bengal thinks today, India thinks tomorrow'. That was the saying. But I am proud to say that today 'What Telangana thinks today, India thinks tomorrow'.

First of all, I would like to say good things. I am happy as also sad about what is happening. I would first tell you the happy part. Today, Telangana State is implementing a scheme called Rythu Bandhu. In Hindi, we can call it 'Kisan *Bandhu'*. It is an investment scheme for farmers where per acre per year Rs.10000 are given. It is not for five years. So for 60 lakh farmers, with a budget of Rs.15000 crore per annum, we are pioneering this Scheme. Now *der se sahi* but *fir bhee*, the Central Government has adopted it in the form of PM Kisan Yojana. I take pride in it because my State has pioneered this Scheme.

Secondly, the flagship programme which has been introduced in this budget is called Pradhan Mantri Shram Yogi Mandhan Pension Yojana. This is a contributory pension scheme for the unorganised labour. In my State, we have got one crore families, out of which, 60 lakh families get Rs.2016 per month as pension at the age of 57 years – not 60 years. For the physically disabled, Rs.3016 are given. I think the Pradhan Mantri has taken inspiration from Telangana Aasara Pension Scheme to draw this Scheme. I would urge upon the

Minister to include in the category of unorganised sector, people from the traditional occupations like barbers, shepherd, toddy tappers, handloom workers, etc. But I have a doubt. Since this is a contributory scheme, if they join at the age of 18 years or 20 years, after 40 years they would get this pension. I do not know what will be the value of Rs.3000 at that time. So, they have to re-think about the entire thing.

Thirdly, everybody talks about doubling the farmers' income. We are the pioneers in reducing the farmer's input cost. We give free electricity for 24 hours to the farmers. We give Rs.10000 per acre for investment to the farmer. We give subsidized fertilizer. We give subsidized seeds. Telangana is the only State which has MSP for almost 11 crops. Even the last grain is bought by the Government. The good part of it is that the Government of India as also many States are drawing inspiration from our State and from our Chief Minister KCR Ji.

Coming to the sad part, one slogan of the Government which I used to like when I entered this Parliament in 2014 was 'Sabka Saath, Sabka Vikas'. I was really fascinated by this slogan. I do not know about 'Sabka Saath, Sabka Vikas' but I must tell you that in the last four and a half years, मैडम, सब के साथ मगर तेलंगाना के साथ तो खाली हाथ। I must tell you that we have *khalihaath*.

We are also implementing one of the biggest irrigation projects which gives irrigation to 30 lakh acres of land. It is called the Kaleshwaram Project. Even for such a project, they did not give anything. We have *khalihaath*. NITI Aayog is the brainchild of this Government. Telangana is the only State which gives to almost every household potable tap water. No other State in the country has done this. We have spent Rs.40,000 crore on this. We are implementing Mission

Kakatiya to rejuvenate 46,000 tanks. What has the NITI Aayog recommended? It has said that since the Telangana State has done excellently well, the Government of India should give Rs.23000 crore to them. But we are *khali haath*.

What happened to Indian Institute of Management, the National Institute of Design, IIIT at Karimnagar, NIMZ at Zaheerabad and Bayyaram Steel Plant. In the AP Reorganisation Act, there is a provision for giving tax incentives in the backward districts of Telangana and also Andhra Pradesh.

No tax incentive has been given. I do not even know if the Government will be able to fulfil the demands that I am making here since the Parliament Session is going to conclude tomorrow. But they must realise “जो वादा किया वो निभाना पड़ेगा”, नहीं तो उस वादे का कोई मतलब नहीं रहता है। हमने बहुत पिक्चर देखी हैं, जिनमें कहा जाता है “कि प्राण जाए पर वचन न जाए”, मगर क्या ये पिक्चर नहीं देखते हैं, यह मुझे समझ में नहीं आता है।

Madam Speaker, I would like to refer to the sad part of this Budget. The hon. Finance Minister seems to have forgotten the interest of half of India’s population. He has forgotten 50 per cent of Indian population. You can ask me why. The population of the people belonging to the Other Backward Classes constitute 50 per cent of India’s population. What is the amount that has been provided for these people in the Budget? It is a meagre Rs. 1200 crore, for around 60 crore population of India, a paltry sum of Rs. 1200 crore has been allocated which comes to around Rs. 20 per person. उससे क्या “सबका साथ सबका विकास” होगा। I felt happy when the Finance Minister was announcing the allocations. He announced Rs. 1,30,000 crore for women; Rs. 1,00,000 crore for children; Rs. 70,000 crore for people belonging to the Scheduled Caste; Rs. 60,000 crore for people belonging to the Scheduled Tribes; Rs. 60,000 crore for

the North-Eastern region and I thought that he would announce at least a sum of Rs. 2 lakh crore to Rs. 3 lakh crore for the people belonging to the Other Backward Classes. …(*Interruptions*) So, we are not even worth cows!

My next point is about the PG scholarship. This country is respected across the world for its education. But the hon. Finance Minister announced only 1000 scholarships for the entire country. For around 60 lakh people belonging to the OBC only 1000 PG scholarships have been announced. What is the kind of justice that is being given to them? Again, after 25 years, this Government accorded NCBC a constitutional status. I thank this Government for that. Since then, one year has elapsed, but the Commission has not yet been constituted. How does the Government justify this? How will the Government go and ask for votes in the States? How will the people belonging to the OBC feel when they have to go to the polling booth to cast their votes on the EVM machines? They would go there with a lot of heart-burn.

The other point that I would like to make is about the EBCs. I like the slogan `*Sabke saath sab ka vikas'.* What prevents this Government from conducting a socio-economic survey so that we get to know the real economic status of the people of the country? The Supreme Court is not a constitutional authority and it has no power to make the Constitution. This power is vested with the Parliament. Does the Constitution limit a 50 per cent reservation? It does not. Nowhere in the Constitution is it written that there is a cap of 50 per cent on reservation. But we have kept silent and agreed and have not implemented it thereby depriving reservation for the majority population in India. I was one of the Members to have introduced a Private Members' Bill on reservation for

Economically Backward Sections because I believe in `*Sabka saath sab ka vikas'.* It is me who suggested that for upper class people the criteria should be 5 acres for getting reservation under the Economically Backward Sections and it could be anybody, be it the Patels, the Kapoors, the Jats or the Marathas. I was one of the pioneers of this. Anyway, now this has been done. Since we have now crossed that 50 per cent reservation, what prevents the Government to deny reservation on the basis of population to the OBCs?

Madam, I now come to the provisions of the Finance Bill. I welcome the raising of the personal income tax limit up to Rs. 5 lakh because in this country it is only the salaried people who are compulsorily paying income tax. One thing that happens in this country is that first a person is punished and then a person is given justice. जो कोर्ट में बार-बार जाकर चक्कर लगाते रहते हैं, वही पनिशमेंट है और अंत में थककर कह देते हैं कि भगवान जाने। Take the case of the Money Laundering Act. It is mentioned that within 365 days the case will be settled. Now, after 365 days the court delivers a judgment saying that the person is innocent, then the person is the sufferer.

With these words, I support the Finance Bill. But before I conclude I want the Government to believe in their slogan of `*Sabka saath sab ka vikas',* and this should be applicable for the State of Telangana also.

Thank you.

SHRI M. B. RAJESH (PALAKKAD): Madam Speaker, this is the last opportunity to expose this Government's performance and failures on the economic front.

My friend and hon. Minister Shri K.J. Alphons delivered a political speech and left. He made many claims. He claimed that the economic fundamentals of our country are very strong and he has not seen such a Government in the last four-and-a-half decades. But I would like to point out some facts which are contrary to his claim and this Government's claim. When the Government is claiming that the economic fundamentals are strong, what happened to our exports? In the tenure of this Government, exports have come down to the extent of 15 per cent, the rupee slide is at a historic high, NPAs have reached historically high levels, Current Account Deficit has widened, and the Index of Industrial Production has come down. The biggest failure of this Government is on the employment front. The NSSO data, which the Government does not want to be published, shows that the rate of unemployment has reached the highest level in the last four-and-a-half decades. One of the television advertisements of this Government says that things which have not happened in decades are happening now. It is true that things which have not happened earlier are happening now. The rate of unemployment, which has never reached such a high level, is reaching the highest level in the last four-and-a-half decades.

Madam, my hon. friend Shri K.J. Alphons was talking about tourism ranking etc. I would like to remind him about some other rankings. The UNDP's Human Development Index ranks India 134 out of 167 countries; in the Global Hunger Index, India is ranked 100 out of 119 countries; and we are having the highest number of infant deaths in the world. We are having the highest number of

undernourished children in the world. But this Government is not bothered about all these rankings. This Government is bothered about only Ease of Doing Business ranking. But this Government is not at all bothered about Ease of Living ranking.

Now, many claims and many promises were made by the Acting Finance Minister in his Interim Budget Speech. One of such promises is the income support to farmers. This income support is only Rs. 6,000 per annum and this amounts to just Rs. 4 per person per day. That is the reality of this much orchestrated income support scheme for the farmers. I would like to inform this House that the biggest income support scheme is being run in the State of Kerala by the Left Democratic Front Government led by Comrade Pinarayi Vijayan. I would like to inform that Rs. 14,400 is the income support in the form of pension being given in Kerala to 44 lakh persons. So, 44 lakh persons are getting annually Rs. 14,400 as pension in the form of income support. But this paltry income support to farmers can only be called suicide allowance. This is not an income support.

When we are talking about farmers, the Minister was making claims about the Prime Minister's Fasal Bima Yojana. What is the reality? The PMFBY enrolment has come down by 15 per cent, from 57.3 million to 48.8 million in three years. Then, the area coverage under *kharif* crops has come down from 670 lakh hectares in 2015 to 631.53 lakh hectares in 2018. So, there has been a huge decline in area coverage under *kharif* crops. Again, when we talk about the Minimum Support Price (MSP), the promise made by the BJP in 2014 Election was that they would give 50 per cent plus the cost of production as MSP.

But the reality is that 11 out of 14 crops have received less MSP than the market price.

Madam Speaker, now coming to the pension scheme announced by the hon. Minister, the unorganized sector workers will get a pension after 30 years and the allocation for the same is only Rs. 500 crore today. It is like demonetisation. The Government is taking away money from unorganized workers. They have to pay Rs. 100 every month for 30 years and the Government will have to give benefit only after 30 years. Yesterday, the *Deccan Herald* has reported quoting a Government notification that only workers below the age of 40 years of age will be allowed to join. Only they can join in the pension scheme. This means that a large number of workers are left out of the ambit of this scheme. So, all this is nothing, but an eyewash with the objective of getting votes.

Regarding the PM-KISAN, it was reported in the newspaper that for the first instalment of PM-KISAN, which will be taking place before elections, Aadhaar is not mandatory. Without Aadhaar, you are going to transfer the amount to the bank accounts. But after the elections, from July onwards, Aadhaar is going to be mandatory. So, what does it mean? The Government is utilizing this PM-KISAN as a bribe to get votes. Rs. 2000 will be transferred to your account and you give your votes. Then after the elections, they will impose Aadhaar on this. …(*Interruptions*). Madam Speaker, I am going to conclude. I am in the process of concluding.

HON. SPEAKER: You have to conclude it now.

SHRI M. B. RAJESH : This is the final speech in this Lok Sabha. I will not be begging for more time in this Lok Sabha. Madam Speaker, the Government is making huge claims in the employment sector on the basis of Mudra Scheme. Again, what is the reality? The Finance Ministry's own data shows that the NPAs of Mudra has increased from Rs. 597 crore to Rs. 11,000 crore. What does it mean? This means that Mudra Scheme has failed to generate employment and income. That is why, the beneficiaries of Mudra loans are unable to repay the loan amount and the NPA is increasing. Madam Speaker, all the claims made by the Government are bogus and hollow. The hon. Finance Minister in his Budget Speech said that job seekers have become job creators. This is the biggest failure of this Government. That is why I am focusing on:'Job seekers have become job creators'. The Mudra Scheme shows that job seekers have become debt makers. Madam Speaker, the Government has put an official stamp on the logic of *pakoda* economy. In the other House, the leader of this Ruling Party said that selling *pakoda* is also an employment. So, this Government is putting an official stamp on this *pakoda* logic.

HON. SPEAKER: I think you do not eat *pakoda*.

SHRI M. B. RAJESH: Madam Speaker, even selling pakoda is becoming difficult because the purchasing power of the people is coming down. There is no employment, no income. How can they purchase even *pakodas*? That is the reality of our country. They have created two Indias. The Oxfam Inequality report has stated that 9 individuals have a total wealth equal to the wealth of 50 per cent of the population. So, two Indias have been created – one India of billionaire and the other India of poor and *aam aadmi*.

Finally, the hon. Finance Minister has stated that 'job seekers have become job creators.' But I would like to amend it. They have failed to create enough jobs; and those who have failed to create jobs, will become jobless in the next elections.

With these words, I conclude. Thank you very much.

श्री ओम बिरला (कोटा): माननीय अध्यक्ष महोदया, आपने वित्त विधेयक, 2019 पर मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। इस वित्त विधेयक 2019-20 के अंदर, 2018-19 से 13 परसेंट अधिक और 13 मंत्रालय जो विशेष रूप से जन-सुविधाओं से जुड़े हैं, जन-भावनाओं से जुड़े हैं, इन 13 मंत्रालयों के अंदर अधिक बजट का आबंटन करके सरकार ने अपनी दूरदर्शिता दिखाई है। माननीय अध्यक्ष महोदया, यह विधेयक सर्वव्यापी है, सर्वस्पर्शी है, सर्वसमावेशी है और नए भारत की प्राप्ति में देश के 123 करोड़ लोगों को नई ऊर्जा देने वाला यह विधेयक है। इस विधेयक के माध्यम से जहां गरीब को शक्ति, किसान को मजबूती और श्रमिक को सम्मान और मध्यम वर्ग के सपनों का भारत और ईमानदार करदाताओं को जहां सरकार ने धन्यवाद दिया है, वहां आधारभूत ढांचे के माध्यम से हमने इस देश के अभूतपूर्व विकास की आधारशिला रखी है।

अध्यक्ष महोदया, इस बजट के अंदर हमने किसानों के केवल इनफ्रास्ट्रक्चर पर ही नहीं ध्यान दिया, इस देश में 99 सिंचाई परियोजनाएं ऐसी थीं, जो 20 सालों तक पूरी नहीं हुई थीं। उन 99 सिंचाई परियोजनाओं के माध्यम से हर खेत तक पानी पहुंचे । सरकार की योजना है कि वर्ष 2022 तक हम किसान के खेत तक पानी पहुंचाकर उसके उत्पादन को बढ़ाने का काम करेंगे। इस देश में पहली योजना बनी है, जिसने 12 करोड़ किसानों को प्रधान मंत्री सम्मान निधि के माध्यम से एक सहयोग करने का काम किया है। सॉइल हेल्थ कार्ड, मिनिमम सपोर्ट प्राइस, 22 फसलों को पहली बार इस सरकार ने मिनिमम सपोर्ट प्राइस पर लाकर 50 पर्सेंट से 90 पर्सेंट लागत तक बढ़ाने का काम किया है ।

महोदया, हमने पशु पालन, मछली पालन उद्योग के उन लोगों के लिए अलग विभाग भी बनाए । किसान क्रेडिट कार्ड के माध्यम से उनको भी सहायता देने, ऋण देने का काम किया जाए, इस दिशा में काम किया है। इस देश के अंदर असंगठित क्षेत्र का मजदूर जो 60 साल से ऊपर हो जाता था, उसकी मजदूरी करने की स्थिति नहीं रहती थी। आजादी के 67 साल बाद उस मजदूर को पेंशन देने के लिए श्रम योगी योजना बनाई गई है, जिससे 60 साल के बाद जब मजदूर असक्षम हो जाए, तब उसको कम से कम 3 हजार रुपये पेंशन मिले। यह सरकार की दूरदर्शिता का परिणाम है। इन पांच सालों में इस

सरकार ने अर्द्धकुशल, कुशल मजदूरों की 40 प्रतिशत न्यूनतम मजदूरी बढ़ाकर और कम से कम 1 हजार रुपये उनको मिनिमम पेंशन मिले, इस दिशा में मजदूरों के लिए राहत का काम किया है।

इस देश का युवा स्टार्टअप के माध्यम से दुनिया के अंदर बेहतरीन काम कर रहा है निया के तीन बेहतरीन स्टार्टअप के अंदर भारत के नौजवानों के नाम हैं दुनिया के अंदर जब नौजवानों की संख्या कम हो रही है, भारत का नौजववान पूरे विश्व के अंदर भारत का नेतृत्व कर रहा है। स्टार्टअप, स्टैंडअप और स्किल्ड नौजवान। इस देश के अंदर मजदूर पैदा नहीं हो मजदूर का बेटा मजदूर पैदा होते 67 साल चले गए, लेकिन अब मजदूर का बेटा मजदूर नहीं होगा। वह एक स्किल्ड नौजवान होगा, ताकि उसको देश-विदेश के अंदर रोजगार के संसाधन मिल सकें ही नहीं, गांव के इनफ्रास्ट्रक्चर के अंदर गांव का नौजवान भी शामिल होगा। हमने पहली बार गांव के विकास के इनफ्रास्ट्रक्चर पर ध्यान दिया है। हमने प्रधान मंत्री सड़क योजना के माध्यम से 98 परसेंट उन छोटे-छोटे गांव, ढाणियों को कवर करके 19 हजार करोड़ रुपये का बजट आबंटन किया। माननीय अध्यक्ष महोदया, जहां 67 साल में सिर्फ 1959 गांव डिजिटल साक्षरता से जुड़े हुए थे, हमने 1 लाख 16 हजार गांवों के अंदर ब्रॉड बैंड पहुंचाया।

अब गांव का नौजवान भी गांव में बैठकर देश-दुनिया का अध्ययन कर सकता है और देश-दुनिया में क्या चल रहा है, उसकी गतिविधियों को देखने का काम कर सकता है।

हमने मुद्रा योजना के माध्यम से पहली बार इस देश के अंदर चार करोड़ लोगों को, जिसमें 70 प्रतिशत महिलाएं हैं, गांव की महिलाएं जो छोटे-छोटे कुटीर उद्योग चलाती थीं, ब्यूटी पार्लर का काम करती थीं, उन गांव की महिलाओं को भी किस तरह से रोजगार से जोड़ा जाए? मुद्रा योजना के माध्यम से बिना कैपिटल सिक्योरिटी गारंटी के, जिनके पास कोई गारंटी न हो, मुद्रा योजना के माध्यम से देश की नवयुवतियों को आत्मनिर्भर करने का काम किया है।

माननीय अध्यक्ष महोदया, यह देश एक ऐसा देश है, जो वर्षों तक इंतजार कर रहा था, माननीय प्रधान मंत्री जी ने इस देश के 50 करोड़ लोगों को जो इलाज के कारण, जिनके पास धन नहीं होता था, जमीन बेचकर लोन लेते थे, उनकी जिन्दगी ऋण में डूब जाती थी, लेकिन इलाज नहीं करा पाते थे। 'आयुष्मान भारत योजना' विश्व में भारत की एक ऐसी योजना है, जिसके अंतर्गत हर गरीब का

इलाज होगा। किसी गरीब को धन के अभाव में मरना नहीं पड़ेगा। इस दिशा की ओर हमने काम किया है और इस योजना के माध्यम से एक नया भारत बनाने का काम किया है।

माननीय अध्यक्ष महोदया, हमने इस देश के अंदर मध्यम लघु उद्योग में बड़ी राहत देकर जो 90 परसेंट इंडस्ट्रीज रोजगार देने का काम करती हैं, उस 90 परसेंट लोगों को रोजगार देने के मध्यम लघु इकाई को किस तरीके से राहत दी जाए, एक बड़ा कदम इस सरकार ने उठाया, जिससे लघु उद्योगों का आगे बढ़ाया जा सके

माननीय अध्यक्ष महोदया, मध्यम वर्ग वर्षों से इंतजार कर रहा था। यह मध्यम वर्ग टैक्स रिबेट के लिए हर बार इंतजार करता था कि बजट आएगा, हमें टैक्स रिबेट मिलेगी, लेकिन आज मध्यम वर्ग के सपनों को पूरा करने का काम किया है, तो इस सरकार ने किया है। 5 लाख रुपये तक का, साढ़े छ: लाख रुपये तक और अन्य मदों को मिलाकर साढ़े आठ लाख रुपये तक टैक्स रिबेट मिलेगा

माननीय अध्यक्ष महोदया, जहां मध्यम वर्ग का गरीब व्यक्ति जो सवर्ण जाति का था, वर्षों तक इंतजार कर रहा था कि आखिर 67 साल तक वह सवर्ण जाति का नौजवान, जो कह रहा था कि मुझे भी आरक्षण मिले। मैं जाति में तो ऊंची जाति में पैदा हुआ हूं, लेकिन आर्थिक रूप से कमजोर हूं। सवर्ण जाति के आर्थिक रूप से कमजोर लोगों अगर इस देश के अंदर पहली बार आरक्षण देने का काम किया है तो इस देश के प्रधान मंत्री नरेन्द्र मोदी जी की सरकार ने किया है।

आज हम इस देश के अंदर कह सकते हैं कि पूरे भारत के अंदर इस बजट के माध्यम से एक नई दिशा बनी है। हमने गांव के किसान, नौजवान, महिलाएं, गांव का इन्फ्रास्ट्रक्चर, देश का ढांचागत विकास और सामाजिक कल्याणकारी योजनाओं के माध्यम से देश को आगे ले जाने की कोशिश की है। आज 130 करोड़ का यह देश यह मान रहा है कि यह सरकार मेरी और जिस सरकार को मैंने बनाया है, उस सपनों का भारत बनाने के लिए आज फिर से तैयार है। माननीय अध्यक्ष महोदया, इस बजट के माध्यम से मैं इतना ही कहना चाहता हूं कि यह बजट इस देश के विकास का नया आधारभूत ढांचा तैयार करेगा। देश के अंदर नीचे तबके के गरीब व्यक्तियों को ऊपर उठाने का काम करेगा क्योंकि बजट लोगों की जिन्दगी को बदलने का काम करता है। यह बजट लोगों की जिन्दगी बदलने का काम करेगा। बहुत-बहुत धन्यवाद।

*__SHRI RAMCHANDRA HANSDAH (MAYURBHANJ):__ Hon'ble Speaker Madam, at the outset I would like to express my gratitude to you for giving me an opportunity to speak in my mother tongue Santhali for the first time. Madam it has become a history. Madam, as regards the finance bill that has been brought to the Lok Sabha, I remember that according to the Planning Commission, in view of ST / SC population budget provision for Scheduled Tribes under head Tribal sub-plan and for Scheduled Castes under head Scheduled Castes sub-plan had been made earlier for their welfare and development since 1974 and 1979 respectively. But after this Government came to power, it is planning to allocate funds under different heads by scrapping the existing system of fund allocation under different new guidelines.

I am afraid that this Government might do away with the system of allocating funds separately for such people of the society gradually. Also, I would like to make another point that today, the Government has done away with the separate budget provision made earlier for the development of backward districts of the country. As such the backward regions and the people of the regions will become more backward than other regions and the people of those regions and thus it will never do any good to the country. Madam, the fund earmarked in the budget for expenditure to be incurred under centrally sponsored schemes, does not reach to some State Governments at times consequently, the funds are not utilized properly. Despite constitutional provision of state's having major share in devolution of funds, the states have to bear the burden of major share in TSP component now. As a result of which the backward states have lagged behind in

* English translation of the Speech originally delivered in Santhali.

terms of development and to bring them on par with other states, we must provide them financial assistance separately. For the apathy shown by the Government towards these issues during the last four years, I don't support the bill.

Thank you, Madam.

श्री कौशलेन्द्र कुमार (नालंदा): अध्यक्ष महोदया, आपने मुझे वित्त विधेयक, 2019 पर चर्चा में भाग लेने की अनुमति दी, इसके लिए आपको धन्यवाद देता हूं।

महोदया, माननीय वित्त मंत्री जी का यह प्रस्ताव आयकर की वर्तमान दरों को वित्तीय वर्ष 2019-20 के लिए जारी रखने और छोटे करदाताओं की कर सीमा को 5 लाख रुपये तक बढ़ाने से संबंधित है। मैं वित्त मंत्री जी को बधाई देता हूं कि उन्होंने मिडिल क्लास वेतनभोगी लोगों की परेशानियों को समझने का काम किया और अधिकतम राहत देने का प्रयास किया है। अब 5 लाख रुपये तक सालाना टैक्सेबल आमदनी वाले को कोई टैक्स नहीं लगेगा। इससे नौकरी-पेशा, कारोबारी, बड़े किसान एवं छोटे-छोटे उद्योग-धंधे वाले लोगों को अधिक लाभ मिलेगा। अनुमान के अनुसार करीब तीन करोड़ वर्तमान करदाता इससे लाभान्वित होंगे।

अब स्टैंडर्ड डिडक्शन की सीमा 40 हजार रुपये से बढ़ाकर 50 हजार रुपये की जा रही है और सेक्शन-3 में इसका संशोधन भी होगा। खण्ड-4 की धारा-23 का भी संशोधन कर, इसे दो वर्षों के लिए बढ़ाया जा रहा है। खण्ड-5 की धारा-24 भी संशोधित की जा रही है और अधिक राहत देने का भी इसमें प्रस्ताव है। खण्ड-6 की धारा-54 में भी संशोधन का प्रस्ताव है। खण्ड-7 की धारा-80, आई.बी.ए. का संशोधन करने का प्रस्ताव है, जिससे करदाताओं को एक और वर्ष का विस्तारित लाभ मिलेगा। खण्ड-8 की धारा-78क के संशोधन का भी प्रस्ताव है, जिसका लाभ अब 5 लाख रुपये तक की आमदनी पर मिलेगा। खण्ड-9 की धारा-194 में संशोधन कर ब्याज पर टी.डी.एस. सीमा 10 हजार रुपये से बढ़ाकर 40 हजार रुपये की गई है। खण्ड-10 की धारा-194झ में संशोधन कर किराये की आमदनी पर टी.डी.एस. की सीमा एक लाख 80 हजार रुपये से बढ़ाकर दो लाख 40 हजार रुपये की गई है। यह एक अच्छा कदम है। इसी प्रकार खण्ड-11 से 21 में भी संशोधन कर शेयरधारकों को राहत देने का जो प्रस्ताव वित्त मंत्री जी ने किया है, उससे शेयरों पर स्टाम्प ड्यूटी सुगम हो जाएगी। खण्ड-22, धनशोधन निवारण अधिनियम, 2002 की धारा-8 की उपधारा-3 में संशोधन का भी प्रस्ताव है। इतना लाभ प्रदान करते हुए भी इनकम टैक्स से कर की प्राप्ति का लक्ष्य वर्ष 2020 में करीब 13 लाख 80 हजार करोड़ रुपये होने का अनुमान है।

मैं माननीय प्रधानमंत्री जी के 'सबका साथ-सबका विकास' के लिए उनको धन्यवाद देता हूं मैं माननीय वित्त मंत्री जी को बधाई देता हूं और वित्त विधेयक, 2019 का समर्थन करता हूं। धन्यवाद।

श्री राजेश रंजन (मधेपुरा): अध्यक्ष महोदया, मैं सबसे पहले सरकार से आग्रह करना चाहूंगा कि आपने 'आयुष्मान भारत योजना' के तहत बातें कही हैं। देश में लगभग एक सौ तीस करोड़ आबादी है और आपने उसके लिए मात्र तीन हजार दो सौ करोड़ रुपये बजट में दिया है। यदि हम इस आबादी के एक व्यक्ति को भी पांच लाख रुपये देंगे तो उसके लिए 65 हजार करोड़ रुपये होता है, लेकिन आपने बजट में तीन हजार दो सौ करोड़ रुपये दिया है। अब मुझे समझ में नहीं आता है कि 'आयुष्मान भारत योजना' किसके लिए है और क्यों है?

दूसरा, आप सोशल सेक्टर में बजट देख लीजिए, एससी, एसटी, छात्र और छात्रवृत्ति के लिए बजट देख लीजिए। मैंने पहले भी कहा है कि आप सब कुछ में माफ करते हैं तो छात्र के लोन को भी माफ किया करें। आप सोशल सेक्टर में देखिए आपका बजट कितना कम हुआ है। आप पेंशन में देखिए, वृद्धा पेंशन, विधवा पेंशन, नि:शक्तजन पेंशन है, छ: तरह की पेंशन है। आपने पेंशन के लिए बजट नहीं दिया। आपने पेंशन को नहीं बढ़ाया। पांच सौ रुपये का पेंशन कब तक चलेगा? यदि आप पेंशन वालों को कम से कम तीन-चार हजार रुपये नहीं देंगे, गांव में सबसे ज्यादा कमजोर लोग हैं, वहां औरतें हैं। मिडिल क्लास के नीचे जो बीपीएल परिवार हैं, उनको पांच सौ के ऊपर तीन हजार रुपये जीने के लायक नहीं देंगे और इंफ्रास्ट्रक्चर को सही जगह पर नहीं ले जाएंगे तो उनका क्या होगा?

तीसरी चीज है कि आपने हेल्थ और एजुकेशन में बजट कम कर दिया। गांव में एक्स-रे मशीन की सुविधा के लिए आपका बजट कम है, आप उसे वर्ल्ड की स्थिति में देख लीजिए।

चौथी चीज है कि आप 'मुद्रा योजना' और 'जन-धन योजना' की बात कर रहे हैं। इस सरकार और प्रधान मंत्री जी की इच्छाशक्ति बहुत मजबूत है। मेरी उस पर कोई बहस नहीं है, लेकिन उसका इम्प्लिमेंट बहुत जरूरी है। अभी 'मुद्रा योजना' के संबंध में बिहार का सर्वे आया है कि मात्र 1.2 प्रतिशत लोगों को भी बैंक्स ने पचास हजार रुपये नहीं दिए।

'उज्ज्वला योजना' के बारे में सरकार ने यह कहा कि हम इसे खत्म करेंगे, हम यह नहीं रखेंगे। मैडम, एक जिले में एक साल में मात्र बारह और आठ लोगों को 'उज्ज्वला योजना' के तहत गैस कनेक्शन सैंक्शन हुआ। मैडम, आपको आश्चर्य होगा कि वह दोबारा नहीं भरा गया। …(व्यवधान)

स्वच्छता बहुत अच्छी स्कीम है। यह स्कीम पहले भी चल रही थी। बारह हजार रुपये में चार हजार रुपया घूस के कारण कहीं ओडीएफ नहीं हुआ। हम चाहते हैं कि वह बीस हजार रुपये हो। आप बहुत अच्छा काम कर रहे हैं। मैं चार-पांच चीजों के लिए आग्रह करना चाहता हूं। एक आग्रह बेरोजगारी भत्ता के लिए है, जो यूथ हैं।

मैडम, इन्होंने किसानों के लिए साढ़े बारह करोड़ रुपये की बात की है। इस बार सिंचाई पर आपका बजट कम हो गया है, आप इसे देख लें। मैडम, 'नमामि गंगे योजना' का बजट कम हो गया है। अगर आप सिंचाई का बजट भी कम कर देंगे और किसानों के लिए साढ़े बारह करोड़ रुपये देंगे? दिहाड़ी मजदूर, बट्टेदार और बंधुआ मजदूर लगभग 74.4 प्रतिशत हैं। अगर आप दिहाड़ी मजदूर, बट्टेदार और बंधुआ मजदूर को छः हजार रुपये से नई सोर्स ऑफ इनकम देंगे, यदि उनको मजबूत नहीं करेंगे तो छः हजार रुपये देने से कुछ नहीं होगा।

मंत्री जी ने एक बात पर्यटन के संबंध में कही है। बिहार के इतिहास के बगैर भारत का इतिहास नहीं है। हम यदि वैशाली, बोधगया, राजगीर, बाबू वीर कुंवर सिंह, महात्मा गांधी की धरती, कर्ण की धरती, सिंघेश्वर स्थान, देवघर, यदि हम सीता की जननी की बात करते हैं, शून्य की बात करते हैं, चाणक्य और चंद्रगुप्त शास्त्रार्थ में हारे थे, उसकी बात करते हैं, हम आर्यभट्ट की बात करते हैं, हम नालंदा विश्वविद्यालय, विक्रमशिला की बात करते हैं। वैशाली विश्व के इतिहास का पहला गणतंत्र है। आप वैशाली और बोधगया की स्थिति देख लें, वहां एक फोर स्टार होटल नहीं है। पांच सालों में बिहार दुनिया का निर्माण कर सकता था। यदि हमने सिर्फ पर्यटन पर ध्यान दिया होता तो बड़ी बात होती, लेकिन बिहार के बजट पर शून्य बजट नहीं गया, आप उसे देख लीजिएगा। बिहार सबसे ज्यादा पर्यटन में पीछे रहा और बिहार की सरकार ने भी उस पर काम नहीं किया।

मैडम, अंत में, मैं लघु उद्योग और कुटीर उद्योग पर बात करना चाहता हूं। रोजगार लघु उद्योग, कुटीर उद्योग और इंफ्रास्ट्रक्चर से आता है। निवेश की बात आई है। हमारे यहां सारी चीनी मिलें बंद हैं, लगभग 35 जूट मिलें बंद हैं।

18 00hrs

हमारा इलाका कोसी और सीमांचल में दूध उत्पादन की फैक्टरी था । मेरे यहां सबसे ज्यादा दूध होता है, मक्खन होता है और सबसे ज्यादा मक्का होता है । किशनगंज से लेकर अररिया की बात करें, तो यहां जूट सबसे ज्यादा होता है। कटिहार की जूट फैक्टरी बंद हो गई है। यदि बिहार में लघु और कुटीर उद्योग को बढ़ावा दिया जाता, तो बिहार का जो सबसे ज्यादा मजदूर पलायन करता है, वह पलायन न करता। आज दुनिया में सबसे ज्यादा मजदूर बिहार से हैं। इस संबंध में सदन में चर्चा भी हुई थी कि सबसे ज्यादा बच्चे बिहार के दूसरे राज्यों में जाते हैं और लोगों को दिक्कत होती है। क्या कारण है कि बिहार में उद्योग को बढ़ावा नहीं मिलता है? हम अपनी इच्छा शक्ति को तोल नहीं पाए हैं। हम चाहते हैं कि बिहार के लिए एक विशेष पैकेज के साथ लघु उद्योग के क्षेत्र में बिहार को आत्मनिर्भर बनाएं। मक्का उद्योग और दूध उत्पादन में कोसी क्षेत्र को डेवलप कीजिए और बाढ़ तथा सूखे से मुक्ति के लिए हमारे बजट में ज्यादा एलोकेशन दिया जाए।

महोदया, आपने इस लोक सभा के अंतिम सत्र में भाषण देने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। आपने मुझे सदन में अपनी बात रखने का आशीर्वाद दिया है और इस आशीर्वाद के साथ मैं आपसे जीत का भी आशीर्वाद चाहता हूं। मैं आपका आशीर्वाद चाहता हूं कि सातवीं बार जीत कर आऊं। मैं एक आग्रह करना चाहता हूं कि हमें महिलाओं की सुरक्षा और यूथ के रोजगार पर ज्यादा काम करने की जरूरत है, क्योकि सबसे ज्यादा युवा बेरोजगार हुए हैं। हमें इस बारे में गंभीरता से ध्यान देना होगा, अन्यथा हम भारत का निर्माण नहीं कर पाएंगे।

माननीय अध्यक्ष :यदि सदन सहमत हो, तो फाइनेंस बिल पर चर्चा पूरी होने तक सदन का समय बढ़ाया जाता है।

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): अध्यक्ष महोदया, इसके बाद आइटम-24 अनरेग्यूलेटेड डेपोजिट स्कीम्स का बिल भी लेना है। माननीय सदस्य अधीर रंजन चौधरी जी ने रिक्वेस्ट की है कि यह बिल भी लीजिए।

माननीय अध्यक्ष :यदि अन्य बिल लिया जाता है, तो सदन का समय बढ़ा सकते हैं।

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam Speaker, thank you very much for affording me this opportunity to speak on the Finance Bill.

Madam, maybe, this will be the last speech in the Sixteenth Lok Sabha. So, I take this opportunity to express my sincere thanks and gratitude to you, Madam, Speaker, as well as to the Deputy Speaker and the members of the Panel of Chairmen, and also the people belonging to my Kollam constituency for giving or affording me this opportunity to speak on various issues in the Sixteenth Lok Sabha. Once again, I express my sincere thanks and gratitude to Madam Speaker too.

Madam Speaker, I strongly oppose the Finance Bill on two grounds. First is on the Constitutional ground by which I am opposing this Finance Bill because in the case of propriety, the Government has no political mandate to have a Finance Bill so as to impose taxation on the people of this country up to 31st March, 2020. It is because this Government is having the political mandate only up to 26th May, 2019. But a full-fledged Finance Bill is being placed before this House and taxation is also being imposed. It is not fair and proper on the part of the outgoing Government to have such a full-fledged Finance Bill. Hence, I oppose the Finance Bill. This is my first ground.

And, the second ground is, I oppose this Finance Bill because if we examine this, it is unrealistic and unscientific on the basis of the facts and figures. Immediately after the presentation of the Finance Bill, the Government of India, through the Press Information Bureau, issued a Press Release by which it is being stated that income up to Rs.5 lakh is exempted from income tax. But what the Budget speech in paragraph 89 and the Finance Bill say is this, 'Annual

income up to Rs.5 lakh will get full tax rebate.' Exemption from income tax and rebate on tax is different. I do admit that the effect is the same. That means, the effect is, people with income up to Rs.5 lakh need not pay income tax. The effect is same but the impact is different because if you are exempting from income tax up to Rs.5 lakh, then one need not file the income tax return. But if it is only a rebate on income tax, then one has to file the income tax return.

Madam, people have been misled by the Government. Issuing of the press release through the Press Information Bureau that the people who are having income up to Rs.5 lakh are exempted from Income Tax is contrary to the actual fact which is being presented before this House. This is the way by which people have been misled through aggressive media campaign.

Madam, let us come to the contents of the Finance Bill. As per the Revised Estimates for 2018-19, Rs.22.5 lakh crore is the gross GST revenue. But the Budget Estimates was Rs.22.7 lakh crore. The net tax revenue to the Centre after devolution to the State was estimated as Rs.14.8 lakh crore. That means, there was an estimated deficit of Rs.1 lakh crore in the CGST. The Budget Estimates of 2019-20 in the Interim Budget is Rs.25.5 lakh crore. That means 13.5 per cent growth over the Revised Estimates of the current financial year. Despite the GST revenue shortfall, the Interim Budget has estimated 18.2 per cent growth in GST. That is, Rs.7.64 lakh crore for the next financial year. This means, it requires a monthly average of Rs.1.1 lakh crore to achieve this target. But the average monthly collection of GST is less than Rs.97,100 crore during the current financial year. After this, rate cuts have been affected on nearly 400 items out of 1200 items in GST, which was rolled out in July 2017. Definitely, the income is going to

come down. Even the Finance Minister in the Interim Budget said that the Government has suffered Rs.80,000 crore of loss on the basis of the rate cuts in GST.

Madam, my simple question to the hon. Finance Minister is, how is he going to achieve the targeted GST gross revenue? That means, it is totally unscientific and unrealistic assessment of the GST revenue collection.

Madam, it is also interesting to note that in the Interim Budget a growth of 20 per cent is projected in CGST collection in the year 2019-20 whereas the overall growth in collection in the current financial year, 2018-19, has been around 8 per cent over the 2017-18 Budget. So, how the Government is going to achieve this growth when the GST revenue collection in the current financial year is only 8 per cent compared to last financial year?

Madam, the Government is projecting 20 per cent GST collection, which is an unrealistic fact just to woo the electorate that the economic condition of the country is good. If you want to achieve this ambitious growth rate, you will have to expand the tax base, enhance the GST rates and apply stringent measures to pluck tax leakages. It means that whichever Government comes in power after the elections has to suffer a lot because of unscientific and unrealistic economic projections which are being made by the Government.

Madam, coming to the Direct Tax, I would like to inform the House that Direct Tax collection in the current financial year is Rs.12 lakh crore. In 2019-20, it has been estimated at Rs.13.7 lakh crore. That means, a total of 14 per cent growth compared to current financial year. How is this possible after the Direct Tax exemption, rebate and deduction? How the Government is going to achieve

this? This is also an unrealistic figure, which is being projected by the Government just to show that the economic condition of the country is in a good position.

Finally, the last point which I would like to make is regarding unemployment and the economic growth. I am not going into the details. The current 6.1 per cent unemployment growth rate is the highest in the four and a half decades of Independent India. We have never seen and heard of it. The National Sample Survey Organisation report is there. How will this match with the economic growth? The Government is claiming that 7 to 7.5 per cent growth is there. How the 7 to 7.5 per cent average growth will corelate with the fact of unemployment growth? The Government has claimed that the Budget itself has reversed the policy paralysis taking the nation on the track of growth and prosperity and towards New India by 2022.

I admit that they have reversed the policy paralysis and taken the country on the track of growth and prosperity. But for whom? That is the question to be asked. That is why we are saying that policy paralysis has been reversed only for the corporate, the multinationals and the rich people in the country. We have seen it in the Rafale deal also.

HON. SPEAKER: Please conclude.

SHRI N.K. PREMACHANDRAN : I am concluding in just one minute.

Madam, there are eight conditions in the international agreement which have to be followed in the Rafale deal. These eight conditions have been violated just to safeguard the interest of a crony capitalist. That is why, madam, I totally oppose the Finance Bill.

I conclude my speech with these words. I once again express my sincere thanks to the hon. Speaker for giving me this opportunity to speak. Thank you, Madam.

HON SPEAKER: Prov. K.V. Thomas, actually your party does not have any time left, but I am allowing you to speak for five minutes.

PROF. K.V. THOMAS (ERNAKULAM): Madam, we are in the last days of the 16^{th} Lok Sabha.

HON. SPEAKER: Yes. We are on the last stage and also, you are behaving like a good parliamentarian today. That is why, you may continue.

PROF. K.V. THOMAS: Madam, I came to this House in 1984. I had the privilege to see our young Prime Minister, Rajiv Gandhi, sitting on that chair and then, Dr. Manmohan Singh and now, Narendra Modi, but this is the first time that I see a Prime Minister who refuses to come to this House and answer many questions. I have also seen charges against the Prime Minister and the Government, but this charge of Rafale deal is the mother of all corruption charges that have been made.

Apart from that, there have been smaller promises which the Prime Minister had made in this House. One is the SAGY villages. Madam, you may remember that he had made the promise that all help would be given. Now, the third SAGY has come. I am one of the MPs who have implemented the first, the second and the third edition thinking that something will come from the Prime Minister's Office. I know that you are also with us, but we all feel unhappy now because when we have to fulfil our promises to our voters, then we should be sincere to them. That SAGY has become a failure.

The second one is Swachh Bharat Scheme which the Prime Minister had promised. What has happened? I come from a coastal village and I belong to a fisherman community. During the Ockhi Cyclone as well as mega floods in Kerala, both the Prime Minister and the Home Minister had come and a lot of promises were made in respect of fisherman villages. Even today, construction of houses is not over. The Government of India has not given any assistance.

Even with regard to construction of toilets, I have been told that we would get adequate assistance from the public sector companies. I have got some major public sector companies in Cochin like Cochin Shipyard, Cochin Refinery

and Cochin Port, but the assistance we are getting is meagre. As a result, Swachh Bharat Scheme has become a failure.

Regarding housing, the PM has promised that by 2022, everybody will have the house, but where are we and how far have we gone? The next one is employment. PM said that every year, two crore employment opportunities will be there, but we have failed completely in that.

Regarding the CRZ rules, I am one of the persons who have been arguing in this House for effective CRZ rules, but the present CRZ proposals are against the interests of the fishermen. Last week, I had put a question in the House regarding acquisition of land for national highways. In my constituency, from Muthagundham to Kochin, national highways have been widened. I am for that. Land had been taken thirty years back, but the refund has not been made till now and the compensation has not been paid. At that time, it was 30 metres and now, it is 45 metres wide. We have been requesting the Government to specify as to how much land will be taken and how much compensation will be given to the people.

Madam, I am one of the persons who moved the Food Security Bill in this country. Even now, in Kerala, we are not getting adequate food items, especially rice, as promised in the Food Security Bill. The Food Security Bill had also promised that adequate funding will be given by the Government of India for modernisation, but that has not been given.

So, this is a Government which has made lot of promises, but failed to implement any. I find that the days have come when the people are going to give their verdict and that verdict will be against this Government. Most probably, what

I feel as a Member of this Parliament for a long period, this Finance Bill will be the last Finance Bill of the last BJP Government.

श्री रवीन्द्र कुमार राय (कोडरमा) :अध्यक्ष महोदया, मैं आपका आभारी हूं। सोलहवीं लोक सभा की चर्चा के इस दिन आपने अध्यक्ष के रूप में मेरे जैसे सदस्य को जो एक मातृ रूप में संरक्षण दिया, उसके लिए भी मैं आपका अभिनंदन करता हूं।

अध्यक्ष महोदया, आज फाइनेंस बिल पर चर्चा हो रही है। फाइनेंस के दो पार्ट हैं - एक बजट है, जिसमें आय-व्यय को सदन पारित करता है और दूसरा जिसकी हम चर्चा कर रहे हैं कि सरकार को उस आय-व्यय को खर्च करने का अधिकार दिया जाता है। कार्यक्रमों की किस योजना में किस प्रकार के खर्च होंगे, किस में कितने पैसे दिए जाएंगे, इस पर पिछले तीन दिनों से हम चर्चा सुन रहे हैं। मैं इससे थोड़ा हटकर एक बात कहना चाहता हूं। उस सरकार को किसी भी बजट को व्यय करने का अधिकार दिया जाना चाहिए, जो सरकार सिर्फ आय-व्यय का हिसाब नहीं रखती, बल्कि उससे अपने देश के किसी मिशन को पूरा करना चाहती है।

मैं यह मानता हूं कि वर्तमान में माननीय नरेन्द्रभाई मोदी के नेतृत्व में जो सरकार चल रही है, वह इस देश के भविष्य को एक मिशन के रूप में लेकर चली है। सिर्फ भविष्य को नहीं, बल्कि देश को बचाने के लिए, देश की पहचान को बचाने के लिए। मुझे याद है कि हम लोगों को विद्यार्थी जीवन में एक कविता सुनने को मिलती थी:-

"रोमन, यूनान, मिस्त्र सब मिट गए जहां से,
कुछ बात है कि हस्ती मिटती नहीं हमारी"।

अध्यक्ष महोदया, अभी कुंभ मेला लगा हुआ है। दुनिया भर के लोग उस कुंभ मेले में डुबकी लगाने आए और सब ने यह माना कि गंगा का प्रदूषण सैकड़ा में से अस्सी प्रतिशत समाप्त हो गया है। कोई कल्पना नहीं कर सकता था कि साल भर पहले या दो वर्ष पहले कि गंगा में फिर से एक बार निर्विकल होकर पानी बहेगा और वह प्रदूषण मुक्त होगी और इस प्रकार से फिर से वह फिर से अपनी पवित्रता को, अपनी अमृतमय धारा को प्राप्त कर सकेगी। हमारी सरकार के मंत्री कहते हैं कि आने वाले चार वर्षों में यमुना का पानी भी पीने लायक हो जाएगा, यह विश्वास करना लाजमी होता है। क्या ऐसी सरकार को हम खर्च करने की जिम्मेदारी नहीं दें? जब मैं इस सदन में आया, पांच साल लगातार किसान, किसान की चर्चा हो रही थी। जब हिन्दुस्तान आजाद हुआ तब तो यहां पर बड़ी-बड़ी

फैक्ट्रियों की बात हुई थी । हिन्दुस्तान उसमें असफल हो गया। हिन्दुस्तान की बेराज़गारी मिटी नहीं। हिन्दुस्तान के नौजवानों की इच्छाओं की पूर्ति नहीं हुई। फिर से किसी सरकार ने किसान की ओर लौटने का मंसूबा दिखाया है ।

आज क्या पक्ष, क्या विपक्ष, सभी किसान की बात पूरे देश भर में कर रहे हैं । नि:संदेह आने वाला समय किसानों के लिए सुखद समय होगा । कभी सोचा था कि पहलवानों के लिए, कसरत की बात करने वाले लोग छुप-छुप कर बंद कमरे में योग करते थे, दुनिया ने माना कि योग भारत की देन है। यह पूरे विश्व में योग दिवस के रूप में स्वीकार किया गया। आज हमारे नौजवानों के सीने फूल जाते हैं। जब हम 2014 में में आए थे, तब हमारा मन उदास था, हमारे देश के नौजवानों का मन हताश था, किसान उदास थे। सर्वत्र लोगों में निराशा छाई हुई थी । लगता था कि अब ये देश जीने लायक नहीं बचेगा, लेकिन आज जब दुनिया में भारत की प्रसिद्धि का, भारत के प्रभाव का डंका पिटता है तो क्या अमेरिका, क्या रूस, क्या चीन, क्या इंग्लैण्ड, भारत के नौजवान, भारत के पढ़े-लिखे लोग सर ऊंचा उठाकर अपने देश पर गर्व करने के लिए फिर से आगे बढ़ने के लिए दिखाई देते हैं। क्या ऐसी सरकार को खर्च करने की जिम्मेदारी नहीं दे सकते हैं? आखिर किसको देंगे? आज चाहे वह स्वच्छता मिशन की बात हो, चाहे गरीब मां-बहनों के लिए पर्दा देने की बात हो, शौचालय बनाने की बात हो, चाहे जन-धन योजना की बात हो, चाहे मेडिकल कॉलेज खोलने की बात हो। मेरे झारखण्ड में 50-60 वर्षों से तीन मेडिकल कॉलेज थे और मात्र चार वर्षों में 8 मेडिकल कॉलेज हो गए हैं। एम्स खुल गया है। आज गांव-गांव में सड़कें दिखाई देती हैं तो प्रधान मंत्री की सड़क योजना से है। भारतीय जनता पार्टी के नेतृत्व में इस देश के गांव के किसान को, गांव के जीवन को नई ज़िन्दगी देने के लिए जो प्रयास हुआ है, उसके कारण दिखाई देता है। गांव का भरोसा जगा है, किसान का भरोसा जगा है, युवा का भरोसा जगा है। इसलिए मैं कहना चाहता हूं कि ऐसी सरकार को खर्च करने का अधिकार होना चाहिए ।

अध्यक्ष महोदया, अभी राजस्थान में चुनाव हो रहे थे, उसमें मैंने कांग्रेस पार्टी का घोषणा पत्र पढ़ा था। उस घोषणा पत्र में था कि यदि कांग्रेस पार्टी की सरकार बनेगी, तो हरेक पंचायत में गौशाला सरकारी खर्च से बनायी जाएगी। यह सुबुद्धि कहां से आई है? कुछ प्रभाव डायरेक्ट होता है और कुछ प्रभाव इनडायरेक्ट होता है। कल तक गऊ की बात करने में जिन्हें शर्म आती थी, वह घोषणा पत्र में

लिखते हैं कि हम एक-एक पंचायत में सरकारी खर्च से गौशाला खोलेंगे। आपको यह कहने के लिए किसने मजबूर किया है? कल तक मंदिर और धर्म की बात करने वालों को घृणा से देखने वाले, अध्यक्ष महोदया, जब कर्नाटक का चुनाव हुआ, तो कांग्रेस पार्टी के नेता गए, मंदिर-मंदिर घूमे । हम लोग तो पंडित जी से कहते हैं कि जरा छोटा टीका लगाइगा। लेकिन उनके पूरे ललाट में टीका लगाकर उपनयन संस्कार हुआ। लोग कपड़ों के नीचे जनेऊ पहनते हैं। कांग्रेस के नेता ने कुर्ते के ऊपर जनेऊ पहनकर फोटो खिंचवाई और कहा कि हम भी हिन्दू हैं। गोत्र इटली से लेकर कर्नाटक तक खोजा गया, लेकिन नहीं मिला। यह अलग बात है। लेकिन यह प्रेम कैसे उमड़ा? यह भारतीय जनता पार्टी के नेतृत्व में हिन्दुस्तान की संस्कृति की बढ़ती हुई आवाज है, जो आपकी अंतरात्मा तक पहुंच रही है, अगर नहीं तो, जनता में जो उफान आया है, उस उफान के कारण आपको गौरक्षा की बात करने के लिए मजबूर होना पड़ रहा है। आपको भारतीय संस्कृति का सम्मान करने के लिए मजबूर होना पड़ रहा है।

अध्यक्ष महोदया, मैं खासकर अपने विरोधी मित्रों को कहना चाहता हूं कि अब देश समझ गया है, देश जान गया है और मैं उनसे कहना चाहता हूं कि-

तुम्हारे पांव के नीचे कोई जमीन नहीं,
कमाल ये है कि फिर भी तुम्हें यकीन नहीं।

मैं उनसे एक बात और कहना चाहता हूं कि आने वाले समय में इनको यह समझना होगा कि-

दोस्तों अब मंच पर सुविधा नहीं है, आजकल नैपथ्य की संभावना है।

वहीं से रहकर राजनीति करने का कुछ विचार करिए । इस देश की जनता ने आपके लिए मंच की सारी व्यवस्था समाप्त कर दी है।

हो गई हर घाट पर पूरी व्यवस्था, शौक से डूबे जिसे भी डूबना है ।

भारतीय जनता पार्टी इस देश को उगाएगी और आने वाला समय भारत की समृद्धि का होगा और भारत के विश्व गुरु बनने और भारत की जय-जयकार होने का आ रहा है। वह नरेन्द्र भाई मोदी जी और भारतीय जनता पार्टी के नेतृत्व में पूर्ण होगा । इसलिए मैं कहना चाहता हूं कि इस सरकार को पूरा खर्च करने का अधिकार मिलना चाहिए ।

*__SHRI BHAGWANT MANN (SANGRUR):__ I thank you, Hon. Madam Speaker to speak on this important Finance Bill. This is the last debate of the 16th Lok Sabha. At the fag end, I have been given the opportunity to speak.

Madam, unemployment is the biggest problem facing the country. India is the youngest country on earth. Over 60% of our population falls in the age group of 18 years to 35 years. But the energy of our youth is not being utilized judiciously. Unemployment is the root-cause of all problems. Frustration leads to crime. Young people are always in search of short-cuts for success. It leads to drug-addiction and illegal immigration. However, nothing has been mentioned in this Finance Bill about unemployment.

Tall claims were made regarding generation of 2 crore employment. However, the ground reality is different. The slogans of 'Make in India' have been exposed to be empty and hollow slogans. Statue of Sardar Patel is being made in China. Bullet trains are being imported from Japan. Who will provide employment to our youths? 'Make in India' has not been discussed in detail in the Finance Bill.

Our educated unemployed youth are finding it impossible to make both ends meet. Those who demand jobs are lathi-charged. Those who should be working for the progress of the country are being injured in cane-charging.

In Punjab, farmers are in a pitiable condition. They are protesting on the roads. Their genuine demands have fallen on deaf ears in the last 5 years. The Swaminathan Commission report is gathering dust and is not being implemented. The BJP manifesto talked at length about the welfare of farmers. PM Shri Modi

---

* English translation of the Speech originally delivered in Punjabi.

talked about welfare of farmers in his speeches. However, the farmers were left in the lurch. They have been cheated by the Central Government.

Madam, the backbone of small traders have been broken due to implementation GST and de-monetization. These ill-conceived moves have devastated their business.

Madam, false promises have been made to the farmers. Farmers are being promised Rs.6000/- annually in their accounts, i.e. Rs.500/- per month, i.e. Rs.16.50 per day. Will such a paltry amount make any difference or remove the poverty of the farmers?

Madam, in Punjab, the Congress Government had promised that they will waive off all loans of the farmers. However, they have gone back on this promise. Election manifesto should be considered a legal, recorded document. An empowered committee should monitor its implementation. Time-bound fulfillment should be made compulsory. Parties that do not honour their manifesto should get their recognition cancelled.

Madam, unemployment, poverty, agriculture etc. are problem areas. In the end, let me say that if I have erred unknowingly regarding the dignity of this august House, I apologise for it. I hope that in the 17th Lok Sabha, secular parties will form the Government and BJP will find itself in the opposition seat.

Thank you.

श्री पीयूष गोयल : अध्यक्ष महोदया, मैं सभी माननीय सांसदों का धन्यवाद करना चाहूंगा, जिन्होंने इस फाइनेंस बिल की महत्वपूर्ण चर्चा में भाग लिया। कई अलग-अलग माननीय सांसदों ने फाइनेंस बिल पर मुद्दे उठाए, कई माननीय सांसदों ने इसे बजट स्पीच के साथ जोड़ दिया और कुछ माननीय सांसदों ने शायद इसका राजनीतिकरण करके न बजट न फाइनेंस बिल, मैं तो अभी-अभी हैरान हो रहा था कि इंडियन स्टाम्प एक्ट 1899 में भी हमने कुछ संशोधन किए हैं, वह विषय किसी भी सांसद ने नहीं उठाया। मैं सोच रहा था कि इतनी सारी तैयारी करके आया हूं, अब मैं इसका क्या करूं।

माननीय अध्यक्ष: कोई आवश्यक नहीं है।

श्री पीयूष गोयल: अभी-अभी अंत में उन्होंने कहा कि मैं लास्ट बैट्समैन हूं, लेकिन लास्ट बैट्समैन होने के बावजूद इतनी पूअर परफॉर्मेंस भारतीय टीम से एक्सपैक्ट नहीं की जाती है। अभी-अभी उन्होंने डा.एम.एस.स्वामीनाथन का जिक्र किया तो मेरे मित्र श्री गजेन्द्र शेखावत जी कृषि मंत्री हैं। उन्होंने तुरंत निकालकर बताया, डा.एम.एस.स्वामीनाथन का खुद का लेख, यह साइंड लेख है। "The agriculture mission: How the Modi Government is shaping the future of farming and farmers?". यह 6 अगस्त, 2018 का लेख है। कोई बहुत पुराना भी नहीं है कि व्यक्ति इतनी जल्दी भूल जाए। अलग-अलग समय पर लोग अलग-अलग मुद्रा में होते हैं, परंतु इतना भी नहीं होते हैं कि 6 अगस्त को क्या लिखा था। शुरुआत में ही डा.स्वामीनाथन क्या कहते हैं। यह अंग्रेजी में है, मैं अंग्रेजी में पढ़ता हूं, दिक्कत हो तो हिन्दी में भी अनुवाद कर दूंगा। मेरी पंजाबी थोड़ी वीक है, मेरी पत्नी पंजाबी ज्यादा अच्छी बोलती है। डा. स्वामीनाथन जी कहते हैं।

Dr. Swaminathan says, under Agriculture Minister, Rajnath Singh, our Minister of Home Affairs, in 2004, for the first time in the history of Independent as well as Colonial India, a National Commission on farmers was set up by the Government of India for looking into the problems of farmer families and suggesting methods for making farming more remunerative as well as attractive to the younger generation. राजनाथ जी आए हैं, सर, अभी-अभी आपका ही जिक्र हो रहा था। डॉ. स्वामीनाथन जी ने कहा था कि आप ही ने नैशनल कमीशन ऑन फॉर्मर्स, श्रद्धेय अटल जी की

सरकार के दौरान बिठाया था। आज ही हमने उनके बहुत सुंदर चित्र का अनावरण माननीय राष्ट्रपति जी के कर कमलों द्वारा किया है। अगली पीढ़ी के लिए खेती का कैसे और अच्छा उपयोग हो, उसके बारे में माननीय राजनाथ सिंह जी ने एक कमीशन बिठाया।

अब यह सुनिएगा, बहुत महत्वपूर्ण बात है। This Commission's Report in 2006 – सन् 2006 में किसकी सरकार थी? आप भी जानते हैं। कभी-कभी आपके नेता उनके साथ मिल जाते हैं, कभी गिर जाते हैं। अभी-अभी इंडिया टुडे पर मैं देख रहा था कोई गाड़ी में चल रहे हैं तो आपके नेता कभी गाड़ी के ऊपर होते हैं, कभी गिर जाते हैं, फिर चढ़ जाते हैं, समझ में नहीं आ रहा है कि किस तरफ है। …(व्यवधान) खड़गे जी आपके सभी माननीय सांसदों ने फाइनेंस बिल छोड़ कर बाकी सब बात कर ली है। …(व्यवधान)

माननीय अध्यक्ष: खड़गे जी, आप थे नहीं, ये क्या-क्या बोल रहे थे।

…(व्यवधान)

श्री पीयूष गोयल: This Commission's Report in 2006 not only contains suggestions for the advancement of agriculture. …(व्यवधान) ये सब बातें डॉ. स्वामीनाथन जी ने की हैं। उसके बाद इस लेख में वे क्या कहते हैं। But also for the economic wellbeing of farmer families. Although the NCF Report was submitted in 2006, very little action was taken until the present Government headed by Prime Minister Narendra Modi took place. सन् 2006 से 2014 तक आठ वर्ष में किसी ने इस पर कोई कार्यवाही नहीं की। जब प्रधान मंत्री श्री नरेन्द्र मोदी की सरकार आई तो इस रिपोर्ट के ऊपर कार्यवाही शुरू हुई। Fortunately over the last four years कुछ तो कहने की कोशिश कर रहे हैं कि आखिर में आपने ये 6 हजार रुपये दिए हैं। स्वामीनाथन जी के खुद के शब्द हैं कि सौभाग्य की बात है कि पिछले चार वर्षों में Several significant decisions have been taken to improve the status and income of farmers.

Designation of the Agriculture Ministry as the Agriculture and Farmers Welfare Ministry has stressed keeping farmers welfare as the measure of

agricultural progress. Issuance of soil Health Cards – मैंने अपने बजट भाषण में भी इसका जिक्र किया था। To all farmers has been critical because soil health is basic to plant health, and plant health is basic to human health. स्वामीनाथन जी खुद कह रहे हैं कि जब तक प्लांट हैल्थ अच्छी नहीं होगी, तो किसानों की हैल्थ कैसे अच्छी होगी? …(व्यवधान)

HON. SPEAKER: You are saying something, that is why he is replying. What to do? इन्होंने स्वामीनाथन वाला भी एक जुमला बना दिया है ना। विपक्ष का जुमला।

…(व्यवधान)

SHRI PIYUSH GOYAL: Both budgetary and non-budgetary resources have been allocated for promoting micro irrigation through the *Pradhan Mantri Krishi Sinchai Yojana,* conservation and sustainable use of indigenous breeds of cattle – हम गौ-सेवा करते हैं। उसकी भी उन्होंने सराहना की है। Is being encouraged through a *Rashtriya Gokul* Mission*. इस अंतरिम बजट में हमने उसका प्रावधान बढ़ा कर* 750 *करोड़ रुपये कर दिया है और इसी वर्ष के लिए किया है। कामधेनु आयोग की स्थापना करने का जो निर्णय लिया है, उसकी कैबिनेट से भी सहमति मिल गई है।*

बजट के 4 दिन के बाद कैबिनेट ने सहमति दे दी। The hon. Prime Minister also inaugurated the first ever International Agrobiodiversity Congress. मतलब एक प्रकार से मैं पढ़ते जा सकता हूँ। बार-बार इन्होंने जिक्र किया यह एक सरकार है, मतलब आपको चिन्ता हो रही थी तो मैंने कहा कि बता दूं कि इस सरकार ने पहली बार किसानों की चिंता की। किसानों के संबंध में ठोस कदम उठाएं और किसान हमारे विकास के केन्द्र बिन्दू है। यह सरकार इस देश के किसानों को समर्पित है। यह सरकार इस देश के गरीबों को समर्पित है। यह सरकार इस देश के पिछड़ों को समर्पित है। यह सरकार इस देश के मध्यम वर्ग को समर्पित है। यह सरकार सब का साथ लेकर सब का विकास करने वाली सरकार है। अभी-अभी माननीय प्रेमचन्द्रन जी ने कहा कि इस सरकार के पास कोई नया टैक्स लगाने के लिए औचित्य नहीं है, पर हमने तो कोई नया टैक्स लगाया ही नहीं है। आज पूरा देश इस बात की सराहना कर रहा है कि अंतरिम बजट होने के बावजूद इस बजट ने सब के लिए कुछ न

कुछ अच्छा किया है। सब के लिए कुछ न कुछ आगे का भविष्य और उज्ज्वल हो, उसकी चिन्ता की। मैं समझता हूँ कि आपने जो बात की कि हमारा मेन्डेट नहीं है, पर हमने तो कोई नया टैक्स लगाया ही नहीं है। हाँ, अगर हमारे मध्यम वर्गीय जो भाई-बहन हैं, उनको कुछ थोड़ी सहूलियत दे दी तो वह एसयूवी कार और लग्जरी कार सस्ती करने से तो ज़्यादा अच्छा है। इतना तो आप भी स्वीकार करोगे कि जो चिदम्बरम जी ने टैक्स बदले थे, वह अमीरों के लिए थे। हमने मध्यम वर्ग और गरीब की चिन्ता की है। अगर आपको उससे खुशी नहीं है तो आप हाउस में बोल दीजिए कि आप चाहते नहीं हो कि मध्यम वर्ग को पाँच लाख तक बिना टैक्स के टैक्सेबल इनकम होनी चाहिए। आप हाउस में बताइये। आप देश की जनता को बताइये कि आप चाहते नहीं हो कि किसानों को 6 हजार रुपये आगे हर वर्ष मिलते रहे यानी 10 साल में करीब-करीब साढ़े सात लाख करोड़ रुपये । आप बोलो आपकी 52 हजार करोड़ अच्छी है, साढ़े सात लाख करोड़ कम है। आप देश के किसानों को जाकर बताओ। आप देश के कामगारों को बताओ, जिसके लिए हमने इतने सारे कदम उठाएं कि नहीं, नहीं कांग्रेस चाहती है कामगार दु:खी के दु:खी रहे। उनके लिए मोदी जी ने जो किया, वह सब वापस ले लो । आप अपने मैनिफेस्टो में लिखो कि सब किसानों की सेवा के भाव से काम किया गया है, सब कामगारों का आप वापस लेने जा रहे हैं। आप अपने मैनीफेस्टो में लिखना कि पाँच लाख रुपये नहीं ढाई लाख रुपये से वापस टैक्स लगने वाला है। आप अपने मैनीफेस्टो में ज़रूर लिखना । …(व्यवधान)

मैडम स्पीकर, जो छोटे टैक्सपेयर्स हैं, उनका टीडीएस अप्रैल से शुरू हो जाए, फिर अप्रैल, मई, जून और जुलाई, जब तक फाइनल बजट आए, फिर वह टैक्स के रिफंड के लिए जाना पड़े, उनको सहूलियत पहले से पता चल जाए, इसके लिए हम ले आए । बाकी हमारे टैक्स प्रपोजल्स हम खुद लाए नहीं हैं। इतना छोटा सा फाइनेंस बिल कभी होता है क्या? यह तो अंतरिम होने के कारण हमने ज़्यादा कुछ किया ही नहीं है। टैक्स प्रपोजल्स तो अभी आए नहीं हैं, वह हम जुलाई में लाएँगे । उसके बाद और ज़्यादा उत्साह इस देश में आएगा ।…(व्यवधान)

कुछ माननीय सांसदों ने, प्रेमचन्द्रन जी ने, मेरे मित्र कलिकेश जी ने, सब ने कहा कि यह टैक्स के ओवर ऑप्टिमिस्टिक प्रोजेक्शन हैं। मैं आपको बताना चाहूँगा कि हमने पहले भी इस सदन को कई बार आपके माध्यम से अवगत कराया है कि डिमोनेटाइजेशन के बाद जिस प्रकार से टैक्स में बॉयन्सी

आई है, टैक्स कलेक्शन बढ़ा है। टैक्स बेस जो आज और बढ़ा हुआ है, आज लगभग इस देश में दुगुने टैक्सपेयर्स हो गए हैं। पिछले वर्ष डायरेक्ट टैक्स कलेक्शन 18 प्रतिशत से बढ़ी थी । यह सब संकेत देता है कि अब देश एक नए रास्ते पर चल गया है। देश की सोच ईमानदार सोच के साथ जुड़ गई है। इसी के कारण आज हमारी टैक्स कलेक्शन बढ़ रही है। हमने उसको सदन के सामने रख दिया । वैसे आप देखें तो हमारा चार वर्ष का ट्रैक रिकॉर्ड जितना कहा है, उतना कलेक्शन हर वर्ष हुआ है। एकाध हजार करोड़ रुपये इधर-उधर हो सकता है, उसके लिए हम और प्रयत्न करेंगे कि वह बढ़े। पर मैं इतना ज़रूर बताना चाहूँगा कि पिछले वर्ष बजट ऐस्टिमेट 9 लाख 80 हजार करोड़ रुपये था। हमने यह देखा कि नोटबंदी के बाद इतनी बॉयन्सी आ रही है तो हमने रिवाइज ऐस्टिमेट 10 लाख 5 हजार करोड़ रुपये कर दिया ।

हमने 10 लाख 3 हजार करोड़ अचीव किया। मैं समझता हूँ कि यह बहुत बड़ी बात है कि बजट से 23 हजार करोड़ रुपये ज्यादा भारत की जनता ने टैक्स के रूप में दिया। मैं एक बार पुन: भारत की जनता और टैक्स पेयर्स का धन्यवाद करना चाहता हूँ। यह कहा गया कि फिस्कल डेफिसिट का टारगेट 3.4 ऑप्टिमिस्टिक है। शायद आपने अटेंड नहीं किया होगा, जब मैंने पूरा खुलासा किया कि कैसे ये नीचे से फिगर्स बनकर आए और एक्चुअली तो 3.4 क्या, हमारा 3.3 था। वह तो 4-5 हजार करोड़ एक्स्ट्रा एक्सपेंडिचर मैं एडजस्ट कर सकता था। इतनी तो चार्टेड एकाउन्टेंसी की आप दाद देंगे, लेकिन हमने उतना भी नहीं किया। जो असलियत आई, वह हमने आपके समक्ष रख दी। 3.4 राउन्डिंग ऑफ पर आया है, फिर भी हमने 3.4 को 3.4 दिया, यह एक ईमानदार सरकार के लक्षण होते हैं। जीएसटी की बात हुई कि जीएसटी कलेक्शन कम है। जीएसटी कलेक्शन में हमने पूरी ड्राइव लगाकर और इस वर्ष अकेले में, मैं समझता हूँ कि 5-6 बार रिफंड फोर्टनाइट करके जितने भी लोगों के पुराने रिफंड थे, वे सब तेज गति सभी व्यापारियों को मिलें, उद्योगों को मिलें, वे और अच्छी तरह से अपना उद्योग चला सकें, छोटे व्यापारी को तकलीफ न हो, उसकी चिन्ता की गई। हम टैक्स रेवेन्यू को कभी आड़े नहीं आने देते हैं। छोटे व्यापारी, छोटे उद्योग को कभी तकलीफ न हो, यह इस सरकार की प्राथमिकता है, चाहे टैक्स कलेक्शन उससे कम क्यों न हो। शिव सेना के मेरे मित्र और मेरे स्थानीय सांसद, जिन्हें मैंने भी, वैसे तो मैंने किसे वोट दिया, मैं बता नहीं सकता, लेकिन उन्हें पूरा विश्वास है कि

मैंने किसे वोट दिया है। अरविंद सावंत जी ने विषय उठाया कि इसकी सीमा 8 लाख रुपये क्यों नहीं कर दी गई? पहली बात तो अरविंद जी यह है कि अभी तो टैक्स प्रपोजल्स आए नहीं हैं, यह तो एक रिबेट हमने बढ़ायी है साढ़े 12 हजार।

श्री अरविंद सावंत : हमने उसका स्वागत किया है।

श्री पीयूष गोयल : वह तो आपने बहुत अच्छा किया और मैं धन्यवाद दूँगा मेरे सभी शिव सेना के मित्रों का कि आपने बजट का स्वागत किया है, लेकिन यह 8 लाख रुपये की सीमा पहले भी ओबीसी में थी। यह जो हमने 10 प्रतिशत अतिरिक्त रिजर्वेशन दिया है, उसमें वही 8 लाख रुपये की सीमा चालू रखी है। यह परिवार की आमदनी है, यह व्यक्ति की आमदनी नहीं है। टैक्स व्यक्ति के ऊपर लगता है, परिवार पर नहीं लगता है। साथ ही साथ जो डिडक्शंस और एग्जम्प्शंस हैं,…(व्यवधान) यहाँ पर बहुत केयर लेना पड़ता है, मैं एश्योरेंस नहीं दे सकते हैं, नहीं तो मेरे विभाग के सभी अधिकारी मेरे से नाराज हो जाएंगे। चुनाव के बाद मोदी जी उस पर क्या फैसला लेते हैं, वह उसे देखेंगे, लेकिन आज के दिन अगर व्यक्ति सेविंग्स में 1.5 लाख रुपया डाले, मेडिक्लेम पॉलिसी 25 हजार रुपये की ले, नेशनल पेंशन स्कीम में 50 हजार रुपया डाले, घर खरीदा हो, तो उसके ब्याज पर दो लाख रुपये की छूट है, किसी की पढ़ाई के लिए लोन लिया हो, तो उसके ऊपर ब्याज, अन्य स्टैंडर्ड डिडक्शन, जो पेंशनर्स और वेतन कमाने वालों को मिलती है, अगर हम इन सबको जोड़ते हैं, तो मेरे दफ्तर ने तो मुझे यहाँ पर लिखकर दिया है, यह पेपर मेरे सामने है कि 9-9.5 लाख रुपये तक भी बिना टैक्स के आदमी रह सकता है। कई चीजें फाइनेंस बिल से बहुत अनरिलेटिड थीं, मैं उन्हें नहीं दोहराऊँगा, वैसे मेरी तैयारी तो बहुत है।

महोदया, आप समझ सकती हैं कि मैं तो 2-4 घंटे तक भी इन सब चीजों का रिप्लाई दे सकता हूँ। यह एक इन्टरिम बजट है, फाइनेंस बिल में हमने कुछ बहुत ज्यादा संशोधन नहीं किया है, हमें पूरा विश्वास है कि इस सदन का भी हमें पूरा समर्थन और आशीर्वाद मिलेगा और देश की जनता का भी पूरा समर्थन और आशीर्वाद मिलेगा।

अंत में एक खुशखबरी देकर, क्योंकि कल इस सरकार के टर्म के सेशन का आखिरी दिन है, अगले टर्म में हम फिर एक बार मिलेंगे, लेकिन एक खुशखबरी अभी-अभी मिली है, जो महँगाई की दर

है, महँगाई की दर जो रिलीज होती है, वर्ष 2019 के जनवरी माह की महँगाई दर आज ही रिलीज हुई है। आपको ध्यान होगा, मैंने बजट के भाषण में कहा कि कहाँ कांग्रेस के समय में 12 प्रतिशत, 13 प्रतिशत महँगाई की दर हुआ करती थी, दिसम्बर, 2019 में प्रधान मंत्री मोदी जी के नेतृत्व में इस सरकार ने 2.19 प्रतिशत पर महँगाई घटा दी थी, मतलब 12-13 प्रतिशत का एक छठवाँ हिस्सा।

मैडम, अब जनवरी की महंगाई की दर आई है। जनवरी में सी.पी.आई. की जो दर है, वह 2.19 प्रतिशत से भी घट कर 2.05 प्रतिशत हो गयी है। यह होता है काम करने का ढंग, यह होता है एक अच्छी सरकार का रिपोर्ट कार्ड। यह होता है एक अच्छी अर्थव्यवस्था बनाकर, सोच-समझ कर देशहित में और जनहित में काम करने का नतीजा।

बहुत-बहुत धन्यवाद।

SHRI H.D. DEVEGOWDA (HASSAN): The Karnataka Government has taken a decision to waive off loan up to Rs.2 lakh from the Scheduled banks or the Cooperative banks. Earlier, the Scheduled banks had agreed and they called the meeting of all the CEOs. They have agreed that they are going to waive off the interest component, the penal interest and all these things if the Government is going to pay the loan. That was agreed.

Now, the Scheduled banks are going backward from their promise. Will you kindly instruct the Scheduled banks? The Government is prepared to pay the principle amount. They have agreed on the interest, penal interest and all these things but now, they have backed down. I have raised this issue only on that point during the Budget discussion. I have also sat here till the end of the reply. Kindly clarify that point.

श्री निशिकान्त दुबे: अध्यक्ष महोदया, चूंकि एक चीज पर काफी चर्चा हुई और तीनों फाइनैंस कमेटीज की रिपोर्ट है। माननीय मंत्री जी ने यह क्वोट किया कि लोक सभा सचिवालय ने यह कहा कि सरकार डिसाइड करे, तो फाइनैंस कमेटी के मेम्बर होने के नाते पार्लियामेंट यह डिसाइड करे। किसी कमेटी

की रिपोर्ट को पार्लियामेंट डिस्कस नहीं करती है, डिसाइड नहीं करती है। मेरा यह कहना है कि जो रिपोर्ट है और फाइनैंस कमेटी के चेयरमैन काँग्रेस से हैं और यदि वे इसे डिस्क्लोज नहीं करना चाहते हैं तो कबीर का एक दोहा है –

चाह मिटी, चिन्ता मिटी, मनवा बेपरवाह,
जिसको कछु न चाहिए, वह है शहंशाह।

माननीय मोदी जी इस आधार पर चलते हैं। ये कांग्रेस के किए हुए कर्म हैं। आप उस रिपोर्ट को कब पेश करेंगे और कब पब्लिक में लाएंगे, क्योंकि ब्लैक मनी उनके द्वारा जेनरेट किया गया है और इसलिए अपने को कोई फर्क नहीं पड़ता कि उस ब्लैक मनी का एस्टीमेट क्या है? ये कब उसे पब्लिक को डिस्क्लोज करेंगे?

श्री मल्लिकार्जुन खड़गे : मैडम, हमारे दुबे साहब ने जो बोला, उसके बारे में मैं बोल रहा था, क्योंकि वे बोल रहे थे कि फाइनैंस कमेटी के चेयरमैन, काले धन के बारे में जो रिपोर्ट है, उसे खोलते नहीं हैं और तीनों रिपोर्ट्स को वैसे ही रख लिया। बोलते वक्त उन्होंने कबीर का दोहा कहा। मुझे भी एक दोहा याद आ रहा है –

कहूं तो भी कहें, न कहूं तो भी कहें,
कहूं तो माँ मर जाए, न कहूं तो बाप कुत्ता खाए,
कहे दास कबीर….

श्री पीयूष गोयल: मैडम, अँग्रेजी में एक शब्द है - 'इंट्रोस्पेक्शन।' कई बार खड़गे जी इंट्रोस्पेक्शन भी बहुत करते हैं।

माननीय देवगौड़ा जी ने बैंक लोन का जिक्र किया। यही तो इस सरकार ने रोका है। अब दिल्ली से 'फोन-बैंकिंग' नहीं होती है। अब दिल्ली से बैंकों को कोई निर्देश और आदेश नहीं जाता है कि उन्हें क्या करना है और क्या नहीं करना है। हमने तो यही चीज रोकी है, जो पहले पिछली सरकारों में चलती थी। अब सरकारी बैंकों के जो निर्धारित कायदे-कानून हैं, उनके हिसाब से वे निर्णय लेते हैं।

उसके हिसाब से जो उचित निर्णय होगा, वे वह जरूर लेंगे। लेकिन, मैं नहीं समझता हूं कि सरकार कोई ऐसा आदेश दे सकती है कि इतना लोन दो, इतना लोन लो, इतना छोड़ो, इतना माफ करो। लेकिन, मैं इतना जरूर कहूंगा कि कर्नाटक में मई में यह घोषणा हुई थी। अब फरवरी आ गया है। इसके नौ महीने हो गए हैं, नौ महीने में तो…(व्यवधान) किसानों की जो तड़प है, किसानों को जो आश्वासन दिया है, उसे जल्द से जल्द पूरा करें। जैसे हमने ऑलरेडी काम शुरू कर दिया है।

हम सब सांसद भी अपने-अपने राज्य सरकारों पर दबाव डालें कि वे जल्दी डेटा दें। माननीय प्रधानमंत्री जी जल्दी ही पीएम–किसान योजना की औपचारिक शुरुआत करने जा रहे हैं। मैं आपके माध्यम से कर्नाटक सरकार से भी रिक्वेस्ट करूंगा कि वह जल्द से जल्द सब किसानों का डेटा और उनके बैंक एकाउंट का डेटा दें। पीएम–किसान योजना से जो सहायता प्रधानमंत्री मोदी जी के नेतृत्व में सरकार देने जा रही है, कम से कम उससे वंचित मत रखना। आप अपनी घोषणाओं का जो करना चाहे, वह आपके हवाले है।

आपकी जो बातें हैं, अब यह टर्म खत्म हो गयी और उन्होंने रिपोर्ट नहीं निकाली है। हम अगली टर्म में उसके ऊपर पुन: विचार करेंगे कि किस प्रकार से इस चीज को आगे बढ़ाया जाए।

बहुत-बहुत धन्यवाद।

HON. SPEAKER: The question is:

"That the Bill to continue the existing rates of income-tax for the financial year 2019-2020 and to provide for certain relief to taxpayers and to make amendments in certain enactments, be taken into consideration."

The motion was adopted.

HON. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

Clause 2 to 7

HON. SPEAKER: The question is:

"That clauses 2 to 7 stand part of the Bill."

The motion was adopted.

Clauses 2 to 7 were added to the Bill.

Clause 8 Amendment of Section 87A

HON. SPEAKER: Shri Bhartruhari Mahtab to move amendment no. 1 to clause 8.

SHRI BHARTRUHARI MAHTAB (CUTTACK): I beg to move:

Page 8, *for* line 32,-

Substitute "shall be substituted subject to the condition that where the total income of an assessee, being an individual resident in India, exceeds five hundred thousand rupees, total amount payable as income tax (including any cess) on such income shall not exceed the amount of income that exceeds five hundred thousand rupees.". (1)

HON. SPEAKER: Mahtab ji, do you want to say something?

SHRI BHARTRUHARI MAHTAB: Madam, if one goes through this amendment, it will help the Government to clear most of the misunderstandings. I need not read it as it is a small amendment. पांच लाख रुपये का जो रिबेट दिया गया है, उसमें अगर रिबेट लेते हैं तो यह पांच लाख रुपये से कम हो जाता है। जिस हिसाब से मेरा यह अमेन्डमेन्ट बना है, I can share it with the Minister mathematically. As a Chartered Accountant, with his experience he can understand it better. ये जो वर्डिंग्स हैं, अगर आप इसको रखें, it helps those people whose income is upto Rs. 5 lakh with rebate; it will be easier. यह तो उसी भाषा से लिखा गया है। I have written it in that way.

HON. SPEAKER: I shall now put amendment no. 1 to clause 8 moved by Shri Bhartruhari Mahtab to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

"That clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill.

Clauses 9 to 22 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. SPEAKER: The Minister may now move that the Bill be passed.

SHRI PIYUSH GOYAL: I beg to move:

"That the Bill be passed."

HON. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

HON. SPEAKER: The motion is adopted and the Finance Bill, 2019 has been passed.

---

18 54 hrs

BANNING OF UNREGULATED DEPOSIT SCHEMES BILL, 2019

HON. SPEAKER: Minister, are you not taking up item no. 24?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): Madam, we want to take up item no. 24.

THE MINISTER OF RAILWAYS, MINISTER OF COAL, MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRI PIYUSH GOYAL): Madam, item no. 24 is about banning of unregulated deposit schemes. …(*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam, please take up this item tomorrow. …(*Interruptions*)

HON. SPEAKER: There is no time tomorrow.

… (*Interruptions*)

SHRI PIYUSH GOYAL: I beg to move:

> "That the Bill to provide for a comprehensive mechanism to ban the unregulated deposit schemes and to protect the interest of depositors and for matter connected therewith or incidental thereto, be taken into consideration."

… (*Interruptions*)

HON. SPEAKER: Minister, do you want to say something?

SHRI PIYUSH GOYAL: Madam, the Standing Committee has already given its recommendations. We have taken full cognisance of those recommendations. It is in the interest of the small depositors and lakhs and crores of people all over the country who are suffering because of lack of regulation of one section of these companies. Many are regulated by SEBI, RBI or NABARD. But there is still a little loophole that some chit funds and ponzi funds are using. Nowadays, a lot of such instances are coming to light. I think it is in the interest of the small investors and common man. It is a simple Bill. If the House wants to discuss, we are open to it. Otherwise, after the Bill having gone through the Standing Committee, we can easily pass it.

SHRI K.C. VENUGOPAL: Since morning the Government has been saying that only the Finance Bill will be taken up for discussion and now the Government is asking for the discussion on a new Bill. …(*Interruptions*)

HON. SPEAKER: It is already listed in the agenda.

SHRI K.C. VENUGOPAL: We can take it up tomorrow.

SHRI ARJUN RAM MEGHWAL : Madam, there was a request from the Opposition side. …(*Interruptions*) *…*[*] has requested me.

HON. SPEAKER: Do not take his name. You can request the House for it.

ग्रामीण विकास मंत्री, पंचायती राज मंत्री, खान मंत्री तथा संसदीय कार्य मंत्री (श्री नरेन्द्र सिंह तोमर): जैसा कि वित्त मंत्री जी ने कहा कि बिल महत्वपूर्ण है, जनहित का है और मैं समझता हूं कि थोड़ी देर बैठेंगे तो यह हो जाएगा। खड़गे साहब भी तैयार हैं।

माननीय अध्यक्ष : अभी कर लीजिए, क्या फर्क पड़ता है? सुबह फिर इतना समय नहीं होगा। कल आखिरी दिन है। If you are ready, we can take it up just now.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Yes, Biju Janata Dal is prepared to discuss this Bill not today, but tomorrow. My request would be that two Bills should be taken up. One is about the Jallianwala Bagh National Memorial Bill which is of urgent need and I think every political party is in favour of passing it.

SHRI K.C. VENUGOPAL : How can it be? …(*Interruptions*)

SHRI BHARTRUHARI MAHTAB : Not today. Listen to me. …(*Interruptions*)

HON. SPEAKER: He is saying, not today.

… (*Interruptions*)

---

[*] Not recorded.

श्री मोहम्मद सलीम (रायगंज): मंत्री महोदय रट रहे हैं। मैं महताब जी का समर्थन कर रहा हूं, कल वह बिल ले आइए। इसकी जरूरत है, लेकिन सीरियस डिसकशन होना चाहिए।

SHRI BHARTRUHARI MAHTAB: It is better that by 2 o' clock we can take up this Bill immediately after Lunch, if possible. It is important and it is necessary. The Standing Committee on Finance has gone through it.

SHRI MALLIKARJUN KHARGE: You can suspend the Question Hour tomorrow and take it up. …(*Interruptions*)

SHRI BHARTRUHARI MAHTAB: We have to take it up after the Question Hour only.

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह): कल अंतिम दिन है। कल सब लोग सवेरे जाना चाहते हैं, इसलिए इसको आज ले लिया जाए।

SHRI BHARTRUHARI MAHTAB: As the Finance Minister, the thickness of the Bill must be known to you. It is not a two-page Bill like the Jallianwala Bagh National Memorial Bill. It is a different matter altogether that most of the hon. Members agreed with the amendments and that is why this Bill has come up here. But there is a necessity to discuss it here. Even if you pass it without a discussion here today, will you be able to pass it in the Rajya Sabha? That issue is still there. Therefore, my request would be not to rush it through in the last moment.

SHRI PIYUSH GOYAL: Let the Rajya Sabha discuss and pass it tomorrow because they are also concerned with the problems of crores of people in the country. So, at least, let us make an effort. Let us make an effort to appeal to the conscience of the Rajya Sabha.

डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व): इसे आज लेना चाहिए।…(व्यवधान) स्टैंडिंग कमेटी ने यह शब्द सही किया है।

श्री अर्जुन राम मेघवाल: आज पास होगा, तो कल राज्यसभा को कम्युनिकेट करेंगे।

SHRI PIYUSH GOYAL: We can at least appeal to the conscience of the hon. Members of the Rajya Sabha to pass it.

श्री नरेन्द्र सिंह तोमर: माननीय अध्यक्ष जी, अगर यह बिल आज यहां पर पास होगा, तभी कल राज्य सभा में जा पाएगा। कल सदन का अंतिम दिन है। मैं आपके माध्यम से प्रतिपक्ष के सभी मित्रों को निवेदन करना चाहता हूं कि इस बिल की महत्ता को समझते हुए आज ही इस बिल को कम समय में पास कर दें। अगर सब लोग सहयोग करेंगे तो ठीक रहेगा, क्योंकि कल के बाद तो गुंजाइश ही नहीं रहेगी। कल अगर हम लोग पास करेंगे भी, तो यह राज्य सभा में नहीं हो पाएगा।

श्री मल्लिकार्जुन खड़गे: वहां तो शुरू ही नहीं हुआ है। …(व्यवधान)

श्री नरेन्द्र सिंह तोमर: कल होगा। …(व्यवधान)

श्री मल्लिकार्जुन खड़गे: आप सुबह क्वैश्चन ऑवर सस्पेंड करके ले लीजिए, वह आटोमैटिकली दोपहर में चला जाएगा। वहां तो शुरू ही नहीं हुआ कुछ भी।…(व्यवधान)

श्री नरेन्द्र सिंह तोमर: क्वैश्चन ऑवर में सभी सदस्यों को तकलीफ होती है। यह आखिरी सत्र है। सभी सदस्य कहेंगे।…(व्यवधान) इतनी देर में तो आधा पास हो जाता, सही बात है। …(व्यवधान)

19 00hrs

श्री पीयूष गोयल: हम लोग ज्यादा नहीं बोलेंगे, उनको बोलने देंगे। …(व्यवधान)

माननीय अध्यक्ष: आप लोग तय कीजिए कि डिस्कशन ज्यादा नहीं करेंगे और पास करेंगे। One or two persons will speak. Are you ready to pass it without discussion?

…(*Interruptions*)

श्री पीयूष गोयल: अध्यक्ष महोदया, कल का क्वेश्चन ऑवर सस्पेंड करके कल सुबह 11 बजे से ही शुरू कर देंगें।…(व्यवधान) मैंने बिल तो इन्ट्रोड्यूस कर दिया है। कल सुबह 11 बजे से सीधे चर्चा शुरू कर सकते हैं।…(व्यवधान)

श्री नरेन्द्र सिंह तोमर:मैं समझता हूं कि सदन की राय माननीय अध्यक्ष जी के पास आ चुकी है। अध्यक्ष जी जो निर्णय करेंगी वह हम सब लोग मानेंगे। …(व्यवधान)

HON. SPEAKER: Do you all agree to suspend the Question Hour tomorrow and to take up the debate? यह आप सबका सुझाव है?

…(व्यवधान)

माननीय अध्यक्ष: लेकिन यह एक घंटे में ही होना चाहिए, दो घंटे नहीं दूंगी। You agree with this thing also because time allotted for the Bill is two hours. Only one hour will be given. There will be no two hours for this. Tomorrow, we will see as to what to do.

…(*Interruptions*)

माननीय अध्यक्ष: आपने अपनी सजेशन दो प्रकार से रखी है।

…(व्यवधान)

माननीय अध्यक्ष: एक मिनट, अभी मैं कोई क्वेस्चन ऑवर सस्पेंड करने की बात नहीं कर रही हूं। You have given the suggestion. So, we will think about it. लेकिन, दूसरी बात जो मैं कह रही हूं,the time allotted for the Bill is two hours. So, do not say like that tomorrow. बिल्कुल एक घंटा या आधे घंटे में ही जल्दी-से-जल्दी करना है, नहीं तो हरेक व्यक्ति बोलना चाहेगा तो गड़बड़ हो जाएगी। If you agree with one hour, then only we will do it.

आप लोगों ने ऐसा पहले से सहयोग क्यों नहीं दिया? आज कितने प्रेम से दे रहे हो, जाते-जाते प्रेम उमड़ आया। चलो सही बात आ गई।

…(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again on Wednesday, the 13th February, 2019 at 11.00 a.m.

19 02 hrs

The Lok Sabha then adjourned till Eleven of the Clockon Wednesday, February, 13, 2019/Magha 24, 1940 (Saka)